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Fifteenth Session (Tenth Lok Sabha)



(Vol. XLVI contains Nos. 11-20)

LOK SABHA SECRETARIAT NEW DELIII

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Corrigenda to Lok Sabha Debates (English Version)

Monday, December, 11,1995/Agrahayana 20, 1917(Saka).

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Col./Line	For	Read
54/21(from below)	127	217
71/10(from below)	Settled	Seattle
107/4(from below)	Shri Anadi Charman Das	Shri Anadi Charan Das
110/4(from below)	Shri S.M.Laldan Basha	Shri S.M.Laljan Basha
121/20(from below)	blacklised	blacklisted
122/5	delete word 'who'	
137/5	Shri Atal Bihar Vajpayee	Shri Atal Bihari Vajpayee
169/12(from below)	Shri Kodikunmil Suresh	Shri Kodikunnil Suresh
191/8	Privation of Iron ore Mines	Privatisation of Iron ore Mines
232/12	The Ministry of State of the Ministry of Steel (Shri Santosh Moham Dev)	The Minister of State of the Ministry of Steel (Shri Santosh Mohan
		Dev)
238/7(from below)	amont	amon g
123/11	183,3955.0	183,395.0
141/6	104109	140109

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LOK SABHA

Monday, December 11, 1995/Agrahayana 20, 1917 (Saka)

The Lok Sabha met at Eleven of the Clock

[Mr. Speaker in the Chair]

[Translation]

(Enterruptions)

SHRI RAM NAIK: There is no quorum of Congress members also. (Interruptions)

SHRIMATI BHAVNA CHIKHLIA: Mr. Speaker, Sir, such a big scandal has taken place and if you go ahead with question hour, it would not be good. (Interruptions) [English]

MR. SPEAKER: The House stands adjourned to meet again at 2.00 p.m.

WRITTEN ANSWERS TO QUESTIONS

HINDUSTAN INSECTICIDES LTD.

- * 201 PROF. K.V. THOMAS: Will the minister of CHEMICALS AND FERTILIZERS be pleased to state:
- (a) the profit/loss of various units of Hindustan Insecticides Ltd;
- (b) the steps taken to expand and modernise HIL, Eloor unit of Kerala;
- (c) whether any long term wages settlement at HIL, Eloor unit has been signed; and
 - (d) if so, the details thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV): (a): The provisional profit of the company for the year 1994-95 is Rs. 226.13 lakhs.

- (b): A 150 TPA Dicofol plant has been set up at Udyogamandal (Eloor Panchayat) Unit, which is under commissioning. The Company is also establishing manufacturing facilities for Mancozeb, a fungicide, there.
- (c) and (d): HIL has reported that the long term wage settlement for the period from 1.4.1992 to 31.3.1997 for Udyogamandal Unit has not yet been signed. Negotiations in this regard with the multiple staff Unions have not been concluded.

[Translation]

EMPLOYMENT IN RURAL AREAS

*202 PROF. PREM DHUMAL : SHRI PRABHU DAYAL KATHERIA : Will the Minister of RURAL AREAS AND EMPLOY-MENT be pleased to state :

- (a) the details of the employment provided in rural areas during the last three years, State-wise;
- (b) the details of assistance provided by the Government to unemployed youths during the same period, State-wise;
- (c) the increase/decrease registered in the number of rural unemployed during these years; and
- (d) the scheme chalked out by the Government to provide more jobs to unemployed youths in rural areas during the next year ?

THE MINISTER OF RURAL AREAS AND EMPLOY-MENT (DR. JAGANNATH MISHRA); (a) and (b): As part of the poverty alleviation programmes, the Ministry of rural Areas & Employment has been making concerted efforts to provide employment to rural poor including unemployed vouth through wage & self-employment programmes namely, (i) Jawahar Rozgar Yojana (JRY); (ii) Employment Assurance Scheme (EAS); (iii) Integrated Rural Development Programme (IRDP) and (iv) Training for Rural Youth for Self-employment (TRYSEM). Under JRY and EAS wage employment is providing to the target group in rural areas. The Employment Assurance Scheme is aimed at providing wage employment to all rural poor who are in search of work but unable to find it and is being implemented in 2475 blocks. There is no specific provision for direct financial assistance to unemployed youth under wage employment schemes. Under JRY & EAS a total number of 30,830.79 lakh mandays of employment have been generated during the last 3 years, viz. from 1992-93 to 1994-95. Details of employment provided under these schemes, state-wise are given in the enclosed statements-I and II.

Under IRDP, assistance in the form of subsidy by the Govt. and term credit by financial institutions is extended to the rural poor to help them to take up self-employment activities. TRYSEM a sub-scheme of IRDP is also being implemented by the Centre with the aim to provide basic technical and managerial skills to rural youth from families below the poverty line to enable them to take up selfemployment and wage employment in various sectors of the economy. The details of the no. of families assisted under IRDP and no. of youths benefited under TRYSEM during the last 3 years, viz. 1992-93 to 1994-95, statewise, are given in the enclosed statements III & IV. As regards financial assistance provided by the Government to unemployed natural youth, a statement showing statewise position of assistance during last 3 years is given in the enclosed statement V.

(c) and (d): From the statements it would be seen that in respect of major programmes of JRY and IRDP, there has been considerable increase in the employment

generated during 1994-95 compared to 1992-93. All these programmes would continue to be implemented during the next year.

STATEMENT-I Number of mandays of employment generated under JRY

	•		(LAKH M	IANDAYS)
SI.N	lo. States/UTs	1992-93	1993-94	1994-95
1	2	3	4	5
1.	Andhra Pradesh	677.93	1028.90	812.25
2.	Arunachal Pradesh	6.52	4.85	5.58
3.	Assam	109.72	278.24	263.29
4.	Bihar	1036.16	1474.25	986.88
5.	Goa	8.12	8.53	6.45
6.	Gujarat	235.03	282.64	258.48
7.	Haryana	32.63	33.29	33.96
8.	Himachal Pradesn	26.16	34.54	28.87
9.	Jammu & Kashmir	43.01	32.16	88.04
10.	Karnataka	418.29	651.30	499.67
11.	Kerala	134.54	120.43	101.01
12.	Madhya Pradesh	709.66	849.24	1075.25
13.	Maharashtra	823.53	1188.50	1100.73
14.	Manipur	5.23	6.68	7.16
15.	Meghalaya	8.90	9.55	8.50
16.	Mizoram	4.78	6.32	5.72
17.	Nagaland	15.47	16.02	8.47
18.	Orissa	326.39	522.96	604.51
19.	Punjab	31.78	38.57	24.36
20.	Rajasthan	339.09	450.37	545.58
21.	Sikkim	13.42	10.14	7.03
22.	Tamil Nadu	767.86	881.10	1027.66
23.	Tripura	13.94	23.41	29.02
24.	Uttar Pradesh	1496.29	1791.16	1395.94
25.	West Bengal	525.55	554.03	580.82
26.	A. & N. Islands	1.71	1.81	2.59
27.	D. & N. Haveli	2.70	2.34	2.07
28.	Daman & Diu	0.12	0.59	0.55
29.	Lakshadweep	2.68	2.21	1.91
30.	Pondicherry	3.81	4.87	4.72
		7821.02	10258.40	9517.07

STATEMENT-II Number of mandays of employment generated under EAS

(LAKH MANDAYS) Sl.No. State/UTs 1993-94 1994-95 1. Andhra Pradesh 62.42 277.24 2. Arunachal Pradesh 3.64 20.84 3. Assam 31.75 95.50 4. Bihar 31.44 193.72 5. Gujarat 6.75 35.26 6. Haryana 15.20 34.64 7. Himachal Pradesh 0.05 0.20 8. Jammu & Kashmir 3.46 59.85 9. Karnataka 32.12 177.45 10. Kerala 2.60 27.64 11. Madhya Pradesh 51.26 363.78 12. Maharashtra 31.53 233.89 13. Manipur 3.06 28.60 14. Meghalaya NIL 1.39 41.71 15. Mizoram 8.52 16. Nagaland 33.92 28.81 17. Orissa 31.43 281.24 18. Rajasthan 50.00 273.11 19. Sikkim 0.82 8.50 20. Tamil Nadu 10.96 141.29 21. Tripura 16.14 60.35 22. Uttar Pradesh 15.00 165.63 23. west Bengal 52.53 184.79 24. A. & N. Islands 0.10 0.57 25. D. & N. Haveli 0.04 0.10 26. Daman & Diu NIL 0.12 NIL 27. Lakshadweep 0.34

Note: EAS started in 1993-94.

Total

STATEMENT-III

494.74

2739.56

No. of families assisted under IRDP during the years 1992-93 to 1994-95.

SI.No.	State/UTs					
		1992-93	1993-94	1994-95		
1	2	3	4	5		
1. An	dhra Pradesh	179038	259697	159908		

Written Answers

1	2	3	4	5	1	2	3	4	_ 5
2.	Arunachal Pradesh	13642	15207	11756	17.	Nagaland	3996	5488	1220
3.	Assam	40204	63381	61861	18.	Orissa	93226	160000	136887
4.	Bihar	264252	335908	224736	19.	Punjab	25248	33736	22701
5.	Goa	2456	3452	2137	20.	Rajasthan	101366	116567	107799
6.	Gujarat	61842	79725	76498	21.	Sikkim	1142	1216	1281
7.	Haryana	23349	34026	28285	22.	Tamil Nadu	144987	214888	201221
8.	Himachal Pradesh	6956	9128	7349	23.	Tripura	11414	16297	2361
9.	Jammu & Kashmir	7331	7408	9342	24.	Uttar Pradesh	387961	445408	369725
10.	Karnataka	183856	132861	125818	25.	West Bengal	171695	73818	159722
11.	Kerala	50517	53698	46294	26.	A. & N. Islands	895	1171	445
12.	Madhya Pradesh	184083	242673	210560	27.	D. & N. Haveli	300	372	302
13.	Maharashtra	177651	217671	196677	28.	Daman & Diu	524	507	136
14.	Manipur	3158	6333	7658	29.	Lakshadweep	156	81	100
15.	Meghalaya	3011	2635	6020	30.	Pondicherry	1043	1407	1221
16.	Mizoram	3474	4684	2006		All India	2068773	2539441	2182018

STATEMENT-IV Physical Progress of TRYSEM Scheme during 1992-93, 1993-94 & 1994-95

(In Nos.)

SI. States/UT		1992-93		1	993-94	19	1994-95	
No.	No. of Trained Youth	Total No. Trained Youth Employed	No. of Trained Youth	Total No. Trained Youth Employed	No. of Trained Youth	Total No. Trained Youth Employed		
1	2	3	4	5	6	7	8	
1.	Andhra Pradesh	17340	9160	18047	9516	20330	9840	
2.	Arunachal Pradesh	487	322	886	797	672	332	
3.	Assam	8026	2252	9970	2826	9249	2944	
4.	Bihar	32649	8101	28566	6728	24505	6300	
5.	Goa	2552	1460	275	690	2591	. 1797	
6.	Gujarat	11209	5518	12037	4630	11794	6519	
7.	Haryana	7067	3893	6536	3708	3733	2489	
8.	Himachal Pradesh	1581	1145	810	732	1121	3831	
9.	Jammu & Kashmir	855	324	1469	147	2647	103	
10.	Karnataka	13407	4408	15171	5551	17542	4210	
11.	Kerala	7919	5409	5549	4103	5854	5321	
12.	Madhya Pradesh	22156	17489	54111	32442	30415	15343	
13.	Maharashtra	21418	5538	23063	12190	11405	8437	
14.	Manipur	218	0	617	258	1397	144	
15.	Meghalaya	316	87	358	114	50	45	
16.	Mizoram	1186	252	1348	554	847	414	
17.	Nagaland	247	238	596	45 0	977	450	
18.	Orissa	15595	12885	9985	9087	15656	10612	

1	2	3	4	5	6	7	8
19.	Punjab	4237	3485	3870	2441	3324	2240
20.	Rajasthan	12549	4157	10813	3778	9830	2313
21.	Sikkim	161	0	184	0	156	0
22.	Tamil Nadu	18985	11197	16082	5552	20940	6628
23.	Tripura	2502	856	1689	545	2680	1723
24.	Uttar Pradesh	57645	29541	63649	35505	62394	28887
25.	West Bengal	15223	13603	17421	8347	20711	10022
26.	A. & N. Islands	361	46	476	53	448	126
27.	Daman & Diu	0	11	30	0	145	6
28.	D. & N. Haveli	74	0	25	0	95	0
29.	Lakshadweep	28	15	4	0	11	1
30.	Pondicherry	0	0	184	173	356	356
	Total	275993	141392	303821	150923	281874	131431

STATEMENT-V

Total release of funds under TRYSEM during 1992-93 to 1994-95

			(Rs.	in lakhs)
SI. No.	State/UTs	<u>Total Re</u> 1992-93	lease (Central 1993-94	+ State) 1994-95
1	2	3	4	5
1.	Andhra Pradesh	382.19	618.150	1213.690
2.	Arunachal Pradesh	14.63	26.000	32.030
3.	Assam	118.23	173.247	156.133
4.	Bihar	709.77	812.290	452.999
5.	Goa	42.67	24.415	5.830
6.	Gujarat	200.07	240.470	352.910
7.	Haryana	93.19	133.955	232.200
8.	Himachał Pradesh	20.88	28.088	266.300
9.	Jammu & Kashmir	21.48	22.135	262.300
10.	Karnataka	243.30	408.952	678.460
11.	Kerala	159.36	228.230	289.160
12.	Madhya Pradesh	304.44	836.705	708.810
13.	Maharashtra	319.39	624.195	292.140
14.	Manipur	3.94	0.657	30.139
15.	Meghalaya	10.73	9.870	31.330
16.	Mizoram	37.43	28.221	23.960
17.	Nagaland	14.15	23.400	36.040
18.	Orissa	340.24	415.629	294.049
19.	Punjab	60.49	71.035	49.460
20.	Rajasthan	132.88	19 8.940	168.450

1	2	3	4	5
21.	Sikkim	0.50	2.840	2.300
22.	Tamil Nadu	395.00	556.210	619.240
23.	Tripura	4.00	37.409	26.340
24.	Uttar Pradesh	827.51	2087.120	1075.340
25.	West Bengal	239.09	266.743 .	334.310
26.	A. & N. Islands	2.60	1047.175	5.870
27.	D. & N. Haveli	0.60	1.520	2.480
28.	Daman & Diu	1.00	1.425	0.000
29.	Lakshadweep	. 0.20	0.720	0.580
30.	Pondicherry	4.00	9.830	10.000
	All India	4703.96	8944.666	7403.250

FERTILIZER PLANTS

*203 SHRIMATI BHAVNA CHIKHLIA : SHRI BRIJ BHUSHAN SHARAN SINGH :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

- (a) the total number of fertilizer plants in public, private and co-operative sector in the country;
- (b) the number of plants out of them lying closed ;
- (c) the extent to which production of fertilizers is reduced due to closure of the said plants;
- (d) the action taken by the Government to revive the closed plants and to set up new fertilizer plants;
- (e) whether the Government have reviewed the performance of various undertakings functioning under the Ministry; and

(f) if so, the outcome thereof, undertaking-wise, and the assistance provided to those undertakings?

THE MINISTER OF CHEMICALS AND FERTILIZERS. (SHRI RAM LAKHAN SINGH YADAV): (a) There are 59 large sized fertilizer units in the private, public and cooperative sector in the country.

- (b) Production at the following plants has had to be suspended for reasons of safety/feedstock limitation or unviability:
 - 1. Ammonia-Urea plant of FCI at Gorakhpur
 - 2. Ammonium Sulphate plant of HFC at Namrup-I
 - 3. Ammonia-Urea plant of HFC at Namrup-II
 - 4. Urea-I plant of RCF at Trombay
- (c) The cumulative loss of production in the above mentioned units is 6 lakhs tonnes of nitrogen since suspension of production.
- (d) The Government has approved, in principle, the revival packages for FCI and HFC, which inter-alia envisage the revamp of Namrup units of HFC. The fresh investment required for finalising the rehabilitation of these units has not been tied up. Since the revamp of Gorakhpur unit was not found to be techno-economically feasible and its revival required setting up of a new plant entailing a fresh investment of Rs.810 crores, it has been decided to consider the option of attracting private capital for its rehabilitation, subject to the approval of the BIFR. The resumption of production at Namrup-II plant of HFC is contingent on adequate supply of natural gas from ONGC/OIL.

As regards Trombay-I plant of RCF, the decision on its restart after structural repairs would depend on the conclusions of a techno-economic study commissioned by RCF

As per the Industrial Policy Statement issued by the Government on 24th July, 1991, no industrial licence is required for setting up a fertilizer plant.

The public sector/cooperative units under the administrative control of the Department of Fertilizers have adopted the following strategy to increase fertilizer production:

- Expansion/retrofitting/revamping of existing fertilizer plants.
- (ii) Overcoming the constraints in the availability of natural gas, the preferred feedstock for manufacturing nitrogenous fertilizers by setting up naphtha-based fertilizer plants and installing dual fuel/feedstock facilities in the existing plants and projects under implementation; and
- (iii) Setting up joint venture projects in countries having abundant and cheap raw material resources. As on 1.4.1995, the total installed

capacity of fertilizer production in the country was 89.72 lakh tonnes of nitrogen and 28.22 lakh tonnes of phosphate. The fertilizer projects under implementation, when commissioned, are expected to produce 19.08 lakh tonnes per annum of nitrogen and 0.31 lakh tonnes of phosphate per annum.

(e) and (f): The performance of public sector/ cooperative sector undertakings under the Department of Fertilizers is reviewed on quarterly basis. Follow-up action is taken on the issues requiring Government assistance, inter-ministerial coordination as well as budgetary support.

The budgetary support extended to the public sector undertakings under the administrative control of DOF during 1995-96 is given below:

(Rs. in crores)

	Budgetary Provision
HFC	108.00
FCI	217.00
PDIL	2.50
FACT	219.00
PPL	50.00
MFL	24.00
PPCL	5.00

POWER GENERATED BY HYDEL/THERMAL PROJECTS

*204 DR. MUMTAZ ANSARI : SHRI SATYA DEO SINGH :

Will the Minister of POWER be pleased to state :

- (a) the quantum of thermal and hydel power generated in the country during the last three years, Statewise and year-wise:
- (b) the quantum of power proposed to be generated during 1995-96, State-wise;
- (c) the shortage in the supply of power in comparison with the demand, State-wise;
- (d) the amount allocated for power sector during Eighth Five Year Plan; and
- (e) the number of power projects launched to boost the power production, their target date of completion and the extent to which the power requirement will be met on the completion of these projects?

THE MINISTER OF POWER (SHRI N.K.P. SALVE):
(a) The State-wise and category-wise energy generation during the years 1992-93 to 1994-95 is given in the enclosed Statement-I.

(b) The State-wise energy generation target for 1995-96 is given in the enclosed Statement-II.

- (c) The State-wise power position during 1994-95 is given in the enclosed Statement-III.
- (d) An amount of Rs.79589.32 crores has been earmarked for the power sector in the country for the Eighth Five Year Plan.
- (e) The projects envisaged to be commissioned during the remaining period of the 8th Five Year Plan i.e.

till 31st March, 1997 are indicated in the enclosed Statement-IV. If the planned capacity addition programme for 1995-96 and 1996-97 materalises to the extent envisaged, CEA has estimated that the electricity generation could be raised from 351 billion units in 1994-95 to about 388 billion units against a requirement of about 416 billion units during 1996-97 as per the 14th Electric Power Survey.

STATEMENT-I Statewise Actual Generation in the Country

In Million Units (MKwh)

State/Systems	Туре	Ac	Actual Power Generation (MU)		
		1992-93	1993-94	1994-95	
1	2	3	4	5	
Delhi	Thermal	7331	6994	7034	
J&K	Thermal	36	55	88	
	Hydro	2869	2690	2749	
	Total	2905	2745	2837	
Himachal Pradesh	Hydro	13210	11036	15282	
Haryana	Thermal	3565	2888	3184	
•	Hydro	235	245	231	
•	Total	3800	3133	3425	
Rajasthan	Thermal	6370	7128	6615	
-	Nuclear	1006	1195	381	
	Hydro	1111	1115	1475	
	Total	8487	9438	8469	
Punjab	Thermal	7146	8853	8444	
•	Hydro	3988	3753	4268	
	Tótal	11134	12606	12712	
Jttat Pradesh	· Thermal	41145	44937	46740	
	Nuclear	1769	334	950	
	Hydro	4352	5687	6524	
	Tótal	47266	50958	54214	
Gujarat	Thermal	23827	25141	27111	
	Nuclear	62	660	365	
	Hydro	659	1211	1373	
	Tótal	24548	27012	28849	
Maharashtra 💮	Thermal	33507	35578	40067	
	Nuclear	1 9 35	1821	1517	
	Hydro	4983	5726	6287	
	Tótal	40425	43125	47871	
Madhya Pradesh	Thermal	31741	36162	37422	
	Hydro	1293	1590	2279	
	Total	33034	37752	39701	
Andhra Pradesh	Thermal	21919	24763	25777	
	Hydro	9117	10046	10114	
	Total	31036	34809	35891	
Karnataka	Thermal	2728	3693	3698	
	Hydro	10025	10461	12654	
	Total	12753	14154	16352	
(erala	Hydro	6195	5823	6573	
Karnataka Kerala	Hydro	10025 12753	10461 14154	1	

1	2	3	4	5
Tamil Nadu	Thermal	19615	22395	24952
	Nuclear	1976	1389	2433
	Hydro	5637	4601	5845
	Total	27228	28385	33210
Bihar	Thermal	2825	2784	2867
	Hydro	138	204	. 419
	Total	2963	2988	3286
Orissa	Thermal	1389	1432	1490
	Hydro	3798	3685	4065
	Total	5187	5117	5555
West Bengal	Thermal	15166	17236	19512
•	Hydro	96	108	85
	Total	15262	17344	19597
D.V.C.	Thermal	4984	6706	6498
	Hydro	217	212	417
•	Total	5201	6918	6915
Sikkim	Hydro	30	34	55
Assam	Thermal	1070	908	1255
	Hydro	858	906	860
	Total	1928	1814	2115
Meghalaya	Hydro	432	584	381
Tripura	Thermal	121	·104	124
	Hydro	45	41	42
	Total	166	145	166
Manipur	Hydro	432	584	381
Arunachal Pradesh	Hydro	0	0	20
All India	Thermal	224485	247757	262868
	Nuclear	6748	5399	5646
	Hydro	69833	70375	82511
	Total	301066	323531	351025

	STATEMENT	:-II	1	2	3
Statewise Genera	ation Target f	or the year 1995-96	Punjab	Thermal	9140
State/Systems	Туре	Generation (MU)	•	Hydro Total	3951 13091
		1995-96	Uttat Pradesh	Thermal	54210
1	2	3	Ollai Frauesii	Nuclear	2370
Delhi	Thermal	7552		Hydro Total	5680 62260
J&K	Thermal Hydro Total	98 3048 3146	Gujarat	Thermal Nuclear Hydro	27875 1930 1225
Himachal Pradesh	Hydro	12646		Total	31030
Haryana	Thermal Hydro Total	3650 250 3900	Maharashtra	Thermal Nuclear Hydro Total	45425 1600 5120 52145
Rajasthan	Thermal Nuclear Hydro Total	8150 0 1175 9325	Madhya Pradesh	Thermal Hydro Total	39010 2120 41130

1	2	3	1	2	3
Andhra Pradesh	Thermal	29320		Total	22240
	Hydro	9690	5		
	Total	39010	D.V.C.	Thermal	7620
Karnataka	Thermal	5200		Hydro Total	350 7970
ramatana	Hydro	10255		Total	7970
	Total	15455	Sikkim	Hydro	50
	Total	13433	Assam	Thermal	2368
Kerala	Hydro	6220	Assam	Hydro	850
Tamil Nadu	Theman	25660		Total	3218
Tamii Nadu	Thermal			Total	3216
	Nuclear	1950	Meghalaya	Hydro	475
	Hydro	4300	Tripura	Thermal	212
	Total	31910	Tripura	Hydro	50
Bihar	Thermal	5695		Total	262
	Hydro	325		rotal	202
	Total	6020	Manipur	Hydro	450
Orissa	Thermal	5700	Arunachal Pradesh	Hydro	15
011004	Hydro	3930	All India	Thermal	007000
	Total	7630	All India		297000
				Nuclear	7850
West Bengal	Thermal	22115		Hydro	72300
	Hydro	125		Total	377150

STATEMENT-III

Actual Power Supply Position April 94 - March 95

(All figures in MU net)

Region/		Α	pril 94 - March 9	95	
State/System	Requirement	Availability	Shortage	(%	%)
				Energy	Peak
1	2	3	4	5	6
Northern Region					
Chandigarh	729	724	5	0.7	0.0
Delhi	12205	12076	129	1.1	0.2
Haryana	11695	11139	556	4.8	3.8
Himachal Pradesh	1842	1842	0	0.0	0.0
Jammu & Kashmir	4045	3296	749	18.5	27.3
Punjab	20035	19259	776	3.9	13.4
Rajasthan	17000	16080	920	5.4	9.3
Uttar Pradesh	37195	32652	4543	12.2	23.0
Total (N.R.)	104746	97068	7678	7.3	15.7
Western Region					
Gujarat	31985	30678	1307	4.1	12.5
Madhya Pradesh	27840	25805	2035	7.3	21.9
Maharashtra	49525	48558	967	2.0	11.5
Goa	965	965	0	0.0	0.0
Total (W.R.)	110315	106006	4309	3.9	14.4
Southern Region					
Andhra Pradesh	31245	28757	2488	8.0	18.1
Karnataka	23280	19280	4000	17.2	23.0
Kerala	8902	8831	71	0.8	9.4
Tamil Nadu	29570	28730	840	2.8	17.1
Total (S.R.)	92997	85598	7399	8.0	18.5

7.1

18

16.5

All India

1	2	3	4	5	6
Eastern Region					
Bihar	9410	6295	3115	33.1	38.6
D.V.C.	7970	7392	578	7.3	32.2
Orissa	9420	8723	697	7.4	21.1
West Bengal	13540	12708	832	6.1	13.4
Total (E.R.)	40340	35118	5222	12.9	21.2
N. Eastern Region			_		
Arunachal Pradesh	157.5	118.4	39.1	24.8	34.5
Assam	2437.1	2231.3	205.8	8.4	31.0
Manipur	337.2	287.0	50.2	14.9	21.3
Meghalaya	342.8	342.8	0.0	0.0	0.0
Mizoram	139.5	122.9	16.6	11.9	27.9
Nagaland	136.7	116.7	20.0	14.6	21.2
Tripura	311.2	271.9	39.3	12.6	45.1
Total (N.E.R.)	3862.0	3491.0	371.0	9.6	26.2

STATEMENT-IV

24979

327281

Likely Capacity Addition for 1995-96

SI.	Name of Project	Гуре	No.Size	State/Org.	Benefits During	
No.					1995-96	
1	2	3	4	5	6	7
I. N	orthern Region					
1.	Baner HE	Н	3x4	H.P.	12.00	
2.	Gaj HE	Н	3x3.5	H.P.	10.50	
3.	Thirot HE	Н	3x1.5	H.P.	3.00	Commissioned on June '95 & July '95
4.	Kargil HE	Н	3x1.25	J&K	3.75	
5.	Ramgarh GT U-2	G	1x35.5	Raj.	35.50	
6.	I.P.W.H. (U-2&3)	G	3x34	Delhi	68.00	Commissioned on October '95
	Sub-Total (N.R.)				132.75	
II. V 1.	Vestern Region S.Sarover C.P.H.					
	(U-1 to 3)	Н	5x50	Guj/M.P./Mah.	150.00	
2.	Kadana PSS (U-3)	Н	2x60	Guj.	60.00	
3.	Bhandardara II	Н	1x34	Mah.	34.00	
4.	Surya	Н	1x6	Mah.	6.00	
5.	Dimbhe	Н	1x5	Mah.	5.00	
6.	Hazaria CCGT (Pvt.)	G	3x110	Guj.	330.00	
	Sub-Total (W.R.)				585.00	
III. 9	Southern Region					
1.	Lower Periyar (U-1)	Н	3x60	Ker.	60.00	
2.	Kakkad (U-2)	Н	2x25	Ker.	25.00	
3.	Brahamapuram DG					
	(U-1 to 3)	T	5x20	Ker.	60.00	
4.	North Madras TPS (U-3)	T	3x210	T.N.	210.00	
5.	Basin Bridge GT	G	4x30	T.N.	120.00	
	Sub-Total (S.R.)				475.00	

1	2	3	4	5	6	7
IV.	Eastern Region					
1.	E.Gandak Canal					
	(U-1 to 2)	Н	3x5	Bih.	10.00	
2.	Sone E.L. Canal	Н	2x1.65	Bih.	3.30	
3.	Tenughat TPS (U-2)	T	2x210	Bih.	210.00	
4.	Fotteru HE	Н	2x3	Ori.	6.00	
5.	Talcher-I (U-2)	Т	2x500	Ori/NTPC	500.00	
6.	IB Valley (U-2)	T	2x210	Ori.	210.00	Commissioned on
						October '95
7.	Rammam-II (U-3&4)	Н	4x12.5	W.B.	25.00	
8.	Meiia (U-1)	T	3x210	W.B./DVC	210.00	
	Sub-Total (E.R.)				1174.30	
٧. ا	North Eastern Region					
1.	Rokhia-III GT	G	2x8	Tri	16.00	Commissioned on
						October '95
2.	Kathalguri CCGT	G	6x33.5+3x30	Assam/NEEPCO	100.50	Commission on
,	(U-4to6)					July '95
	Sub-Total (N.E.R.)				116.50	
	Total India - H				413.55	
	Total India - T				2070.00	
	Total India - H+T				2483.55	

11 December, 1995

LIKELY CAPACITY ADDITION FOR 1996-97 (Based on 8th Plan Review - August, 1995)

	Name of the Project	No.Size	Туре	State/Org. 96-97 (MW)	Benefits Likely	Capacity (MW)	Commissioning Quarter
_1	2	3	4	5	6	7	8
1. 1	Northern Region						
1.	Bhatinda TPS Extn.	2x210	T	Pubjab	210.0	210.0	Ш
2.	Rajghat HE (50%)	3x15	Н	U.P.	22.5	22.5	III,IV
3.	Sobla HE	2x3	Н	U.P.	6.0		III,IV
4.	Suratgarh TPS	2x250	Т	Raj.	250.0		Ш
5.	Pahalgaon TPS	2x1.5	Н	J&K	3.0		III,IV
6.	Uri HE	4x120	Н	J&K/NHPC	360.0		IV
	Sub-Total (N.R.)				851.5	232.5	
II.	Western Region						
1.	Sard. Sarovar C.P.H.	5x50	Н	Guj/MP/Mah.	100.0		11,111
2.	Kadana HE II	2x60	Н	Gujarat	60.0		1
3.	Kutch Lignite U-3	1x75	Т	Gujarat	75.0		IV
4.	Rajghat HE (50%)	3x7.5	Н	Madhya Pradesh	22.5	22.5	III,IV
5.	Dudhganga HE	2x12	Н	Mah.	24.0	24.0	III,IV
6.	Warna HE	2x8	Н	Mah.	16.0	16.0	III,IV
7.	Hazira CEGT (Pec.)	1x185	G	Gujarat	185.0		111
	Sub-Total (W.R.)	,			482.5	62.5	
111.	Southern Region						
1.	Singur HE	2x7.5	Н	Andhra Pradesh	15.0	15.0	III,IV
2.	Kothagudem TPS V	2x250	T	Andhra Pradesh	500.0	250.0	IV
3.	Brahamapuram D.G.	5x20	T	Kerala	40.0		1&11
4.	Kakkad HE	2x25	Н	Kerala	25.0	25.0	III,IV
5.	Lower Periyar HE	3x60	Н	Kerala	120.0		1&11
6.	Malankra HE	2x3.5	Н	Kerala	7.0	7.0	IV
7.	Peppara HE	3x1.0	Н	Kerala	3.0		IV

1	2	3	4	5	6	7	8
8.	Pringalkuthu LB Ext.	1x16	Н	Kerala	16.0	16.0	IV
9.	Lower Bhawani RBC	2x4	Н	Tamilnadu	8.0	8.0	III,IV
10.	Bathanur Dam	1x7.5	Н	Tamilnadu	7.5	7.5	IV
11.	Kaiga	2x220	N	Kar/NPC	440.0	440.0	IV
	Sub-Total (W.R.)			<u>- </u>	1181.5	768.5	
١٧.	Eastern Region					<u> </u>	
1.	Chandil HE	2x4	Н	Bihar	8.0	8.0	IV
2.	Mezia TPS (U-3)	3x210	Τ	D.V.C.	210.0		١٧
3.	Teesta Falls II-IV	3x3x7.5	Н	West Bengal	45.0		III,IV
4.	Budge-Budge TPS	2x250	Τ	West Bengal	500.0		1,111
5.	Kahalgaon TPS	4x210	T	Bihar/NTPC	210.0		111
	Sub-Total (E.R.)				973.0	8.0	
٧.	North+Eastern Region						
1.	Mini HE Ar.Pr.	4.3	Н	Ar.Pra.	4.3		Ш
2.	Nuranang HE	3x2.0	Н	Ar.Pra.	6.0		III,IV
3.	Mini HE Mizoram	3.6	Н	Mizoram	3.6		١٧
4.	Kopili HE Extn.	` 2x50	Н	Assam/NEEPCO	100.0		III&IV
5.	Agartala GT	4x21	G	Tripura/NEC	84.0		III&IV
6.	Kathalguri CCGT	6x33.5+3x30	G	Assam/NEEPCO	90.0		III&IV
7.	Rokhia GT Ph-II	2 x 8	G	Tri/Mizo	16.0		III&IV
	Sub-Total (N.E.R.)				303.9	0.0	
	Total Hydro				982.4	171.5	
	Total Thermal				2370.0	460.0	
	Total (Gas)				375.0	0.0	
	Total (Nuclear)				440.0	440.0	
_		_			3792.4	1071.5	

FERTILIZER PRODUCTION

*205. PROF. RASA SINGH RAWAT:

DR. (SHRIMATI) K.S. SOUNDARAM:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

- (a) the total requirement of fertilizer at present and the efforts being made to encourage the production of fertilizers in the country;
- (b) the production and consumption of fertilizers during the last three years and as on date, State-wise;
- (c) the total quantum of fertilizer imported in 1994-95 and the total amount of foreign exchange spent thereon;
- (d) the steps being taken to boost the production to make the country self sufficient in production of fertilizers;
- (e) the time by which chemical fertilizer plant in Salidpur in district Sikar in Rajasthan is likely to be completed and the target of production fixed for the plant; and
 - (f) the funds provided for the same.

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV): (a) to (b). The estimated consumption of fertilizers during 1995-96 in terms of nutrient is as follows:

Nu	utrient		Lakh	tonnes	
Nit	trogen (N)			107.54	
Ph	osphate (P)			35.60	
Ро	otash (K)	_		13.51	
		Total NPK		156.65	

As per the Industrial Policy Statement issued by the Government on 24th July, 1991, no industrial licence is required for setting up a fertilizer plant. The Public Sector/Cooperative units under the administrative control of the Department of Fertilizers have adopted the following strategy to increase fertilizer production:

- (i) Expansion/retrofiting/revamping of existing fertilizer plants.
- (ii) Overcoming the constraints in the availability of natural gas, the preferred feedstock for manufacturing nitrogeneous fertilizers by setting up naphtha-based fertilizer plants and installing dual fuel/feedstock facilities in the existing plants and projects under implementation; and
- (iii) Setting up joint venture projects in countries having abundant and cheap raw material resources.

The details of production and consumption of fertilizers during 1992-93, 1993-94, 1994-95 and 1995-96 are given in the enclosed Statements I, II, III and IV.

Urea, DAP and MOP are the three major fertilizers which are imported by the country. Imports of DAP and MOP have been decanalized. Urea is under price and movement control and its imports are canalised through designated agencies.

During 1994-95, 28.70 lakh tonnes of urea at a C&F value of Rs. 1603.62 crores was imported on Government account. Price information on imports of DAP and MOP and the foreign exchange outgo on that account are not compiled by the Department of Fertilizers.

- (e) Government has approved a proposal of Pyrites, Phosphates and Chemicals Ltd. [PPCL] for setting up a 300 TPD Single Super Phosphate Unit at Saladipura [Rajasthan]. The project is expected to be commissioned in November, 1996.
- (f) The estimated cost of the project, partly to be financed through budgetary support, is Rs. 9.00 crores. A token provision of Rs. 10 lakhs has been made in this regard in the Budget of 1995-96.

STATEMENT-I State-wise Production and Consumption of Fertilizers During 1992-93

11 December, 1995

('000'MT)

Name of	Producti	on (1992-93)	1	Consu	mption (199	2-93)	*
State	N	Р	N+P	N	Р	К	N+P+K
South Zone						-	
Andhra Pradesh	369.4	276.0	645.4	1021.65	410.69	81.75	1514.09
Karnataka	112.0	41.9	154.1	419.60	239.60	120.94	780.14
Kerala	237.9	143.6	281.5	83.92	47.25	71.79	202.96
Tamilnadu ·	599.2	366.6	965.8	455.33	161.53	182.61	799.47
Andman And Nicobar				.303	.118	.271	.692
Pondicherry				9.27	3.21	3.98	16.46
West Zone							
Gujarat	1794.1	615.8	2409.9	496.16	181.14	39.29	716.60
Madhya Pradesh	397.2	54.7	451.9	502.00	255.92	35.09	793.10
Maharashtra	946.6	184.7	1131.3	731.00	280.00	121.00	1132.00
Rajasthan	164.9	33.1	198.0	349.40	136.04	5.07	490.51
Dadra Nagar Haveli				.65	.42	.80	1.08
Goa	235.8	94.4	330.2	3.21	1.88	1.83	6.92
North Zone							
Haryana	200.0	11.8	211.8	464.71	141.41	2.51	608.63
Himachal Pradesh				24.47	3.75	2.37	30.59
Jammu & Kashmir				33.52	10.14	.74	44.40
Punjab	460.2	31.7	491.9	934.52	254.25	10.56	1199.33
Uttar Pradesh	1323.2	54.1	1377.3	1383.46	345.74	48.51	2177.71
Chandigarh				.48	.05	.007	.54
Delhi				11.02	1.33	.04	12.39
East Zone							
Assam	136.8	0.7	137.5	16.10	5.28	5.12	26.50
Manipur				6.67	1.90	.58	9.15
Meghalaya				1.56	1.23	.18	2.97
Nagaland				.27	.38	.09	.74
Sikkim				.61	.37	.10	1.09
Tripura				5.13	2.51	1.27	8.90
Arunachal Pradesh				.30	.14	.05	.49
Mizoram				.41	.54	.24	1.19
Tea Board (N.E.)				27.00	4.88	11.55	43.44
Bihar	191.6	28.5	220:1	474.59	100.19	20.96	595.75
Orissa	192.5	240.5	433.0	142.59	39.08	21.27	202.95
West Bengal	88.7	128.1	216.0	424.68	212.64	93.96	731.28
Daman & DIU				.15	.04	.01	.20
Lakshadweep	7.00.0	22225	0700 F	.0	0.	0.	.0
	7430.3	2306.2	9736.5	8426.83	2843.77	3889.22	12154.52

STATEMENT-II

State-wise Production and Consumption of Fertilizers During 1993-94

('000' MT)

Name of		Production (1	993-94)		Consumo	tion (1993-94)	· · · · · · · · · · · · · · · · · · ·
State		P	N+P	N	P	K	N+P+K
South Zone					· ·		
Andhra Pradesh	489.9	197.4	687.3	1085.74	369.51	88.09	1543.34
Kerala	262.2	112.8	375.0	77.60	33.12	66.11	
							176.83
Karnataka	100.0	31.1	131.1	472.81	215.82	116.40	805.03
Tamil Nadu	487.5	223.0	710.5	413.88	181.34	205.69	780.91
Pondicherry				11.52	3.82	3.90	19.27
A&N Islands				0.22	.10	.03	.35
Total [South Zone]	1339.6	564.3	1903.9	2061.77	783.71	480.25	3235.73
West Zone						١.	
Goa	215.3	50.1	265.4	3.12	1.86	1.09	6.07
Madhya Pradesh	413.2	45.5	458.7	521.20	235.95	16.83	773.98
Maharashtra	902.3	155.1	1057.4	804.31	259.02	130.85	1194.18
Gujarat	1702.7	841.1	2343.8	472.89	157.02	39.18	660.09
Rajasthan	243.9	14.7	258.8	385.98	133.75	2.63	502.36
Daman & Diu				0.15	0.04	0.01	0.20
Dadra & Nagar Haveli				0.68	0.38	0.02	1.08
Total [West Zone]	3477.4	906.53	4383.9	2168.33	788.02	190.61	3146.96
East Zone							
Bihar	129.4	20.6	150.0	471.64	98.67	15.01	585.32
Orissa	188.8	177.1	365.7	154.59	34.17	18.95	207.71
West Bengal	35.0	68.4	103.4	425.31	183.21	136.57	745.09
Assam	87.3	0.2	87.5	20.72	4.98	7.70	33.40
Tripura	07.0	0.2	07.0	5.25	1.72	0.89	7.86
Manipur				8.20	0.86	0.05	9.11
Meghalaya				1.82	1.13	0.27	3.22
Nagaland				0.50	0.46	0.14	1.10
Arunachal Pradesh				0.28	0.21	0.08	0.57
Mizoram				0.26	0.43	0.05	0.94
Sikkim				0.61	0.43	0.09	0.98
Total [East Zone]	440.3	266.3	706.6	1089.28	326.12	179.90	1595.30
	440.3	200.3	700.6	1009.20	320.12	179.90	1595.50
North Zone	007.5	0.0	044.0	F00.00	140.44	0.00	674.60
Haryana	237.5	3.8	241.3	522.88	148.44	0.36	671.68
Punjab	478.9	20.8	499.5	946.52	245.59	7.47	1199.48
Uttar Pradesh	1257.5	54.2	1311.8	1893.52	359.85	38.75	2291.92
Himachal Pradesh				24.65	2.34	1.62	28.61
Jamu & Kashmir				35.17	6.56	0.60	42.33
Delhi				13.28	2.44	0.02	15.74
Chandigarh				0.51	0.02	0.00	0.53
Total [North Zone]	1973.9	78.7	2092.6	3436.53	764.84	48.82	4250.29
Tea Board				32.86	6.55	8.84	48.05
Total [All India]	7231.2	1615.8	9047.0	8788.57	2669.34	908.42	12366.33

STATEMENT-III

State-wise Production and Consumption of Fertilizers During 1994-95

('000' MT)

Name of	P	Production (1994-95)			Consumption (1994-95) (Estimated			
State	N	.Р	N+P	N	Р	K	N+P+K	
1	2	3	4	5	6	7	88	
South Zone Andhra Pradesh	507.3	268.8	778.1	1138.08	385.20	120.75	1644.18	

1	2	3	4	5	6	7	8
Kerala	283.5	132.6	416.1	81.18	39.93	78.20	199.32
Karnataka	133.8	47.2	181.0	494.69	202.23	125.82	822.74
Tamil Nadu	606.7	370.5	977.2	455.83	179.78	233.96	874.37
Pondicherry				12.38	3.61	4.22	22.22
A&N Islands				0.24	.09	.25	.58
Total [South Zone]	1531.3	819.1	2350.4	2182.40	810.84	568.20	3561.41
West Zone							
Goa	224.4	88.0	312.4	3.37	1.46	1.42	6.27
Madhya Pradesh	388.4	73.3	459.7	591.16	274.75	30.0	895.91
Maharashtra	898.9	161.9	1058.8	876.00	345.00	169.00	1390.00
Gujarat	1756.9	724.8	2481.7	572.27	195.64	50.38	818.29
Rajasthan	522.8	16.3	539.1	451.13	142.81	8.04	601.99
Daman & Diu					••		
Dadra & Nagar Have		1		0.12	.03	0.009	0.16
Total [West Zone]	3787.4	1064.3	4851.7	2494.05	959.69	258.93	3712.62
East Zone							
Bihar	174.8	27.4	202.2	516.09	100.35	36.5	652.94
Orissa	214.8	323.8	538.6	161.75	33.29	24.93	220.00
West Bengal	36.4	100.2	136.6	451.91	177.71	123.96	753.58
Assam	73.3	0.2	73.5	221.38	3.85	10.77	37.01
Tripura				4.88	1.77	1.03	7.68
Manipur				7.51	0.90	0.14	8.55
Meghalaya				1.93	1.12	0.17	3.22
Nagaland				0.25	0.28	0.10	0.64
Arunachal Pradesh				0.27	0.18	0.09	0.55
Mizoram				0.37	0.31	0.24	0.03
Sikkim				0.55	0.22	0.00	0.77
Total [East Zone]	499.3	451.6	950.9	1167.91	319.98	197.93	1684.97
North Zone			201.0	550.44	150.50		740.05
Haryana	209.3	12.6	221.9	559.11	150.50	2.62	712.25
Punjab	483.5	34.8	518.3	1013.46	255.92	15.29	1285.08
Uttar Pradesh	1434.6	110.3	1544.9	1986.55	417.40	76.33	2480.29
Himachal Pradesh				24.84	2.40	1.97	29.22
Jamu & Kashmir				37.81	7.27	1.22	46.31
Delhi				13.03	1.70	0.02	14.76
Chandigarh				0.38	0.06	0.001	0.44
Total [North Zone]	2127.4	157.7	2285.1	00.00	4.00	0.00	00.00
Tea Board				26.68	4.90	2.03	33.62
Total [All India]	7945.4	2492.7	10438.1	3681.86	840.15	99.481	4601.97

STATEMENT-IV

State-wise Production and Consumption of Fertilizers During 1995-96 (Estimated)

('000' MT)

Name of	Р	roduction (19	995-96)) Consumption (1995-96)		(Estd).	
State	N	Р	N+P	N	Р	К	N+P+K
1	2	3	4	. 5	6	7	8
South Zone							
Andhra Pradesh	287.6	150.5	438.1	1269.304	428.180	149.104	1846.588
Karnataka	99.0	26.1	125.1	534.287	214.053	127.769	876.109
Kerala	190.4	87.2	277.6	91.175	43.920	78.135	213.230
Tamilnadu	371.3	239.0	610.3	517.924	199.310	255.650	972.884
A & N Islands		_	_	.340	.197	.142	.679
Lakshadweep	_			.064	0	.126	.190

Written Answers

30

1	2	3	4	5	6	7	8
Pondicherry	-		nere .	15.533	4.839	5.242	25.614
Total (S.Z.)	948.3	502.8	1450.8	2428.627	890.499	616.168	3935.294
West Zone							
Gujarat	1099.8	447.0	1546.8	645.171	236.997	66.571	948.739
Madhya Pradesh	232.4	42.7	275.1	703.889	337.013	46.802	1087.704
Maharashtra	504.8	104.1	608.9	959.000	373.100	199.100	1531.200
Rajasthan	381.7	9.7	371.4	524.903	177.049	8.319	710.271
Dadra Nagar Haveli		_	_	.749	.483	.048	1.280
Goa	142.9	48.7	191.6	3.774	1.653	1.509	6.936
Daman & Diu	_	_		0	0	0	0
Total (W.Z.)	2341.6	652.2	2993.8	2837.486	1126.295	322.344	4286.13
North Zone							
Haryana	127.7	5.7	133.4	648.754	170.214	2.532	821. 50 0
Himachal Pradesh	_	****	-	32.894	2.807	2.467	38.168
Jammu & Kashmir		_	_	47.529	9.200	1.051	57.78 0
Punjab	258.9	16.1	275.0	1076,630	308.880	15.440	1400.95 0
Uttar Pradesh	997.6	51.8	1049.4	2227.783	604.352	106.088	2938,223
Chandigarh	_	_	_	.348	.110	.030	.488
Delhi		-	_	15.087	2.508	.060	1 7.65 5
Total (N.Z.)	1384.2	73.6	1457.8	4049.025	1098.071	127.668	5274.764
East Zone					Teat to	41. E.	
Assam	36.1	0.0	36.1	23.19	6.28	11.20	40.68
Manipur	-	_		11.76	1.91	.42	14.10
Meghalaya		-	_	2.35	1.26	.26	3.88
Nagaland	_		_	.44	.22	.04	.71
Sikkim		_	_	.76	.31	.06	1.14
Tripura	_	mann	_	6.92	2.58	2.58	12.08
Arunachal Pradesh				.32	.22	.10	.64
Mizoram	-			.57	.41	.26	1.24
Tea Board (N.E.)			. : <u>-</u> -	31.43	6.65	9.01	47.10
Bihar	78.7	14.2	92.9	648.46	167.74	67.27	883.48
Orissa	106.7	168.9	275.6	188.21	51.28	37.39	276.90
West Bengal	44.3	65.1	129.4	524.44	205.96	156,49	886.90
Total (All India)	265.8	248.2	534.0	10754.04	3559.74	1351.32	15665.10

DISPOSAL OF ASH DISCHARGED BY NTPC

*206. KUMARI UMA BHARTI: Will the Minitser of PCWER be pleased to State:

- (a) how and awhere the ash discharged by the National Thermal Powers: Corporation powers plants is dumped or disposed of; when we are
- (b) whether the government are exploring the feasibility of commercial utilization of this ash;
- (c) if so, whether any scheme has been drawn in
- (d) whether Government have received any proposal: from private compnies for the commercial use of this ash;
 - (e) if so, the details thereof?

THE MINISTER OF POWER (SHRI N.K.P. SALVE) :

- (a) The ash produced by coal based power stations of National Thermal Power Corporation Limited (MTPC) is stored in ash ponds, bound by ash dykes all-round, especially designed for the purpose. NTPC has been supplying fly ash, free of cost, to private entrepreneurs for utilisation in the manufacture of brick/tile/hallow blocks, etc. Fly ash is also used by NTPC for filling up of low lying areas/waste lands as well as for raising existing ash dykes in its power stations.
- (b) and (c). Yes, Sir. Minister of Science & Technology has sanctioned a project on Fly Ash Mission at a total cost of Rs. 12.91 crores in August, 1994 with a view to interalia utilisation of fly ash for commercial purposes. The duration of the project is 4 years.
- In so far as NTPO is concerned, it is providing facilities to entrepreneurs desirous of setting up of plants for manufacture of ash based products.
 - (d) and (e). NTPC has been receiving proposals from

private parties for utilisation of ash for commercial use. Memoranda of Understanding have been signed with parties as detailed below:

Written Answers

		Ash Utilisation Potential
		(Tonnes per Day)
1.	M/s Ballarpur Industries Ltd. at Badarpur Thermal Power Sta- tion for manufacture of Cellular concrete products.	250
2.	M/s Nagarjuna Litecrete Ltd. at Ramagundam STPS for manu- facture of fly ash based bricks, Cellular concrete, etc.	350+
3.	ெMb's _Phoenix International Ltd. இat . Bhational Capital Thermal ் Power Project, Dadri for man- wifacture of thy ash based ு portland pozzolena cement.	350+
4.	M/s Talawadi Cements Ltd., at Feroz Gandhi Unchahar Ther- mal power project, for manufac- ture of fly ash based portland posslana cement.	650
	Mys Vindhyachal Fly Ash Product at Vindhyachal Thermal Power Stations for manufacture of fly ash based products.	20
6.	M/s Ria sheloon at Farakka Thermal Power Station for manufacture of fly ash bricks.	20 720
	M/s Loknath Fly Ash Bricks Pvt. Ltd. at Fafakka Thermal Power Station for manufacture of Fly ash bricks.	20
	Anart from about many private	a partice have been

Apart from above, many private parties have been taking ash from various thermal power stations for manufacture of fly ash based Portland Pozzolana Cement and Asbestos Cement Products.

+ with provision for expansion by 350 tonnes per day.

[English]

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*207. SHRI TARA SINGH SHRI V. SREENIVASA PRASAD :

Will the Minister of MINES be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned Minerals exports hit by poor infrastructure as reported in Hindustan Times dated October 16, 1995;

crodital entropy in the celeving proposals from

(b) If so, the facts thereof, sied find the Anthonym

- (c) whether the growth in the export of the minerals has been affected during the past few years; and
- (d) If so, the factors responsible for this, and the steps taken/proposed to be taken by the Government in this regard with a view to provide adequate infrastructural facilities and also to boost export of minerals with value addition?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI GIRIDHAR GAMANG): (a) Yes, Sir.

(b) to (d). Exports of Minerals in terms of value have shown an increasing trend during the last few years. The year-wise export of all minerals between 1990-91 and 1993-94 is as follows:

Year	Exports of all minerals (Rs. in Crores)
1990-91	6659
1991-92	8343
1992-93	10210
1993-94	14266

The National Minerals Policy announced in 1993 has given a major thrust on export of Minerals in value added form as far as possible. Efforts are being continued to improve the infrastructural fcilities to further boost exports.

[Translation]

FINANCIAL ASSISTANCE TO PILGRIMS

*208. SHRI CHINMAYANAND SWAMI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the number of pilgrims to whom financial assistance was provided to visit various religious places in foreign countries during each of the last three years, religious place-wise; and
- (b) the norms prescribed for providing such financial assistance ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) The number of Haj pilgrims who visited Saudi Arabia under the arrangements made by the Central Haj Committee, to whom concessional air fare was made available through chartered flights, are as follows:

1993 - 25,205

1994 - 25,685

1995 - 31,000

The number of pilgrims who participated in the Kailash Mansarovar Yatra is as follows:

1993-94 - 365

1994-95 - 370

1995-96 - 340

(b) Subsidised passages are provided to Haj pilgrims selected through the process of draw of lots by the Central Hai Committee as a measure of relief to the pilgrims against the constantly increasing cost of passages. In 1995, it was decided to accommodate all those who had applied for Haj. In 1996, Selection will again have to be conducted through draw of lots.

Written Answers

Government does not provide direct financial assistance to Kailash Mansarovar Yatra. However, Government facilitate the conduct of Yatra by providing medical assistance, wireless cover, communication links with China and aerial evacuation of piligrims in cases of emergencies. Government also provide partial financial assistance to Kumaon Mandal Vikas Nigam, which is responsible for logistics on the Indian side.

[English]

Ratification of Treaties/Agreements

*209. MAJ. GEN. (RETD.) BHUWAN CHANDRA **KHANDURI** SHRI ATAL BIHARI VAJPAYEE:

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- (a) whether the Government had received any proposals during the last four years to the effect that ratification of any international treaty or agreements signed with any foreign country by the Government, should be done only after the approval of Parliament;
- (b) if so, the details thereof, and the reaction of the Government to such proposals;
- (c) whether any proposal has also been received to amend entry 14 of "Union List" in the Seventh Schedule of the Constitution of India: and
 - (d) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE: (a) No specific proposal has ever been received directly by the Government. However, some of the Hon. Members had given notices to the Parliament for amendment of Constitution to this effect in 1992, 1993 and 1994.

(b) The notice of 1992 was listed in the Rajya Sabha on 13 August, 1993 and on 17 May, 1995, which due to lack of time could not be considered. The notice of 1993 has not been listed for consideration in Lok Sabha till date. The notice of 1994 was listed for consideration in Lok Sabha on 13 May, 1994, but due to lack of time could not be considered (attached as statement for reference). Hence, there was no occasion for the Government to react.

Signature and ratification of international treaties/ agreements according to the system we follow, belong to the Executive under the authority of the Union Cabinet and the President of India. However, they could be enforced in India only in accordance with the law of the land enacted or to be enacted, as necessary, by the Parliament. Hence, we consider that no amendment to the

Constitution is necessary.

- (c) No, Sir.
- (d) Question does not arise.

STATEMENT

Proposals for parliamentary approval of international treaties

(i) On 5th March, 1993, Shri George Fernandes, MP Lok Sabha, gave notice of intention to introduce the Constitution (Amendment) Bill, 1993, for amendment of Article 253 to provide that all treaties and conventions be ratified by each House of Parliament by a majority of not less than one half of the membership of each House and by a majority of the legislatures of not less than half the states.

Comment

This Bill has not been listed for consideration in the Lok Sabha till date.

(ii) In February, 1992, Shri M.A. Baby, MP, Rajya Sabha, gave notice of intention to introduce the Constitution (Amendment) Bill, 1992, to amend Article 77 of the Constitution of India to the effect that all agreements, treaties, MOUs and contracts concluded by the Government with any foreign country or international organisation of a social, economic, political, financial or cultural nature and settlements relating to trade, tariffs and patents shall be laid before each House of Parliament prior to their implementation and shall operate only after approval by resolutions of both Houses of Parliament.

Comment

The Bill was listed in the Rajya Sabha on August 13, 1993 and on May 17th 1995. However, the Bill could not be considered due to lack of time.

- (iii) Shri Satya Prakash Malaviya MP, Rajya Sabha, had tabled a Question whether government propose to introduce any legislation to amend the Constitution to provide for parliamentary approval of international treaties. The Question No. 6856 was replied to on 12.5.1994 in the negative.
- (iv) Shri Mohan Singh (Deoria), MP, had moved a resolution in the Lok Sabha urging upon the government to bring forward suitable legislation providing for the ratification by Parliament of all international treaties entered in to by the Government of India.

Comment

The Private Member's Resolution was listed for consideration by the Lok Sabha on Friday, 13 May 1994. However, the Resolution could not be considered due to lack of time

[Translation]

35

Proposals for Water Supply and Sanitation

210. SHRI N.J. RATHVA: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) the number of proposals for making water supply and sanitation arrangements in the country, particularly portaining to the backward, rural and tribal areas, lying pending with the Union Government for clearance as on date, State-wise;
- (b) the details of the progress made in this regard so far:
- (c) the time by which these proposals are likely to be approved; and
- (d) the number of such schemes approved and financial assistance provided therefore by the Union Government during the last three years, State-wise and Year-wise?

THE MINISTER OF RURAL AREAS AND EMPLOY-MENT (DR. JAGANNATH MISHRA) :

Proposals for water supply and Sanitation

(a) The following 3 proposals for safe drinking water supply in Andhra Pradesh are pending with the Union Government for technical clearance and financial assistance under the Sub-Mission on control of fluorosis and brackishness:

(Rs. in lakhs)

SI.N	No. Project	Estimated cost
1.	Safe drinking water to 61 brackish affected habitations in Kollpru area of West Godavari District.	691.0
2.	Safe drinking water to 11 fluoride affected habitations in Nagiligonda area of Khammam District.	298.0
3.	Safe drinking water to 30 fluoride affected habitations in Kunavaram area of Khammam District.	239.0

The above projects have been received on 5th December 1995.

As. regards rural sanitation, the following two proposals received from the State Government of Kerala are pending with the Central Government for technical clearance and financial assistance.

- Development of Thuranor Panchayat in Kozhikode District as model sanitation village.
- Development of Thikkodi Panchayat in Kozhikode District as model sanitation village.

There is no water supply and sanitation project pending in respect of any other State Government.

- (b) All the above projects are under technical scrutiny.
- (c) The above five project proposals are likely to be cleared within a period of three months.
- (d) Approval of the Central Government is required for the schemes under the Sub-Missions programme and special projects under Rural Sanitation programme where additional assistance is required over and above the allocation under CRSP. The number of schemes approved under the Sub-Missions/sanitation and the financial assistance released for these schemes during the last three years are as under:

(Rs. in lakh)

Year	Number of schemes approved	Amount released
1992-93	4	480.355
1993-94	21	7263.51
1994-95	37	9428.35

The statewise and yearwise details of the number of schemes approved and funds released are given in the enclosed statement.

As regards Accelerated Rural Water Supply Programme and Central Rural Sanitation Programme, the central Government has delegated full powers to the states to give technical clearance to schemes to be implemented under Centrally Sponsored Accelerated Rural Water Supply Programme and Rural sanitation programme. Therefore, schemes under these two programmes are not sent to the Central Government for technical approval. Central assistance under these two programmes is released based on the annual allocation subject to the prescribed conditions. The total central assistance released under ARWSP and CRSP during the last three years was as under:

(Rs. in crore)

Year	ARWSP	CRSP
1992-93	362.56	21.64
1993-94	622.73	32.67
1994-95	675.96	59.50

STATEMENT

Number of Schemes Approved and Financial Assistance Provided the States during the last three years

(Rs. in lakh)

S.No. State	No.	of Schemes App	roved		ed	
	1992-93	1993-94	1994-95	1992-93	1993-94	1994-95
Control of Fluorosis						
1. Andhra Pradesh	4	3	12	480.355	1920.19	4178.27

S.No	o. State	No.	of Schemes App	roved		Funds Releas	Released	
		1992-93	1993-94	1994-95	1992-	1993-94	1994-9	
Conf	trol of Fluorosis							
2.	Gujarat		2	5		4 82.89	1003.11	
3.	Haryana		1	-	_	137.00	_	
4.	Karnataka			2	_		51.51	
5.	M.P.	_	ores a	2	***	-	49.40	
6.	Punjab	_	-	2	_	~	1315.87	
7.	Rajasthan		1	1	_	617.66	198.00	
8.	Tamil Nadu		2	3		183.50	1656.15	
9.	U.P.		1	_		1585.30		
	Total	4	10	27	480.355	4926.54	8452.31	
REM	OVAL OF BRACKIS	SHNESS						
1.	Kerala		1	same.	ere-	306.0		
2.	Punjab		1	net en		870.00	_	
3.	Rajasthan		America	1			200.00	
4.	Tamil Nadu		1	1		537.50	_	
	Total	a stronger	3	2		1713.50	200.00	
REM	OVAL OF EXCESS	IRON						
1.	Assam	-	-	2	_		31.63	
2.	Mainpur	-	1			0.27		
3.	Meghalaya		1			24.90	_	
	Total	_	2	2	_	25.17	31.63	
REM	OVAL OF ARSENIC	;						
1.	West Bengal		1	1	MON.	480.92	607.05	
WAT	ER HERVESTING S	STRUCTURES -	SUSTAINABILITY					
1.	Madhya Pradesh		Name .	1			25.00	
2.	Sikkim	_	_	1	_		77.15	
3.	Tamil Nadu			1	=		28.71	
	Total		-	3			130.86	
SCH	EMES UNDER RUR	AL SANITATION					100.00	
	Andhra Pradesh		1	_	_	5.00		
2.	Assam		1		_	8.49		
2. 3.	H.P.	_	1			0.77		
3. 4.	Kerala	_	-	1		0.77	5.35	
4 . 5.	M.P.	_	1		_	3.12	5.55	
5. 6.	Maharashtra	_	1	_		100.00		
7.	Orissa		_	1		100.50	1.15	
			F			117.00		
_	Total		5	2		117.38	6.50	
Gran	ıd	4	21	37	480.355	7263.51	9428,35	

[English]

*211. SHRI K.T. VANDAYAR : Will the Minister of MINES be pleased to state :

- (a) the number of projects in the mining industry that had been given to the private sector;
- (b) the number out of them given to the foreign mining companies;
 - (c) the modalities adopted for giving the mining rights;
- (d) the overall benefits of such leasing of mining rights to private parties;
- (e) whether the Government have identified any new areas for mining of precious metals in the country; and
 - (f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI GIRIDHAR GAMANG): (a) to (f) Mining rights are granted by the concerned State Governments in accordance with the provisions of the Mines and Minerals (Regulation and Development) Act, 1957 (MMRD ACT 1957) and the rules made thereunder. Mining activity in the country has historically been undertaken both by the public sector as well as private sector companies. At the end of year 1994-95, of the total 3083 (provisional) mines reporting production and given for non-atomic and non-fuel minerals other than minor minerals, only 316 were in the public sector. As per the MMRD Act 1957, mining rights can be given only to a company defined in subsection (1) of section (3) of the Companies Act, 1956. The relevant section is as follows:-

"Section 5(1): A State Govt. shall not grant a prospecting licence or mining lease to any person unless such person-

- (a) is an Indian national, or a company as defined in sub-section (1) of section 3 of the Companies Act, 1956; and
 - (b) satisfies such conditions as may be prescribed;

Provided that in respect of any mineral specified in the First Schedule no prospecting licence or mining lease shall be granted except with the previous approval of the Central Government. Hence, the question of granting such rights to a foreign company does not arise. The Central Govt. has not identified any special area for mining of precious metals in the country. Apart from the normal benefits like employment and revenue generation of any economic activity, mining activity also involves payment of royalty and related charges to the concerned State Government.

Heavy Fuel Oil based Power Projects

*212. SHRIMATI MAHENDRA KUMARI : SHRI PRAMOTHES MUKERJEE :

Will the Minister of POWER be pleased to state :

- (a) whether the Government have decided to allow setting up of power units based on heavy fuel oils;
- (b) if so, the details thereof, including the number of proposals under consideration and the number of proposal already cleared;
- (c) whether the Government have considered the likely impact of the projects on environment so far pollution aspect is concerned;
 - (d) if so, the details thereof;
- (e) Whether State Governments have urged the Union Government to permit setting up of liquid fuel based power plants in the private sector; and
- (f) if so, the reaction of the Union Government thereto?

THE MINISTER OF POWER (SHRI N.K.P. SALVE): (a) and (b). Government has permitted using heavy fuel oils such as, Heavy Petroleum Stock (HPS), Low Sulphur Heavy Stock (LSHS), Heavy Furnace Oil (HFO), Furnace Oil (FO), Naphtha and Natural Gas, wherever available, as primary fuel. No HSD (diesel) will be permitted as fuel. As on date expression of interests have been shown for setting up 72 power projects envisaging use of liquid fuel and out of them five have been cleared by the Central Electricity Authority from techno-economic angles.

- (c) and (d). The pollution aspects of the liquid fuel based power plants has also been considered while formulating the policy and such projects could be set up only after they obtain necessary clearance from the concerned State Pollution Control Board and Ministry of Environment and Forests.
 - (e). Yes. Sir.
 - (f). As already replied in the parts (a) & (b) above.

P.F.C. Finance to Private Power Sector

*213. DR. RAMESH CHAND TOMAR : SHRI AMAR PAL SINGH :

Will the Minister of POWER be pleased to State:-

- (a) whether Power Finance Corporation has decided to finance power firms in private sector;
 - (b) if so, the details in this regard;
 - (c) the details of terms and conditions thereof; and
- (d) the percentage of total funds of Power Finance Corporation earmarked for the purpose?

THE MINISTER OF POWER (SHRI N.K.P. SALVE): (a) Yes, sir.

- (b) and (c). The details of the terms and conditions for eligibility of private sector borrowers from PFC are given in the enclosed statement.
- (d). There is no specific percentage earmarked by PFC for private sector power projects.

STATEMENT

Written Answers

TERMS AND CONDITIONS IN REGARD TO THE ELIGIBILITY OF THE PRIVATE SECTOR **BORROWERS**

- 1. The borrower shall abide by Government of India rules and regulations governing private sector participation.
- 2. Borrower should not have accumulated losses in immediately proceeding three years and should not be in default to any of its lenders and annual accounts/ should indicate satisfactory financial performance.
- 3. In case of new power sector entities, financial operational performance (track record) of the promoters for the past three years would be seen.
- 4. In case of existing power sector entities, the project should be compatible with their existing expansion plans etc.
- 5. Debt service coverage ratio (DSCR) should not be less than the acceptable norm and debt equity ratio should be in accordance with Government of India guidelines.
- 6. The project for which FFC's finance is sought should fulfill all the statutory and regulatory conditions imposed on the respective types of projects/schemes.
- 7. The project shuold be techno-economically sound.
- 8. The project should have financial rate of return commensurate with the prevalent expected returns on similar project but not less than 12%.
- 9. Arrangement should exists, to the satisfaction of PFC for tying up the financial support required form other sources.

- 10. Corporation will make its own assessment of the power purchase agreement, wheeling agreement and all other related agreeements affecting sale/purchase of electrictiy to determine the financial viability.
- 11. The Borrower would normally be required to fulfill the eligibility norms of the lead institutions in case PFC has agreed for financing as part of consortium arrangement.

Complaints from German Companies

*214. SHRI HARIN PATHAK: will the Minister of EXTERNAL AFFAIRS be pleased to state :

- (a) the number of complaints received by Indian Embassy in Germany from foreign entrepreneurs against some Indian State sector companies/Indian entrepreneurs during the last two years;
- whether the Government have taken/propose to take any steps on the complaints; and
 - if so, the details thereof, complainst wise?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) Fifty-nine.

- Yes Sir. The Indian Missions/Posts in Germany promptly take up every complaint from German companjes/entrepreneurs with the Indian parties against whom the complaint is made and the concerned agencies (Export Promotion councils, Trade and Industry Associations, the Ministry of Commerce etc.) and use their good offices to arrive at an amicable settlement.
 - (c) A statement is enclosed.

STATEMENT

List of Trade Complaints received from German Companies/Entreprenuers during last two years - Received in the Embassy of India, bonn

	•			
SI. No.	Particulars of the German Company/entrepreneure	Particulars of the Indian company/entrepreneur	Nature of the dispute	Present Status
1	2	3	4	5,
1.	Mr. Harold Daniel, Gablick 8, 70499 Stuttgart Complaint lodged in Nov.'94	M/s. Wood Touch, "Nizarar Bonanza", 1st Floor, 813 Anna Salai, Mount Rd. Madras	Non receipt of a carpet and a table despite prior payment for the same	Referred to Carpet Export Promotion Council, New Delhi and Ministry of Commerce
2.	Dr. Heinz Josef Unger, Nussbaumstr. 13, 85435 Erding Complaint lodged in Dec'94	Cosmopolitan Book House, 24 B Ansari Rd. Darya Ganj, New Delhi	Non-Supply of 14 books ordered for which payment was made in March '94	Requested Indian co. to expedite despatch of the books
3.	M/s. TEVGE mbH, Postbox 100443, Kassel Complaint lodged in Jan. '94	M/s. Tuticorin Spinning Mills Ltd., 106, Palayamcottai Rd,. Tuticorin	Delivery of bad quality of yarns	Formerly arbitration case dealt by TEXPROCIL'S arbitration rules. Thereafter IGCC is expediting the matter

1	2	3	4	5	
4.	Mr. Hans Siedler Forstenriedlerstr 158, 31476 Munich Complaint lodged in March '94	M/s. Jaipur Boutique Car- pet, Behing Gollmar Gar- den, Amer Rd. Jaipur 2.	Non receipt of a carpet purchased for which payment was made in advance	Referred to the Indian Co.	
5.	M/s. Schuhfabrik Meissen GmbH, Meissen Complaint case taken up Embassy of India Office in	M/s. Park Exports, 42/141 Krishna Kunj, Agra 2	Supply of defective shoe uppers	Council of Leather Export & Berlin Office of Embas- sy of India are expediting the matter	
6.	Berlin Hotel and Gaststattenverband Nordmein e.V, Hofkamp 20, 42103 Wuppertal	M/s. Sita World Travel India Pvt. Ltd. 8 Atlanta Building, Nariman Point, Bombay 21	Non payment of Hotel bills	Embassy tried for amicable solution. Now they are negotiating directly with the Indian Co.	
	Complaint lodged in Aug '94				
7.	M/s. Polygraph Handelsgesellschaft Chariottenstr. 46, 10117 Berlin	M/s. Plamag international Ltd, Bornbay	Non payment of bills for the printing machines de- livered to the Indian Co.	Dealt by Berlin Office of Embassy of India	
	Complaint lodged in Feb.'94				
8.	M/s. Mode Trend, Hamburg	M/s. Beauty Wears, B-92	Standard of garments did not conform to the sam-	Damage accepted by the Indian Co. and compen-	
	Complaint recd. by CGI, Hamburg in April '94	Malviya Nagar, New Delhi	ples	sation mutually agreed	
9.	Kompanie Ultramar, Post- box 760660, Hamburg	M/s. Eupharma, Bombay	Defective medicaments delivered	Case referred to DGFT, New Delhi	
	Complaint lodged in Oct.'94				
10.	M/s. Kirschko Cerise GmbH, Wolfsberger Str. 9, 83254 Breitbrunn	M/s. Ready Wear Pvt. Ltd, 132 Double Rd, Indira Nagar, Bangalore	Non payment of bill for goods ordered by Indian Co.	Case referred to DGFT, New Delhi	
	Complaint lodged in April '94				
11.	M/s. IS Fashion, Postbox 101950, 41019 Monchengladbach	M/s. Amitara Fabrics Pvt. Ltd, Girgaon Rd. Bombay	Bedlines delivered to the German Co. were partly defective	Indian Co. has agreed to replace the goods at the earliest or might have to pay the damage caused.	
	Complaint lodged in Feb. 94			pay the damage caused.	
12.	M/s. H.R.W. Fink GmbH Postbox 265, 40702 Hilden Compaint lodged in May'94	M/s. Hussain International, Mordabad	Violation of Design Registration Rights	Case referred to Ministry of Commerce and Ministry of Textiles	
13.	M/s. Hans Joachim Tilse GmbH, Sottorfallee 12, 22529 Hamburg	Oil and Natural Gas Commission, Dehradun	Non-payment of invoices for spare parts supplied to ONGC	Dispute settled	
	Complaint recd. in Feb. '94				
14.	M/s. hws Sohlenfabrikation GmbH, Rheinstr. 16, 66955 Pirmasens	M/sTaj Rhein Shoes Com- pany, 15 - 16 Noida Export Promotion Zone, Dist. Ghaziabad	Non payment of invoices for goods and services supplied	The Indian Co. has explained their position to IGCC, Delhi, copy of which has been transmit-	
	Complaint recd. in Sept. '94			ted onward to German Co.	

Hamburg

'95

23.

Complaint lodged on 3rd July '95

M/s. Jebsen & Jebsen,

Postbox 103329, 20023

Complaint lodged in Sept

Bangalore

M/s. Hytaisun Magnetics, Maruti House, Ashram Rd.

1	2	3	4	5	
15.	M/s. Emke Modevertriebs and Verwaitungs GmbH, Kappellenstr. 16, Wiesbaden	M/s. Vrijesh Corporation, 31 A Mittel Chambers, Nariman Pt. Bombay	Non despatch of textile goods by the Indian com- pany for an order placed to them	Had requested Indian Co to supply the goods at the earliest	
	Complaint recd. in June. '94		(ileiii		
16.	M/s. Dagmar Ertinger, Breitestr. 18, 90402 Numberg	M/s Mash Leather, S 72/4, MIDC, Bhosari, Pune	Bad quality of garments delivered	Case referred to Counci of Leather Exports	
	Complaint recd. in March ' 94				
17.	Dr. H. Blanz, Rupprechtst. 3, 87629 Fussen	M/s. Tapis Orientale, Mathura Rd, New Delhi 14	Non conformity between actual quality of carpet	Referred to India Touris Office, Frankfurt	
	Complaint recd. in Nov. '94		agreed upon at time of purchase and the carpet delivered		
18.	M/s. Kaufmann & Co, Kattrepel 2, Hamburg	Kattrepel 2, Hamburg Kathawala Ltd. 358-360 ing		Dealt by CGI Hamburg which in turn has referre to DGFT and Dy. (ED	
	Complaint recd. by CGI, Hamburg	Katha Bazar, Bombay	dyes imported from the German Co.	MEA	
19.	M/s. Beckmann & Vegedes, Postbox 1127 46361 Bochult	M/s. Bonanza Overseas Pvt. Ltd. H. Somani Marg Fort, Bombay	Defective quality of Yarn delivered by the Indian Co.	Has requested the Indian Co. to amicably solve the dispute	
	Complaint recd. in March '94	Bombay		diopate	
20.	Mr. Hadi Mortazavi, Vorm Holz 4-445, 421'9 Wuppertal	M/s. Big Boss, 24 DSIDC Scheme II, Okhla Phase II, New Delhi	Non receipt of goods for which payment of DM 12000 was made	Had requested the Indian Co. to solve the dispute amicably	
	Complaint lodged in Feb. 94	New Delin	12000 was made	аппсарту	
		IN 1995			
SI. No.	Particulars of the German Company/entrepreneure	Particulars of the Indian company/entrepreneur	Nature of the dispute	Present Status	
1	2	3	4	5	
21.	M/s. Jebbing Geboing Fabrication Import-Export Schwarzwaidstr. 16 6476 Hizenhain 2	M/s. Jagdish Emporium, 21 H Bhupalpura, Udaipur	3 carpets found missing in the consignment after ar- rival of shipment in Ger- many for which payments	As the Indian Co. has failed to reply to our faxes, the german Co has approached a loca advocate.	
	Complaint lodged. on 21 Aug. '95		were made prior to ship- ment.	auvocale.	
22.	Mr. Gunter Seyfarth, Blankenheimerstr. 42, 41469 Neuss Complaint lodged on 3rd	M/s J.K. Handicrafts, 1326 Udaya House, Chanakya Marg, Subhash Chowk, Jaipur	Non receipt of carpets purchased by Mr. Gunter against order placed in Feb/March '94.	Indain Co. has agreed to ship the carpets before 31st Dec. '95 or refund the money immediately	

Non payment of bills

Case referred to DGFT.

The Indain Co. has agreed

to settle the payment at

the earliest possible

1	2	3	4	5
24.	M/s. Tour Travel, Guide Verlag GmbH Borsteler chausee 85-89, Hamburg Complaint recd. in Jan.'95	M/s. Kumar Taxis, Palace Rd. Cochin	Non receipt of advertising charges	Indian Co. has been asked to pay a minimum amount of DM 150 in view of minimum cancellation fee
25.	M/s. S+R Maschinenbau GmbH, Micheletalweg 9, Marktoberdor/Allgau	M/s Eicher International Ltd. 14 Commercial Complex, Greater Kailash, New Delhi	Non delivery of goods against the order placed to the Indian Co., for which payment was made	The Indian Co. has responded directly explaining their stand to the German Co. with regard to their later's assuse
	Complaint recd. in Aug. '95			ialei 5 assuse
26.	M/s. Creaplan, Kirchenstr. 75, 81657 Munich	M/s. Rajasthan Breweries Ltd., Asian House, D 193 Okhla Indl, Area, New Delhi	Bills outstanding for a brand, logo and beercans designed by the German	Referred to DGFT, Ministry of Commerce and the Indian Co. for amicably
	Complaint recd. in May '95		Co.	solving the dispute
27.	M/s. Frank & Schuster, Hauptstr. 60, 74867 Neunkirche	M/s. Indian Artwares Corp. M 14 Greater Kailash, New Delhi	Supply of defective goods	Has referred to the Indian Co. to amicably solve the dispute
	Complaint recd. in April 95			
28.	Mr. Nader Derakhshani/Mrs. Ingrid Walling	M/s. Maharani Art Empori- um, Jodhpur Rajasthan	Incomplete Shipment of goods besides goods being	Indian Co. has agreed to finally send the merchan-
	Ellige Hohe 23 53177 Bonn		defective	dise
	Complaint recd. in May '95			
29.	M/s. Farfallana Textilehandelsgesell Schaft GmbH, Kaiserallee79, 76185 Karisruhe	Allahabad Bank, International Branch, Calcutta	Non-remittance of commission on orders booked by the German Co.	Dispute settled
	Complaint recd. in Aug. '95			
30.	Mr. Mayk Schega, Strassbergerstr. 125, 80809 Munchen	M/s. Agra Carpets & Handi crafts, 795 Sadar Bazar, Agra Cantt.	Supply of defective carpet.	Referred to the Indian
	Complaint recd. in Oct. '95			
31.	M/s. Bestform Basiça GmbH, am mettemicher Bahnnof 11, 56072 Koblenz	M/s. Pioneer Arts India, 45 Prince Road, Moradabad	Supply of defective goods by the Indain Co.	Dispute settled

List of Trade Complaints received from German companies/entreprenuers during last two years in the Consulate General of India, Hamburg

SI. No.	Particulars of the German Company/entrepreneure	Particulars of the Indian company/entrepreneur	Nature of the dispute	Present Status
1	2	3	4	5
1.	Mr. Horst Warneke	M/s. Oswał Emporium, Agra	Delayed delivery of goods purchased on visit to India	Dispute settled due to Consulate General's ef- forts
2.	Mr. Gunther Hoft, Halstenbek	M/s/ Oswal Emporium, Agra	-do-	-do-
3.	M/s OTC Orient Transit and Chartering, Hamburg	M/s Unimodex Exports, New Delhi	Non-fulfilment of contractual obligations	Mission in touch with both the parties
4.	M/s Jesse, Seesen/Harz	M/s Singhvi International, Calcutta	Non-regrulation of damaged consignment	Dispute settled
5.	M/s Kuhlmann Werkzeugmas chinen GmbH & Co, KG, Bad Lauterberg	DGS&D, New Delhi	DGS&D had placed an order for a machine on the German firm but not asked for delivery	Mission in touch with the parties to settle the matter amicably
6.	M/s Modetrend GmbH, Hamburg	M/s Beauty Wears, New Delhi	Delivered goods did not comply to standards	Indian firm denied to
7.	Buddel-Bini, Hamburg	Sharp Industries Moradabad	Non-delivery of goods or- dered	Dispute settled
8.	Rosi S& Torsten Koblischke	New Kashmir Stores, Varanasi	Non-delivery of carpets, paid in advance	Dispute settled
9.	Mr. Eduard Klein, Reppenstedtg	Silver & Art Palace, Jaipur,		Dispute Settled
10.	M/s Saru GmbH. Bremerhaven	M/s Kesavan & Sons, Cochin	Contents of delivered container did not comply with Bill of Lading	Dispute Settled
11.	M/s Hofer & Schultz Technical Exports GmbH	M/s. Joeson Trading Co, Bombay	Invoice sent by Indian supplier was too high	
12.	M/s Margit Wulf, Hamburg	M/s East Coast Industries, Moradabad	Non-consignment of goods	Mission in touch with both parties to settle the matter amicably
13.	M/s Paul Muggenburg, Alveslohe	Kusum Gems, Bombay & Oriental Bank of Commerce, Bombay	Non-issue of payment	Dispute settled
14.	M/s Kompanie Ultramar Slevers & Co GmbH, Hamburg	M/s Eupharma, Bombay	Delay of consignment	Dispute settled

Written Answers

1	2	3	4	5
15.	Mr. Kare Troge	Kovalam Ashok Beach Resort, Kovalam	Damage done to his shirts in the laundry	Mission in touch with both the parties to settle the matter amicably
16.	M/s STN Atlas Electronic	The shipping Corporation of India	Non-payment by Indian company	Dispute settled
17.	M/s Schwab M/s Krishna	M/s Krishna	-	Arbitration award against M/s Krishna & Co, and M/s Nitin Spices, Cochin
18.	M/s Stiema Arbeltsschutz GmbH	M/s Arbelts (India)	Illegal use of exclusive style by Indian company	Dispute settled
19.	Mr. Dirk Richter, Hamburg	Concord, New Delhi	Non-consignment by Indian company	and .
20.	M/s Jebsen & Jessen	M/s Hytaisun Magnetics	Non-payment by Indian compnay	
21.	M/s Emeco Handelsgesel lschaft	M/s East West Overseas	Wrong information about Export direction by Indian company	
		de complaints received from (last two years in Consulate	'	eurs
1.	_		Non-return of US\$1000/-	Amount got refunded through the intervention of Director Texprocil
2.			Non- return of rubb samples & original s ver part	
3.			Non-adherence quoted price	to Matter referred to Congendia Hamburg for reasons of jurisdic- tion
4.		-	Non-adherence to de livery schedule	e- Matter referred to concerned firm and, thereafter to Com- merce Ministry, matter settled
5.			Supply of sub-star	n- Details sought from the German company
6.			Delayed supply goods	of Concerned Emporium approached. Matter settled

List of trade complaints received from German companies/entrepreneurs during last two years in Berlin Office of the Embassy of India Rerlin

1.	M/s Mettallwerk Werdau GmbH, Germany	M/s Mahindra & Mahindra	Shortcomings in respect of delivery of 27 units from Mahindra's plant in Greece, 20 units from India and other components besides a large number of missing parts	Complaint has been conveyed to Director (ECU), MEA to take up the matter with the party concerned
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Iron Ore Mining

- *215, SHRI BOLLA BULLI RAMAIAH: will the Minister of STEEL be pleased to state :
- (a) Whether the Government have set up a task force to prepare a status cum policy paper on Iron Ore Mining:
- if so, the concept thereof and whether this was necessitated due to the controversy over Bailadila and Kumaraswamy mines;
- (c) if so, whether the task force has prepared any norms to be used before leasing of mines;
 - (d) if so, the details thereof; and
- (c) the time by which a decision is likely to be taken and implemented?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) No, sir.

(b) to (e). Do not arise.

Counter Guarantee to Power Projects by world Bank

*216, SHRI M.V.V.S. MURTHY: SHRI SULTAN SALAHUDDIN OWAISI:

will the Minister of POWER be pleased to state:

- Whether the Government have decided to stop the practice of providing counter guarantee to power projects in future;
 - if so, the details thereof; (b)
- whether the Government have asked the World Bank to provide counter guarantee to power projects;
- if so, whether the World Bank has agreed to the proposal of the Government;
- (e) the details of the World Bank's conditions for providing counter guarantee;
- Whether the Government have examined and agreed to the conditions laid down by the World Bank; and
 - (g) if so, the details thereof?

- THE MINISTER OF POWER (SHRI N.K.P. SALVE): (a) and (b) Government of India (GOI) has decided not to extend Government of India counter guarantee beyond the eight initial fast track projects viz., Dabhol (695 MW), lb Valley units 3 & 4 (420 MW), Jegurupadu (216 MW), Godavari (208 MW), Visakhapatnam (1000 MW), Mangalore (1000 MW) and Bhadravati (1072 MW) power projects.
- (c) to (g). The World Bank has a guarantee scheme in operation, the World Bank conditionalities inter-alia include :
 - a back up counter guarantee by Government (i) of India.
 - the project to meet standard Bank appraisal criteria.
 - payment of guarantee fee. (iii)

The Guarantee Scheme for the Indian Private Power Sector and modalities will be finalised after conclusion of deliberations between the World Bank and the Ministry of Finance.

Working of DPAP and DDP Projects

- *127. SHRI SHANTARAM POTDUKHE: will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:
- (a) whether the Union Government had set up any Technical Committee to go into the working of Drought Prone Areas Programme (DPAP) and Desert Development Programme (DDP) projects,
- if so, the details of the recommendations made by the Committee; and
- (c) the efforts made by the Government to implement the recommendations?

THE MINISTER OF RURAL AREAS AND EMPLOY-MENT (DR. JAGANNATH MISHRA): (a). Yes, Sir. The Union Government had set up a Technical Committee under the Chaimanship of Prof. G.H. Hanumantha Rao, former Member, Planning Commission, New Delhi in April. 1993 to review all aspects concerning the implementation of Drought Prone Areas Programme (DPAP) and Desert Development Programme (DDP).

(b) The major recommendations made by the Committee in its Report submitted in April, 1994 are:-

(1) Harmonious management, development utilisation of land, water and vegetation resources on watershed basis should be the essence of these area development programmes. For this purpose, watershed development projects covering micro-watersheds of approximately 500 hectares each would be taken up for treatment.

Written Answers

- (2) The treatment plan for the watershed should cover all categories of lands including private, village commons, revenue and degraded forest lands. As far as possible the selected watershed should cover a village/hamlet.
- (3) Watershed development projects should be implemented with the total participation of the beneficiaries. Greater attention has to be given to people's own strategies and their own indigenous technologies.
- (4) The Ministry of Rural Areas & Employment should take necessary steps for effective coordination between the different wings of the Ministry as well as between the concerned Ministries. The Ministry should also formulate guidelines for bringing about uniformity of approach between the programmes under different agencies and should commission training modules for the preparation of the watershed development plans.

- (5) The project components should be predetermined. There should be total flexibility in this regard and the actual choice of the components should emerge from the watershed plans prepared by implementing agencies including beneficiaries.
- (6) The Committee recommended an elaborate mechanism at various level to promote local people's involvement in planning and implementation of the Watershed Development Projects.
- (7) Determined efforts and concrete steps are required to promote voluntarism in evolving and implementing DPAP and DDP.
- (8) There should be an in-built mechanism to maintain the structures created under the programmes by the watershed community.
- (9) Ministry of Rural Areas & Employment should support the Research Institutions for providing R & D back-up to these programmes.
- (10) For inclusion of districts/blocks under DPAP/ DDP, the Committee recommended the following criteria of percentage of irrigated area to net shown area in three eco-systems which are determined on the basis of moisture index.

Mositure Index	Permissible programme	Ecosystem	%irrigated area District	for inclusion of Block
< 66.7	DDP	Arid	Upto 50%	Upto 30%
66.6 to 33.3	DPAP	Semi Arid	Upto 40%	Upto 20%
- 33.2 to 0	DPAP	Dry Sub-Humid	Upto 30%	Upto 15%

- (11) The Committee recommended that funding from 1995-96 has to be on project basis only. Thus, the new programme will come into force from 1995-96 onwards.
- (12) In order to bring about co-ordination at the Central/State/District/Watershed level, suitable Implementation and Review Committees at all these levels are recommended.
- (c) The recommendations of the Technical Committee have been accepted by the Central Government and the following follow-up action has been taken:
- (1) Additional districts and blocks have been identified for coverage under DPAP and DDP in accordance with the criteria suggested by the Hanumantha Rao Committee. From 1995-96 onwards, the total number of districts and blocks under DPAP has increased from 96 and 627 to 149 and 946 respectively. Similarly, the number of districts and blocks under DDP has increased to 36 and 227 respectively as against the earlier coverage of 21 districts and 131 blocks.
- (2)On the basis of the Technical Committee's recommendations, a new set of common guidelines for watershed development in DPAP, DDP and Wasteland areas have been issued to all concerned State Governments for implementation from April, 1995, DPAP and DDP funds for 1995-96 are being released for taking up projects exclusively on watershed basis in the programme blocks. In adddition, the guidelines envisage utilisation of 50% Intensive JRY and Employment Assurance Scheme (EAS) funds as well for watershed development. For effective co-ordination between the different Divisions of the Ministry involved in watershed development, a Committee for Co-ordination, Screening and Review for Area Development Schemes has been set up in the Ministry. The Committee has also been laising with other concerned Ministries for bringing about uniformity of approach in watershed development.
- (3) The new Guidelines for Watershed Development provide for an elaborate institutional framework for effective participation of the local community

- and non-govermental organisations in planning and implementation of the watershed development projects. For this purpose, 80% of the total funds would be placed at the disposal of the watershed community for executing the works.
- (4) Training Programme on Watershed Development for district level officers viz. Collectors, Project Directors (DRDA)/Chief Development Officers/Executive Officers (ZP) have been started in collaboration with the National Institute of Agricultural Extension Management (MAN-AGE), Hyderabad. The Institute is also conducting training programme for trainers from identified institutions from the programme States who in turn would train the field functionaries at various levels. For this purpose, all the States have been advised to identify suitable institutions and nominate trainers from these institutions to MANAGE for the Trainers' Training Programme.
- (5) The States have been requested to take immediate steps to get the watershed development plans prepared to be taken up during 1995-1996 in accordance with the new guidelines issued.
- (6) The States have been requested to constitute State Level Watershed Programme Implementation & Review Commitee, District Watershed Development Advisory Committe and to select Project Implementation Agencies (PIAs) and villages for development of watershed projects.
- (7) DPAP and DDP allocations for 1995-96 have been made keeping in view the number of watershed projects likely to be taken up in different size-groups of programme blocks.
- (8) The Ministry has tied-up with the Arid Forest Research Institute, Jodhpur for providing R & D back-up to DDP. Necessary technical input

is also being utilised from other national research organisations such as Central Research Institute for Dryland Agriculture (Hyderabad), Central Arid Zone Research Institute (Jodhpur), Central Soil Water Research and Training Institute (Dehradun), Field Research Laboratory (Leh-Ladakh) etc.

Indian Shipyards

*218. SHRI MOHAN RAWALE: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) the number of ship building orders placed by the public sector shipping companies on Indian ship building yards during each of the last three years;
- (b) the number of ships acquired by the public sector shipping compaines alongwith the names of shipyards, (Indian as well as foreign) from where these were acquired during the above period, year-wise;
- (c) the amount of foreign exchange involved in acquiring ships from foreign shipyards;
- (d) the reasons for purchasing ships from foreign shipyards instead of from Indian shipyards; and
- (e) the measures taken or contemplated to be taken to promote the operations of Indian shipyards?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) There is only one public sector undertaking under the shipping sector of the Ministry of Surface Transport i.e. Shipping corporation of India (SCI). During the last 3 years Shipping Corporation of India has not placed any orders on any of the Indian shipyards.

(b) Shipping Corporation of India has acquired 2 vessels from Indian shippards and 9 vessels from foreign shippards during the last 3 years as per the details given below:

indian Shipyards

Year		Name of the Vessel	Name of the Shipyard
1992-93		M.T. Jawaharlal Nehru	Cochin Shipyard Limited, Cochin.
1993-94 · · · · M.\		M.V. Lok Pratap	Hindustan Shipyard Limited,
Foreign Ship	yards		Visakhapatnam.
Year		Name of the Vessel	Name of the Shipyard & the country.
1992-93		M.V. Palanimalai	Astilleros, Spain.
1993-94	i)	M.V. Lal Bahadur Shastri	Hyundai Heavy industries Limited, Korea.
	ii)	M.V. Indira Gandhi	
	iii)	M.V. Rajiv Gandhi	
	iv)	M.T. Rabindranath Tagore.	Hanjin Heavy Industries Company Limited. Korea.
	v)	M.T. Bankim Chandra chatterjee.	
1994-95	i) ii)	M.T. Ankleshwar M.T. Gandhar	Samsung Heavy Industries Company Limited, Korea
	iii)	M.T. Maharaja Agrasen.	Hyundai Heavy Industries Company Limited, Korea

- (c) The total price paid by Shipping Corporation of India for the vessels acquired from foreign shippards is US\$ 443.15 million and the entire amount was paid in foreign exchange.
- (d) Shipping Corporation of India follows the global tendering procedure for acquisition of new building tonnage and the Indian shipyards are eligible to participate in these tenders. However, the orders are placed with the shipyards who are technically and economically competitive. In the case of Indian shipyards, orders can be placed with them if they are competitive. The Indian shipyards, however, did not participate in these tenders during the last three years.
- (e) The following measures have been taken to promote the Indian shipyards.
 - Pricing formula of ocean going ships has been revised. This includes 30% subsidy (20% being payable by the Government and 10% by the shipowner).
 - Loans at concessional rate of interest of 9% to the extent of 80% of the cost of ships to shipping companies placing orders with Indian shipyards.
 - iii) Fixation of price in terms of US\$/Japanese Yen and the shipowners to pay each stage in instalment to the shipyard at market determined party rate of foreign exchange prevailing on the date of actual payment.

These measures announced in September 1993, were for period of 2 years.

In addition to the above, the following measures have also been introduced.

- Modernisation and augmentation of facilities of public sector shipyards.
- ii) Shipyards are encouraged to adopt modern technology to improve productivity such as Computer aided design (CAD) Computer aided manufacture (CAM), use of plasma cutting machines, one side welding machines etc., to construct modern ships such as drill ships, oil tankers, bulk carriers/passenger vessels, warships, submarines, offshore platforms, etc.
- Capital restructuring of public sector shipyards under the control of Ministry of surface Transport.

As a result of this, public sector shipyards have been able to secure orders for now ships and thereby, improve their order book position.

High Tech Project in Vizag by NMDC

*219. SHRI D. VENKATESWARA RAO : Will the Minister of STEEL by pleased to state :

- (a) whether NMDC propose to set up high tech project in Vizag for commercial production of Ultra pure ferric oxide:
- (b) if so, whether this project would be set up in collaboration with a U.S. firm;

- (c) the total estimated cost involved and the projected annual production; and
- (d) the time by which the project is likely to be completed ?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SANTOSH MOHAN DEV): (a) and (b) The Government have recently approved the proposal of National Mineral Development Corporation Limited (NMDC), Hyderabad to set up a plant for commercial production of Ultra Pure Ferric Oxide and for entering into an agreement for transfer of technology know-how including supply of equipments, plant erection and commissioning with M/s. International Steel Services Inc. (ISSI), Pittsburgh, USA. The proposed location of the plant will be Visakhapatnam in Andhra Pradesh.

- (c) The estimated project cost is Rs. 47.93 crores and the projected annual production of Ultra Pure Ferric Oxide is 6,000 Metric tonnes at 90% capacity utilisation.
- (d) The project is expected to be completed within 28 months from 11.8.95, the date of the collaboration agreement.

New Power Policy

*220. SHRI JAGAT VIR SINGH DRONA: Will the Minister of POWER be pleased to state:

- (a) whether the finalisation of the new power policy is under the active consideration of the Government;
- (b) if so, the details thereof, including the involvement of foreign Companies;
- (c) the time by which the same is likely to be announced and implemented; and
 - (d) the reasons for delay in this regard?

THE MINISTER OF POWER (SHRI N.K.P. SALVE): (a) to (d). In the content to paucity of resources in the Public Sector for capacity addition in power generation and distribution, a policy to encourages private sector participation in power generation, supply distribution was formulated in October, 1991 and is currently under implementation. The policy encourages investment by the foreign companies by, inter-alia, providing that:

- To ensure that private entrepreneurs bring in additionality of resources to the sector, not less than 60% of the total outlay for the project must come from sources other than Public Financial Institutions.
- Upto hundred per cent (100%) foreign equity participation can be permitted for projects set up by foreign private investors.
- For the portion of foreign equity, the returns upto 16% can be designated in the currency of the subscribed capital to protect it from foreign exchange fluctuations.

The policy is amended from time to time keeping in view the changing requirements. As per information available with Government of India, as on date, 52 power generation projects are proposed to be set up in the private

sector involving foreign investment (including NRI and Joint Venture proposals) for a total capacity addition of 37,503 MW, estimated to cost about Rs. 1,46,600 Crores.

[Translation]

61

Land Consolidation Act, 1960

2154.SHRI SURENDRA PAL PATHAK: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) whether there is any proposal to amend Land Consolidation Act, 1960 regarding agricultural land in Uttar Pradesh:
 - (b) if so, the reasons therefor; and
- (c) the time by which the necessary action is likely to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARMANT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a)and (b) No such proposal has been received to amend land Consolidation Act, 1960 regarding agricultural land in Uttar Pradesh.

(c) Question does not arise.

Construction of Dwelling Units

2155. SHRI MAHESH KANODIA: Will the Minister of Rural AREAS AND EMPLOYMENT be pleased to state:

- (a) the number of dwelling units constructed for poor people belonging to Scheduled Castes and Scheduled Tribes during the last three years, State-wise;
- (b) whether the Government propose to construct more of such dwelling units during the current financial year; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR):

(a) The information is being collected and will be laid on the Tabel of the House.

(b) and (c) Yes, Sir. Under Indira Awas Yojana, during the current financial year it is proposed to construct 10 lakhs houses for the Scheduled Castes, Scheduled Tribes, freed bonded labourers and non-SC/ST people below poverty line living in rural areas. Out of these 10 lakhs houses, 6 lakh houses will be constructed for scheduled

castes, scheduled tribes and freed bonded labourers. [English]

Poverty Alleviation Schemes

2156. SHRI A INDRAKARAN REDDY: Will the Minister of Rural areas and employment be pleased to state:

- (a) whether the Union Government propose to invite private participation for poverty alleviation Schemes; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR): (a) and (b) Integrated Rural Development Programme (IRDP) and Jawahar Rozgar Yojana (JRY) are two major poverty alleviation schemes being implemented by the Centre in various States/UTs. To revamp IRDP, the Expert Committee appointed under the Chairmanship of Ex-Deputy Governer of RBI, Shri D.R. Mehta in its interim report has suggested that the Private Sector could be advantageously associated with the task of setting up of mini ITIs and Rural Polytechnics. As a follow-up of this recommendation, the Ministry of Rural Areas & Employment has requested the State Govts, to explore the possibility of involving the Private Sector. Apart from this, to have an objective evaluation of RD Programmes, the Ministry invites private, independent and reputed research institutions/organisations to undertake the survey work.

Project Sanctioned under Capart

2157. SHRI THAYIL JOHN ANJALOSE: Will the Minister of rural areas and employment be pleased to state:

- (a) the number of projects sanctioned under CAPART in Kerala since its inception;
- (b) the names of agencies in Kerala to which assistance has been provided through CAPART and the location thereof; and
- (c) the amount sanctioned and released so far to each of those agencies?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBAI HARJIBHAI PATEL): (a) to (c) A statement giving district-wise details of number of voluntary agencies assisted, number of projects sanctioned, amount sanctioned and amount released by CAPART to voluntary agencies in kerala since inception and till 30.9.1995 is attached.

Statement

District wise details of projects sanctioned to voluntary agencies in Kerala since Inception till 30th September. 1996.

(Rs. in Lakhs)

District	No. of Agencies	No.of Projects	Amount Sanctioned	Amount Released
1	2	3	4	5
Thiruvananthapuram	74	160	407.74	288.06

1	2	3	4	5
Wayanad	9	19	59.98	40.62
Quilon	22	42	88.85	47.38
Alleppey	6	14	31.06	15.61
Palghat	4	4	20.22	7.52
Kottayam	17	51	165.21	116.11
dukki	11	29	68.25	41.86
Cannanore	2	2	3.97	1.60
Calicut	6	6	17.21	12.88
Ernakulam	12	15	29.44	22.38
Pathanihitta	15	39	77.85	54.75
Trichur	5	23	74.30	52.39
Malapparam	1	2	1.33	1.33
Kasaragod	1	1	1.30	1.13
Total	185	407	1046.71	703.62

11 December, 1995

Indians in Moscow

2158.SHRI MANIKRAO HODLYA GAVIT: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the number of Indians at present residing in Moscow including businessmen and others;
- (b) Whether Indian businessmen residing there are facing threats from local criminals; and
- (c) if so, the details thereof and the steps being taken by Government in this regard?

THE MINISTER OF EXTERNAL AFFARIS (SHRI PRANAB MUKHERJEE): (a) According to the available information, it is estimated that there are approximately 6000 Indians, including businessmen and employees of about 450 firms, residing in Moscow at present.

(b) and (c) There is no specific targeted threat to the Indian community in general or to Indian businessmen in particular. However, in common with other residents of Moscow, the Indian community has also been somewhat affected by the changed law and order situation. The Indian Embassy in Moscow constantly interacts with the Indian community, including businessmen, students and social organisations, and makes every effort to ensure their welfare.

Passport Offices in Kerala

2159.SHRI MULLAPPALLY RAMCHANDRAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the number of passport applications pending with the passport offices at Calicut, Cochin and Thiruvananthapuram;
- (b) the number of passports issued by each of these during 1994;

- (c) whether these have sufficient staff to clear the work load; and
- (d) if not, the steps being taken to ensure posting of sufficient employees at these offices?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATTA): (a) and (b) the total number of passports issued by the Passport Offices in Cochin, Calicut (Kozhikode) and Thiruvananthapuram in the year 1994 and the total number of applications pending as on December 4, 1995 with these Passport Offices are as follows:

Passport Office	Passport Applications Pending as on 4-12-1995	Total number of passports issued in the year 1994
Kozhikode (Calicut		1,79,074
Cochin	9,866	99,410
Thiruvananthapura	m 11,650	97,022

- (c) The Staff depolyment in these Passport Offices is adequate to meet the workload.
 - (d) Does not arise.

Letters to DTC

2160. SHRI AMAR ROYPRADHAN: Will the Minister of Surface Transport be pleased to state:

- (a) the number of letters received in the office of Chairman, Delhi Transport Corporation during the period August 1, 1995 to November 30, 1995 from various Residents Welfare Associations;
- (b) the number of letters not acknowledged by the said office/officer so far:

- (c) the number of letters to which a final reply has not been made so far;
- (d) whether the Government propose to take any action against the officials responsible for not acknowledging/replying to the letters received from Area Welfare Associations; and
- (e) if so, the details thereof and if not, the reasons therefor:

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M.RAJASEKARA MURTHY): (a) 34.

(b) and (c) A final reply in respect of 32 letters has already been sent. The remaining two letters are under process in DTC as these were received by DTC in the last week of November. 1995. (d) and (e) Do not arise.

Widening of National Highway No.1

2161. SRI PAWAN KUMAR BANSAL: Will the Minister of SURFACE TRANSPORT be pleased to refer to the reply given to Unstarred Question No.1407 dated November 29, 1991 and state:

- (a) the progress made so far in the widening of the National Hingway No.1; and
- (b) the time by which the entire four laning is likely to be completed between Delhi and Amritsar ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) The position of the progress made for fourlaning of National Highway No.1 from Delhi to amritsar, is as under:

S.I	No. Name of work	Progress/Target date of completion		
1.	Km. 0 to 50 (Delhi to Murthal)	Aiready four-laned.		
2.	Km. 50 to 74.8 (Murthal to Samalakha)	Nearing completions.		
3.	Km. 74.8 to 130 (Samalakha to Karnal)	Contractor being expelled due to poor performance and State PWD taking further action to complete this work.		
4.	Km, 130 to 252 (Karnal to Sirhind)	In progress. likely to be completed by 3/99		
5.	Km. 252 to 372 (Sirhind to Jullandhar)	Recently Completed.		
6.	Beyond Km. 372 (Jullandhar to Amritsar)	There is no proposal for four laning of this section at present.		
_				

(b) It is too early to indicate the time by which the entire four laning between Delhi an Amirtsar will be completed.

Cancellation of Meeting of Indo-French Joint Economic Commission.

2162.SHRI RAM NAIK : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- (a) Whether the Government had cancelled the meeting of the Indo-French Joint Economic Commission scheduled to be held on November 22-23, 1995;
 - (b) if so, the reasons therefor;
- (c) whether France have reacted to the above cancellation; and
 - (d) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) to (d) Government have conveyed to the French authorities that the meeting of the Joint Commission in being deferred till a more subitable time-frame can be worked out. The two Governments have agreed to remain in touch over this matter.

Vacant Posts in Passport Offices

2163. SHRI CHANDRESH PATEL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether several posts are lying vacant for a long time in various passport offices in the country;
- (b) if so, the detials thereof and the reasons for the same;
- (c) the steps being taken by the Government in this regard; and
- (d) the comparative figures of passports issued by each passport office in the country during the period from January 1, 1995 till-date, and during the corresponding period of the previous two years?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATTA): (a) and (b) Yes, Sir. It is a fact that some posts in various Passport Offices are lying vacant. Details of these posts are given in the statement-I enclosed

(c) An indent has already been placed with the Staff Selection Commission for 147 posts of Lower Division Clerks and 23 posts of Stenographers. At the level of officers some posts will continue to remain vacant as officers with required number of years of service are not available for promotion to the next higher post. That accounts for some of the vacant posts at the level of Passport Officer, Assistant Passport Officer and Public Relations Officer. The situation is likely to improve after a couple of years.

(d) Figures of passports issued by each Passport Office during the year 1993 and 1994 are given in the statement-II enlcosed. As far as comparative figures for the period from January 1, 1995 till date are concerned, the relevant information is being collected and will be laid on the Table of the House.

Statement-I
Sanctioned strength, occupancy and vacant Post
in the Central Passport Organisation

Grade	No. of sanctioned posts	No.of posts occupied	No.of vacant posts
Passport Officer	16	11	5
Assistant Passport Officer	25	1	24
Public Relations Office	er 48	34	14
Superintendent	61	66	5
Assistant	172	173	-1
Hindi Translator	15	***	15
UDC	341	335	6
LDC	965	743	222
Stenographer	31	8	23
Driver	18	12	6
Group 'D' staff	181	158	23
Total	1873	1541	332

Statement-II

Number of passports issued by all Passport Offices
during 1993 and 1994

		1993	1994
1	2	3	4
1.	Ahmedabad	124080	160000
2.	Bangalore	104068	77646
3.	Bareilly	61906	40154
4.	Bhopal	26410	20690
5.	Bhubaneshwar	11114	7706
6.	Bombay	209480	208282
7.	Calcutta	51720	43753
8.	Chandigarh	95554	95236
9.	Cochin	183535	9941 0
10.	Delhi	128186	108249
11.	Goa	16015	13681
12.	Guwahati	9358	7423

1 2	3	4
13. Hyderabad	215090	141610
14. Jaipur	106104	65127
15. Jalandhar	110070	111002
16. Kozhikode	341000	179074
17. Lucknow	138457	117649
18. Madras	188416	134949
19. Nagpur	12890	9755
20. Patna	46661	70500
21. Trichy	334847	201055
22. Trivandrum	194319	97022
Jammu *		1431
	2709280	2011404

^{*} PO.. Jammu was opened on 31.3.94

Allocation of Funds in Rajasthan

2164. SHRIMATI VASUNDHARA RAJE: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) whether the state Government of Rajasthan had demanded additional allocation of funds for completing the rural development projects; and
- (b) if so, the additional funds allocated to the state during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) and (b). During 1992-93 and 1993-94, the State of Rajasthan had asked for additional funds under Jawahar Rozgar Yojana (JBY) and Integrated Rural Development Programme (IRDP). The additional amount during 1992-93 & 1993-94 was as under:

Additional funds provided (Rs. in lakhs)

Year	JRY		IRDP.
1992-93	2185.21		96.27
1993-94	774.00	, .	, 113.17

However, no additional assistance was provided to the State Government during 1994-95.

Safe Drinking Water Schemes in Villages

2165. SHRI DHARMABHIKSHAM: Will the Minister; of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) the number of villages not provided with safe drinking water so far, State-wise; and
- (b) the measures being taken to provide safe drinking water in these villages?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) The number of habitations not covered with safe drinking water facilities as on 1.11.1995, State-wise, is given in the enclosed statement.

(b) The measures being taken to provide safe drinking water in these habitations include the preparation of action plan, technical clearance of schemes, provisions of financial resources under Centrally Sponsored Accelerated Rural Water Supply Programme and State Sector Minimum Needs Programme and review/monitoring of progress, etc.

Statement

	Statement						
SI. No.	State/UT	No of villages/ habitations not covered with safe drinking water as on 1.11.95					
1	2	3					
1.	Andhra pr.	733					
2.	Arunachal Pr.	287					
3.	Assam	12648					
4.	Bihar	20251					
5.	Goa	. 56					
6.	Gujarat	1096					
7.	Haryana	0					
8.	Himachal pr.	5453					
9.	J. & K.	1165					
10.	Karnataka	5710					
11.	Kerala	1138					
12.	Madhya pr.	7786					
13.	Maharashtra	0					
14.	Manipur	495					
15.	Meghalaya	1272					
16.	Mirzoram	38					
17.	Nagaland	358					
18.	Orissa	2625					
19.	Punjab	5529					
20.	Rajasthan	13462					
21.	Sikkim	63					
22.	Tamil Nadu	28					
23.	Tripura	907					
24.	Uttar Pradesh	15347					
25.	West Bengal	533					

1	2	3	
26.	A&N Islands	11	
27.	D&N Haveli	0	
28.	Daman & DiU	0	
29.	Delhi	1	
30.	Lakshadweep	0	
31.	Pandicherry	0	
	Total	96992	

Goa as Free Port

2166. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether a proposal to develop Goa as Free Port to boost industry and trade is under active consideration of the Government;
- (b) if so, the details of the proposal alongwith its present status and its implications on the National economy and the economy of Goa;
- (c) the time by which the Government are likely to take a decision in the matter;
- (d) the views of various Ministries and the state Government in this regard;
- (e) whether Govenment have sought some clarifications on the proposal from the concerned agencies; and
 - (f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) to (f) In its report submitted to Govenment in March, 1992, the Raunaq Singh Committee, set up to examine the desirability and feasibility of establishing a Free Port in India, recommended Goa as a suitable location. No decision has been taken in this regard.

[Translation]

Recommendations made by M.P. Government on Bailadila Mine

2167.SHRI SUSHIL CHANDRA VERMA: Will the Minister of STEEL be pleased to state:

- (a) whether the Madhya Pradesh Government have made any recommendations on the proposed handing over of Bailadila Mine to a private company;
- (b) if so, whether the Madhya Pradesh Government has supported the proposal;
- (c) if so, whether it is mandatory to complete the formality of inviting fresh objections and suggestions prior to making any amendment to the lease agreement with NMDC;

- (d) the provision in Mines Act related to this procedure;
- (e) whether the formalities relating to these provisions have been completed; and
 - (f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) National Mineral Development Corporation (NMDC) had filed an application for transfer of mining lease for Bailadila iron ore deposit 11-B in favour of the Joint venture company with Collector, Bastar District, Madhya Pradesh on 30.8.95. The State Government vide its letter dated 24.11.95 addressed to the managements of NMDC and the joint venture company has sought their response to the proposals contained in the letter.

(b) to (f). Do not arise in view of (a) above [English]

Membership of APEC

2168. SHRI SANAT KUMAR MANDAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether attention of the Government has been drawn to the news-item captioned "Exclusion from APEC to hit India hard" appearing in 'The Observer of Business and Politics' New delhi dated November 21, 1995;
- (b) if so the facts of the matter reported therein and the reaction of the Government thereto; and
- (c) The stage at which India's seeking membership of the Asia Pacific Economic Cooperation (APEC) stands at present ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) and (b) India's High Commissioner to Australia, in his address to the seminar on "India's Foreign and Economic Policies" organised by the Australian Institute of International Affairs and the National Centre for South Asian Studies in Melbourne on November 17, 1995, outlined the possible cost-benefit of India's inclusion or otherwise in the APEC and emphasised the synergies that exist and can be built up further between India and APEC economies.

(c) India has formally conveyed to members of the Asia Pacific Economic Cooperation (APEC) its interest in associating with APEC and participating in its activities. The APEC Ministerial Meeting held in Settled in November 1993 took a decision to impose a moratortium for three years on admission of additional members into APEC. In view of this decision, the question of admission of India and other new members will be considered only in 1997.

Dwellings in A.P.

2169. SHRI J. CHOKKA RAO: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) the number of dwellings sanctioned in Andhra

Pradesh during 1994-95 and till-date under Indira Awas Yojana;

- (b) whether any additional dwellings have been sacnotioned for the victims of cyclone that occurred recently;
 - (c) if so, the details thereof;
- (d) whether any amount was given to Andhra Pradesh Government during the current year for construction of cyclone shelters; and
- (e) if so, the amount sanctioned and the number of dwellings constructed thereunder?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR): (a) The target fixed for the construction of dwellings under Indira Aawas Yojana (IAY) in A.P. was 23817 for 1994-95 and 77642 for the current year.

- (b) and (c) An additional target of 40,000 houses under IAY has been sanctioned for the flood victims in the States. The Central assistance for these 40000 IAY houses works out to Rs. 40.00 crores, out of which Rs. 10.00 crores would be provided as an additionality to the state, the balance amount would be met by the utilisation of funds from these Sub heads of Jawahar Rozgar Yojana.
 - (d) No, Sir.
 - (e) Does not arise.

Bypass on National Highway-47.

2170. SHRI A. CHARLES: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) the total amount spent for the construction of the Bypass on the National Highway-47 during the last three years alongwith the work done during the period, yearwise details;
- (b) whether any sanction has been given for the construction of the protion from Akkulam to Chackai;
- (c) if so, the total amount proposed to be spent for the portion; and
- (d) the present status of the construction of the stretch from Vazhamuttam to Parassala ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) One work—construction of Akulam Bridge on Trivandrum Bypass on National Highway-47 has been sanctioned for Rs. 4.90 Crore in November, 1992. The foundations are in pregress.

- (b) No, Sir.
- (c) Does not arise.
- (d) The work has not been sanctioned so far. The

land acquisition estimate is awaited from State Government

Rural Housing

2171. SHRI SYED SHAHABUDDIN: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) the plan outlay for rural housing, Scheme-wise;
- (b) the actual allocation upto March 31, 1995 and the target in terms of housing units, Scheme-wise.
- (c) the expenditure up to March 31, 1995 and the physical achievments; and
- (d) the budget and target for 1995-96 and actual expenditure and achievement during April-September 1995, Schemewise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYEMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR): (a) This Ministry is implementing two rural housing schemes namely Indira Awas Yojana and Rural Housing Scheme. The scheme wise central plan outlay for the current year is a follows:-

Indira Awas Yojana - Rs. 1000 crores

Rural Housing - Rs. 45

- (b) Actual central allocation of Rs. 330.15 crores was made during 1994-95 for construction of 3,53,353 houses under IAY. As regards rural housing scheme, an allocation of Rs. 30 crores was made during 1994-95. The targets under this scheme are fixed by the State-Governments.
- (c). During 1994-95 till March 31st, 1995 an amount of Rs. 475 crores including Rs. 95 crores state share was spent an 3,72,275 houses were constructed under Indira Aawas Yojana (IAY).

As regards Rural Housing Scheme an amount of Rs. 30.00 crores was released to State Governments till 31st March, 1995. The data on physical achievements is being collected from the State Governments and will be placed on the Table of the House.

(d). For the year 1995-96 an allocation of Rs.1250 crores (including Rs.250 crores state share) has been made for construction of 10 lakhs houses under Indira Aawas Yojana. During April-September, 1995. 169672 houses have been constructed under Indira Aawas Yojana. As regards Rural Housing Scheme, an allocation of Rs. 45 cores has been made during current year. However, no amount has so far been spent as the proposals received from the State Governments under Rural Housing Scheme are under consideration of the Government.

Indian Employees in US Missions

2172.SHRI GURUDAS KAMAT: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that a large number of Indians employed in the US missions are being sacked;
 - (b) if so, the reasons therefor ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) and (b) Government have learnt from the US Embassy that, because of budgetary cuts, US Missions all over the world were constrained to make substantial reductions in their staff. As part of this process, a number of Indian employees of US Missions in India have been laid off.

Statement on J&K by Ms. Robin Raphel

2173. SHRI MANORANJAN BHAKTA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether Government's attention has been drawn to the reported remark made recently by Ms. Robin Raphel, U.S. Assistant Secretary of State that Jammu and Kashmir is a disputed territory; and
- (b) if so, the reaction of the Government thereto?

 THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) Yes, Sir.
- (b) Government's consistent position is that Jammu and Kashmir is an inalienable and integral part of India.

Employment Programmes

2174. SHRI RAJENDRA AGNIHOTRI : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

- (a) the details of special employment programmes under implementation at present;
- (b) the targets set under these programmes during the last three years;
- (c) to what extent these have been achieved by each State Government;
- (d) the States which have been lagging behind in implenantation of the programme; and
- (e) the measures taken to effectively implement these programmes ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR):
(a) (i) Integrated Rural Development Programme (IRDP) (ii) Jawahar Rozgar Yojana (JRY) & (iii) Employment Assurance Scheme (EAS) are special employment programmes for self employment and wage-employment being implemented by the Centre in various states/UTs, at present.

(b) and (c). A statement showing the physical targets/ achievements state-wise under these programmes during the last three years are given in the enclosed statements I, II & III. Since EAS is a demand during programme intorduced in 1993-94, no physical targets are set under the programme.

(d) and (e). As may be seen from the Statement, some of the State have not been able to achieve the

physical targets, concerted efforts through periodical reports, field inspections and direct interaction with the State/district authorities are made for effective implementation of the programmes.

Statement-I
Physical Target and Achievement under IRDP.

(No. of families benefitted)

SI. S	State/UTs	199	92-93	199	93-94	199	4-95
No.		Target	Achievement	Target	Achievement	Target	Achievement
1. /	Andhra Pr.	138879	179038	204024	259697	166884	159908
2. /	Arunachal Pr.	12519	13642	16603	15207	12468	11756
3. /	Assam	37711	10204	67158	63381	54938	61861
4. I	Bihar	276337	264252	387248	335908	324640	224736
5. (Goa	2608	2456	3446	3453	2840	2137
6. (Gujarat	56861	61847	74909	79725	61262	76498
7. H	Haryana	13606	23349	17989	34826	14715	28285
8. H	Himachal Pr.	4871	6956	5863	9128	4796	7349
9	Jammu & Kashmir	6803	7331	11193	7408	20000	9342
10. I	Karnataka	86425	103856	136981	132861	112055	125810
11. I	Kerala	46950	50517	49836	53698	40767	46294
12. I	Madhya Pr.	183097	184083	250521	242673	214466	210560
13. I	Maharashtra	147006	177651	222394	217671	181926	19667
14. I	Manipur	1092	3158	4848	6333	8982	7658
15. I	Meghalaya	3275	3011	4655	2635	9567	6020
16. 1	Mizoram	5216	3474	6971	4684	4027	2006
17.	Nagaland	5477	3996	7273	5439	6737	1220
18.	Orissa	90457	93226	165479	160000	135382	136887
19.	Punjab	11507	25248	12792	33736 '	10464	22701
20.	Rajasthan	88189	101366	107400	116567	87857	107799
21.	Sikkim	1043	1142	1352	1218	1128	1281
22.	Ţami! Nadu	123969	144987	184436	214888	150860	210221
23.	Tripura	3863	11414	15000	16297	12856	2361
24.	Uttar Pr.	369554	387961	416354	445403	325353	369725
25.	West Bengal	15 44 57	171695	182836	73818	149552	159722
26.	A.& N. Islands	1304	895	1726	1171	1421	445
27.	D.& N Haveli	261	300	372	372	300	302
28.	Daman & Diu	522	524	690	507	561	136
29.	Lakshadweep	133	156	159	81	140	100
30.	Pondicherry	1043	1043	1407	1407	1161	1221
	All India	1875135	2068773	2569942	2539441	2115097	2182018

Statement-II

Physical Target and Achievement under JRY(Lakh Mandays)

SI.	State/UTs	199	92-93	199	93-94	199	4-95
No.		Target	Acheivement	Target	Achievement	Target	Achievement
1.	Andhra Pr.	659.76	677.93	1025.61	1028.90	1145.23	812.25
2.	Arunachal Pr.	10.01	6.52	10.01	4.85	9.38	5.58
3.	Assam	119.72	109.72	228.00	278.24	211.97	263.29
4.	Bihar	937.94	1038.16	1467.71	1474.25	1340.30	986.88
5.	Goa	8.36	8.12	10.12	8.53	7.84	6.45
6.	Gujarat	236.73	235.03	211.40	232.64	240.49	258.48
7.	Haryana	33.71	32.63	38.64	33.29	33.29	33.96
8.	Himachal Pr.	29.77	26.16	33.73	34.54	28.68	28.87
9.	Jammu & Kashmir	62.87	43.01	72.75	32.16	117.10	88.04
10.	Karnataka	441.08	418.29	718.01	651.30	513.65	499.67
11.	Kerala	138.63	134.54	113.47	120.43	97.10	101.01
12.	Madhya Pr.	643.77	709.66	766.00	849.24	1015.23	1075.25
13.	Maharashtra	838.77	823.53	1378.27	1188.50	1119.13	1100.73
14.	Manipur	9.84	5.23	14.84	6.68	5.78	7.16
15.	Meghalaya	11.61	8.90	16.89	9.55	7.82	8.50
16.	Mizoram	4.37	4.78	5.24	6.32	4.08	5.72
17.	Nagaland	20.74	15.47	14.74		11.51	8.47
18.	Orissa	306.52	326.39	557.70		676.65	604.51
19.	Punjab	24.67	31.78	29.93	38.3	25.38	24.36
20.	Rajasthan	340.62	339.09	426.66	450.37	497.35	545.58
21,	Sikkim	6.66	13.42	8.19	10.14	6.19	7.03
22.	Tamil Nadu	671.94	767.86	853.62	881.10	815.47	1027.66
23.	Tripura	18.10	13.94	22.04	23.41	13.19	29.02
24.	Uttar Pr.	1389.00	1496.29	1779.57	1791.16	1298.55	1395.94
25.	West Bengal	557.24	525.55	563.81	554.03	613.39	580.82
26.	A.& N. Islands	4.47	1.71	3.27	1.81	2.46	2.59
27.	D.& N Haveli	3.55	2.70	2.73	2.34	2.29	2.07
28.	Daman & Diu	1.63	0.12	1.63	0.59	1.48	0.55
29.	Lakshadweep	2.55	2.68	2.62	2.21	1.38	1.91
30.	Pondicherry	3.32	3.81	5.16	4.27	3.08	4.72
	Total	7537.95	7821,02	10383.26	10258.40	9865.45	9517.07

Statement-III

Number of Mandays of Employment Generated under EAS*.

Lakh Mandays

Sl.No. State/UTs	1993-94	1994-95				
1. Andhra Pradesh	62.42	277.24				
2. Arunachal Pradesh	3.64	20.84				
3. Assam	31.75	95.50				
4. Bihar	31.44	193.72				
5. Gujarat	6.75	35.26				
6. Haryana	15.20	34.64				
7. Himachal Pradesh	0.05	3.20				
8. Jammu & Kashmir	3.46	59.85				
9. Karnataka	32.12	177.45				
10. Kerala	2.60	27.64				
11. Madhya Pradesh	5 1.26	363.78				
12. Maharashtra	31.53	233.89				
13. Manipur	3.06	28.60				
14. Meghalaya	NIL	1.39				
15. Mizoram	8.52	41.71				
16. Nagaland	33.92	28.81				
17. Orissa	31.43	281.24				
18. Rajasthan	50.00	273.11				
19. Sikkim	0.82	8.50				
20. Tamil Nadu	10.96	141.29				
21. Tripura	16.14	60.35				
22. Uttar Pradesh	15.00	165.63				
23. West Bengal	52.53	184.79				
24. A. & N. Islands	0.10	0.57				
25. D. & N. Haveli	0.04	0.10				
26. Daman & Diu	NIL	0.12				
27. Lakshadweep	NIL	0.34				
Total 494.74 2739.56						

^{*} Started from 1993-94.

BHC and DDT

2175. SHRI LOKANATH CHOUDHURY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether about 50 per cent of the total production of pesticides in the country constitute BHC (benzene

hexachloride) and DDT which were long ago put on the list of extinct pesticides in the developed countries; and

(b) if so, the details thereof and the reasons for the use of banned pesticides in India?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV): (a) and (b) No, Sir. The production of DDT and BHC during 1994-95 is around 36,000 MT against the total pesticides production of over 90,000 MT during this period. Different countries ban / restrict the use of certain pesticides for one or more reasons, such as negative health effects, non-acceptability of such pesticides due to climatic reasons peculiar to a particular country, emergence of Pest resistance to pasticides etc. the use of such pesticides in India, which are banned or restricted in some other countries, is reviewed by the experts in accordance with the provisions of the Insecticides Act and Rules made thereunder.

Weste Land in Bihar

2176. SHRI RAM TAHAL CHOUDHARY: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) whether any scheme has been launched for the development of waste land in Bihar;
- (b) if so, whether any scheme has been formaulated for the development of Saline land and forestry and Waste land in the hilly areas of the state.
- (c) if so, the project-wise names of the districts, selected under the abvoe scheme;
- (d) the area of land in hectares included under these projects;
- (e) the time by which these projects are likely to be started; and
- (f) the number of persons likely to be benefitted as a result thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAO RAM SINGH): (a) to (f) The infromation is being collected and will be laid on the Table of the House.

Investment by Private Companies in Power Sector

2177. SHRI SULTAN SALAHUDDIN OWAISI: Will the Minister of POWER be pleased to state:

- (a) whether the power sector reforms are to be spreaded up to improve credit worthiness of State Governments and power utilisation to induce increased private sector investment in the country;
- (b) whether the Government have taken any measures in this regard;
- (c) whether any credit policy for power sector has been formulates;
 - (d) if so, the details thereof; and

(e) whether any guidelines in this regard have been issued to the State Government to finalise the power projects in the States ?

Written Answers

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL):
(a) and (b) A process of restructuring the power industry at the state level has been initiated in a number of States. Loans under the Project Preparation Facility (PPF) of the World Bank have been arranged through the Union Government, for several States for carrying out diagnostic studies and suggesting ways and means to improve the operations and the commercial viability of State level utilities. It is expected that once the exercise of resturcturing has been completed, a greater number of private investors would be willing to invest in various Power Poriects.

(c) to (e) While there is no specific credit policy for the power sector, a number of financial institutions, both domestic and foreign are extending financial asistance for the development of private power projects in the country. Certain broad parameters for financing of Power Projects in the private sector have been evolved by the Union Government.

Laser Weapons

- 2178. SHRI SHRAVAN KUMAR PATEL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether attention of the Government has been drawn to the newsitem captioned Blinding Laser Weapons Causing Worry' in the Statesman dated October 5, 1996; and
- (b) If so, the Government's reaction to the development and production of laser weapons including the blinding laser weapons in the context of Government's objective and policy to achieve global disarmament?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) Yes, Sir.

(b) At the Review conference of the States Parties to the Inhumane Weaponhs Convention held from 25 September to 13 October 1995 at Vienna, a new protocol was adopted by consensus which prohibits the employment of laser weapons specifically designed to cause parmament blindness. India is a state party to the Convention.

Subsidy to Hydel Projects in Bihar

2179.SHRI UPENDRA NATH VERMA: SHRIMATI GIRIJA DEVI: SHRI DEVENDRA PRASAD YADAV: SHRI SRIKANTA JENA:

Will the Minister of POWER be pleased to state:

- (a) the capital subsidy sanctioned by the Union Govenment for Netarhat, Sadni and Lower Ghagri Hydel projects in Bihar, projectwise;
 - (b) the details of funds released;

- (c) the reasons for delay in releasing the amount due to the State;
- (d) whether the State Government have approached that the work of projects are being stalled becuase of non-receipt of capital subsidy; and
 - (e) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) and (b). The Ministry of Non-conventional Energy Sources has sanctioned Rs. 271.2 Lakhs capital subsidy for implementation of Netarhat, Sadni and Lower Ghagri Hydel Projects in Bihar. Project-wise details and funds released so far are as follows:-

	Date of Sanction	Captial subsidy (Rs. Lakhs)	Funds released
Netarhat (1x50 KW)	11.1.1995	10.0	1.00
Sadni (2X500 KW)	11.1.1995	181.265	18.21
Lower Ghagri (2X200 KW)	11.1.1995	80.00	8.00

(c) to (e). These projects are being implemented by Bihar State Hydroelectric Power Corporation Limited. The initial release of funds which is due with the sanction of a project could not be made for these projects because the State Government could not secure the land required. After receiving confirmation that sufficient progress has been made in this regard, the initial release was made in April. 1995 by the Ministry of Non-Conventional Energy Sources.

PAK's Interference in Internal Affairs

2180 SHRI SUDHIR SAWANT: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the steps being taken to check Pakistan's continued interference in India's internal affairs; and
- (b) the steps being taken against Pakistani support to organised crime, terrorists and Narco traffickers?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) and (b) Government are firmly resolved totake all necessary steps to counter Pakistansponsored trans-border terrorism, including narco terrorism, directed against India. Government have, at every available opportunity, conveyed to Pakistan that it should desist from interfering in our internal affairs. It has been strongly conveyed that such action is totally unacceptable and is in violation of the Simla Agreement and the internationally accepted norms of inter-State conduct. Pakistan's support and promotion of terrorist activities directed against India, however, continue unabated

Transfer of Directorate of Marketing

2181.SHRI SARAT PATTANAYAK: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) whether the Union Government propose to transfer the Directorate of Marketing from Ministry of Rural Development to Ministry of Agriculture;
- (b) if so, by when it is likely to be implemented; and
 - (c) if not, the reasons thereafter?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) The matter is under Consideration.

- (b) No time limit is fixed.
- (c) Does not arise.

Integrated Rural Water Supply Project

2182.SHRI HARISINHA GHAVDA: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) whether the Government of Gujarat have sought World Bank assistance for integrated rural water supply project;
- (b) if so, the details thereof and the estimated cost of the project ?
- (c) THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) and (b) The State Government of Gujarat has sent a preliminary project proposal for World Bank assistance. However, the recommendations of the Ministry of Urban Affairs and Employment in regard to urban areas have not been yet received by this Ministry.

Survey for Minerals in Arunachal Pradesh

2183.SHRI LAETA UMBREY: Will the Minister of MINES be pleased to state:

- (a) whether any proper survey has been conducted so far in Arunachal Pradesh to find out the deposits of Lime and other minerals:
- (b) if so, the details of the survey conducted and the total quantum of each mineral deposits found/ discovered:
 - (c) if not, the reasons therefor;
- (d) whether there is any proposal to conduct further survey in the State;
 - (e) if so, the details thereof; and
 - (f) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI GIRIDHAR GAMANG): (a) and (b) Yes, Sir. The Geological Survey of India (GSI) has carried out surveys and identified reserves to the following minerals:

Limestone: 91 million tonnes of Cementsgrade

limestone in Lohit district.

Dolomite: 185 million tonnes in Kameng district.

Coal

93 million tonnes in Namchik-Namphuk area, Changland district.

Lead-Zinc & Gold : Investigation for lead-zinc is under way in Vasundhara-Amritganga, Mukatang and Shergaon blocks, West Kameng and for gold in Changlang district.

- (c) Does not arise.
- (d) and (e) Yes, Sir. Surveys for lead-zinc, limestone, dimensional stone and refractory and foundry grade quartzite are under way.
 - (f) Does not arise.

[Translation]

Village Worker

2184. SHRI RAMASHRAY PRASAD SINGH: SHRI RAMESHWAR PATIDAR:

Will the Minister of RURAL AREAS AND EMPLOY-MENT be pleased to state :

- (a) The duties and functions of the village convenors appointed under the scheme sponsored by the Union Government for organising village workers;
- (b) the funds provided to the different States so far for this purpose; State-wise;
- (c) whether the State Governments also contribute financially under this scheme; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS) (SHRI VILAS MUTTEMWAR): (a) to (d) No such scheme is being implemented by this Ministry. However, Ministry of Labour have informed that they were implementing a Plan scheme entitled "Honorary Rural Organisers" under which each organiser appointed under the Scheme was paid an honorarium of Rs.200 p.m. and fixed conveyance allowance of Rs. 50 p.m. The scheme was funded on 100% basis by the Central Government.

Details of funds released to the State Governments by the Ministry of Labour from inception of the scheme upto 31st March, 1995 are given below:-

Name of State/UTs	Amount (in Rupees)	
1	2	_
Tamil Nadu	7,43,609.00	
Gujarat	19,62,009.00	
Orissa	11,98,301.00	
Haryana	15,496.00	
Andhra Pradesh	4,35,285.00	

1	2	
Pondicherry	99,354.00	
Assam	7,77,368.00	
Karnataka	12,47,477.00	
Uttar Pradesh	4,46,651.00	
Maharashtra	6,12,190.00	
Rajasthan	11,63,951.00	
Bihar	4,04,150.00	
Madhya Pradesh		
Total:	1,06,99,836.00	

Written Answers

The Ministry of Labour have further informed that the scheme is no longer in operation. However, some provisions are being kept by them every year to clear arrears.

[English]

Abolition of Posts in UNCTAD

2185.SHRI RABI RAY : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- (a) whether attention of the Government has been drawn to the news item captioned "Third world accuses the West of reducing UN development bodies" that appeared in "The Statesman" dated November 3, 1995:
- (b) if so, the details thereof and reaction of the Government thereto;
- (c) whether some posts of Assistant Secretary General and a number of Director level posts have been abolished in UNCTAD: and
- (d) if so, the details thereof, and the steps being taken by the Government to take up the matter with the UN ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) and (b) Yes, Sir. The news item reflects the concern of several developing countries on proposals for winding up of UNCTAD, UNIDO and ECOSOC as part of UN reforms. The member states of the UN have not so far engaged in any substantive discussion on these proposals for evolving a consensus.

(c) and (d) The post of Assistant Secretary General in UNCTAD was abolished in 1993. UNCTAD is following a policy of not filling up vacancies of senior level posts. The Government of India attaches and effectiveness. The Eleventh Summit of Heads of State or Government of Non Aligned countries had reaffirmed the central role of UNCTAD as the universal forum for intergovernmental deliberations. and negotiation, policy and consensus building, monitoring, implementation, and followup, and technical cooperation with a view to accelerating the economic growth and development of developing coun-

tries. A majority of developing countries have expressed their determination to oppose any attempt to weaken or undermine countribution of UNCTAD.

Japanese Loan to Bihar

2186.SHRI GEORGE FERNADES: Will the Minister of POWER be pleased to state:

- (a) whether the Japanese Government throught the DECF had made available a loan of 163 crore yen for setting up a 3x5 MW hydro electric power station at Valmikinagar in Bihar;
- (b) whether a project Review Mission has reported on the work on the project;
 - (c) if so, the details thereof;
- (d) whether the DECF has subsequently concluded that the Bihar Government is not capable of completing the project; and
- (e) if som the reaction of the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) Yes, Sir. A loan of Japanese Yen 1630 million for setting up of a 3x5 MW hydroelectric power station at Valmikinagar (Eastern Gandak Hydroelectric Project) was sanctioned in 1984. Out of this, and amount of about 1621 million Yen has already been utilised.

- (b) and (c) Unit-I of the project has been under commercial operation since August, 1994. Units II & III have not yet been commissioned by Bihar Hydro Power Corporation Limited (BHPCL). A review of the project undertaken by the Overseas Economic Cooperation Fund's (OECF) technical mission in Sept., 1995, inter-alia, expressed concern regarding silt water, excavation of accummulated silt in intake channel and tailrace channel and operation and maintenance for commissioning of these two units. BHPCL has agreed that an in-depth study of the problems would be made in consultation with Central Water Commission and Central Electricity Authority to enable their early commissioning.
- (d) and (e). BHPCL would require about Yen 71.5 million for commissioning of unit II whereas the balance amount available under the loan agreement is around Yen 8 million. The shortfall will have to be arranged by BHPCL and the State Government.

Creation of Jobs under Various Programmes

2187 SHRI VIJAY NAVAL PATIL: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) the number of jobs created under various programmes like the Nehru Rozgar Yojana, Jawahar Rozgar Yojana and the Integrated Rural Development Programme Schemes;
- (b) whether Government have reviewed the performance of these schemes;

(c) if so, the shortcomings noticed; and

Written Answers

(d) the steps taken to remove those shortcomings?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINSTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR):

(a) Under Nehru Rozgar Yojana (NRY), the scheme of Urban Micro Enterprises (SUME) aims at providing self-employment opportunities to the urban poor living below the poverty line. According to the reports received till 30.11.95, 7.38 lakh beneficiaries have been assisted in setting up micro enterprises.

Further, Jawahar Rozgar Yojana (JRY) and Integrated Rural Development Programme (IRDP) are wage employment and self-employment programme being implementation in the rural areas by the Centre. Under JRY a total number of 9517 lakh mandays of employment during 1994-95 and 3502 lakh mandays upto Octo. 1995 was generated under the programme. Similarly, under IRDP which is a self employment programmes and where families are assisted through subsidy by Govt. and term credit by financial insitutions, 21.82 lakh families during 1994-95 and 5.87 lakhs families upto Octo., 1995 have been assisted so far.

(b) to (d). The performance under these programmes is reviewed regularly on the basis of progress reports viz. monthly progress reports, quarterly progress reports and annual reports received from the State Govts. The centre constantly interacts with concerned State Rural Development Authorities through workshops and seminars. Senior officers of the Ministry of Rural Areas and Employment have been allocated specific States/UTs to oversee the progress and performance of various rural development programmes

under Areas Officers Schemes. Based on their observations, necessary corrective measures are adopted to improve the implementation of rural development programmes.

Hydel Power Projects on Rivers

2188.SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of POWER be pleased to state:

- (a) whether any survey has been conducted to explore the possibilities of setting up of hydel power projects on the reivers flowing in tribal plateau regions in Madhya Pradesh;
- (b) if so, the names of rivers of Madhya Pradesh together with the names of districts, where above survey has been conducted;
- (c) whether the Government propose to handover the survey and the setting up of hydel power projects to foreign companies; and
 - (d) if so, the details thereof?

THE MINISTER OF POWER (SHRI N.K.P. SALVE):
(a) and (b) Yes, Sir. A survey has been conducted to explore the possibility of setting up hydel power projects on the Narmada river in the tribal districts of Jabalpur and Mandla in Madhya Pradesh. In addition, preliminary survey on Gaur and Helon rivers in Mandla District and Choti-Mahanadi near Dheemar Kheda is in progress.

(c) and (d). Government have no proposal to hand over the survey to the foreign companies. However, in order to bring additionality of resources for the capacity addition in the power sector. Government of India have formulated a scheme for greater private sector participation in the power projects. So far, expressions of interest from 7 foreign companies have been received for setting up of hydel projects. The details are as follows:

		· · · ·	F,
SI.I	lo. Name of Project	Capacity (MW)	Name of Company
1.	Kameng HEP (Arunachal Pradesh)	600	Inter Corp. Industries Ltd./Snowy Mountain Engg. Ltd., Australia.
2.	Dhamwari HEP (Himachal Pradesh)	70	Harza Engg. Co. USA
3.	Hibra HEP (Himachal Pradesh)	231	Harza Engg. Co. USA.
4.	Almatti Dam (Kamataka)	· 600	Asia Power Co. Ltd. (TAPCO), USA, KPC.
5.	Harangi LBC HEP (Kamataka)	4.5	North East Energy Services, USA.
6.	Western Kallar HEP (Kerala)	5	Idel Project and Services (P) Ltd. and M/s. Canadian Hydro Dev.
7.	Maheswar HEP Madhya Pradesh	400	M/s. S. Kumars/BECHTEL, USA.

[Translation]

Complaints Received From NRIs

2189.SHRI KUNJEE LAL: Will the Minister of EXTERNAL AFFAIRS be pleased o state:

- (a) whether Indian missions abroad had received any complaints from NRIs during the last two years;
 - (b) if so, the details thereof, mission-wise; and

(c) the remedial steps taken by the Government in this regard ?

Written Answers

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) to (c) Indian Missions abroad receive complaints from time to time from non resident Indians regarding problems faced by them while living abroad. The Government of India through Indian Missions maintains regular contract with foreign governments to ensure the welfare of its citizens in the respective countries. Specific complaints received relate, inter alia, to conditions of work, witholding of travel documents by the employer, non-fulfillment of contractual obligations. In all such cases the Mission tries to resolve the diferences through mutually acceptable solutions. Wherever necessary cases are taken up with the concerned authorities of foreign government.

[English]

Vehicles in Delhi

2190. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of SURFACE TRANSPORT be pleased to state:

- the number of vehicles on the roads of Delhi. category-wise;
- (b) whether the road conditions and other relevant matters permit the playing of such number of vehicles;
- if not, the action the Government propose to take to restrict the number of vehicles on the roads of Delhi as per the capacity of the roads;
- (d) the number of vehicles that the roads of Delhi can take:
- (e) whether there is any provision in the Motor Vehicles Act, 1988 to this effect:
 - if so, the details thereof; and
- (g) the extant to which that provision is being violated ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) to (g) The information is being collected and will be laid on the Table of the Lok Sabha.

Pepsico India Holdings

2191. SHRI DHARAMPAL SINGH MALIK: SHRI R. JEEVARATHINAM ::

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to refer to the reply given to unstarred question No. 2536 on August 21, 1995 and state:

- (a) whether the information referred to has since been collected:
 - if so, the details thereof; (b)
 - if not, the reasons thereof; and (c)
- the steps proposed to be taken by the Government to monitor investments made by Multinational Compaines ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO): (a) Yes, Sir.

(b) and (c). As per information provided by M/s Pepsico India Holdings, it has spent the foreign equity brought in on the following activities :-

(Rs. in crores)

QΩ

Technology upgradation/modernisation : 12.00 Acquiring sick/unviable units, facing closure: 105.00

iii) Investment on the beverage business 75.00

iv) Investments on the agro-based products/: 3.00 fruit juice.

v) Bottler support programme 54.00

vi) Distribution system 58.00

The Reserve Bank of India monitors the inflow of foreign investment, as and when it is brought in, accordance with the terms and conditions of approval. Investments made by a private company are required to be disclosed in their balance sheet under the Companies Act and is filed with Registrar of Companies. This information is also presented to the Government periodically.

[Translation]

Pending Passport Applications in Regional Passport Office, Lucknow

2192.DR. SAKSHIJI: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- whether a large number of applications are lying pending in the Regional Passport Office, Lucknow;
 - if so, the latest details in this regard;
- whether the Government propose to launch any special campaign to clear the backlog; and
 - if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) to (d) The tendency of passport applications in the Passport Office, Lucknow has been reduced from 21952 in Jaunary 1995, to 13,996 or December 4, 1995.

Government have and shall continue to take steps to streamline the working of Passport Offices and issue passports expeditiously, such as augmentation of staff strength upgradation of office facilities including computerisation, review of systems and procedures in order to avoid delays, regular inspection of Passport Offices and follow-up action.

Fertiliser Plants in M.P.

2193, SHRI SHIVRAJ SINGH CHAUHAN: KUMARI UMA BHARTI:

Will the Minister of CHEMICALS AND FERTILI-ZERS be pleased to state :

Written Answers

- (a) the details of fertiliser plants under Union/State Governments and in private sectors in Madhya Pradesh and the names of those running under loss;
- (b) the details of the material made available by the Union Government to the fertilizer plants in Madhya Pradesh Plant-wise:
- (c) the financial assistance provided by the Union Government to the above State Government during the last two years, year-wise;

(d)	the year-wise and unit-wise total production of the
fertilizers	in the above State during the last three years; and

(e) the steps taken by the Government to set up new fertilizers plants in the State ?

THE MINISTER OF CHEMICAL AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV): (a) to (e). Two major fertilizer plants, namely, Vijaipur and SAIL, Bhilai are located in M.P. Their production performance in the last three years is given below:

Plant	Sector	Product	Production ('ooo MT)		
			1992-93	1993-94	1994-95
NFL:Vijaipur	Public	Urea	842.1	878.3	819.7
SAIL:Bhilai	Public	A/S	46.8	43.9	44.7

These units are not incurring any loss.

Petroleum products, except natural as, used in the manufacture of fertilizers are supplied at subsidised rates throughout the country.

An amount of Rs. 197.07 crore and Rs. 167.00 crore was paid as subsidy to the fertilizer units located in Madhya Pradesh during 1993-94 and 1994-95, respectively. Further the Department of Agriculture and Co-operation released and amount of Rs. 31.92 crore during 1993-94 to the Government of Madhya Pradesh as special concession on the sale of indigenous phosphatic fertilizers and imported muriate of Potash (MOP). During 1994-95, that Department made payments to the tune of Rs. 26.42 crore to the manufactures of phosphatic fertilizers as also importers of Muriate of Potash (MOP) as special concession in respect of sales of these fertilizers in Madhya Pradesh.

M/s. NFL are currently implementing a project for doubling the capacity of their Ammonia-Urea-Plants at Vijaipur to produce an additional quantity of 7.26 lakh tonnes of urea per annum. The estimated cost of the project is Rs. 987.3 crore.

Scheme for Improving Quality of Goods by Artisans

2194.SHRI RAJENDRA KUMAR SHARMA : SHRIMATI VASUNDHARA RAJE :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

- (a) whether the Union Government had formulated any Scheme for improving the quality of goods prepared by rural artisans with a view to increase their income, production and also to check their migration to cities;
- $(b)_i$ if so, the details thereof and the number of rural artisans brought under this scheme in Uttar Pradesh and Rajasthan;
- (c) the number of rural artisans benefitted in U.P. and Rajasthan during the last three years;
- (d) the estimated expenditure incurred on these schemes ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR):
(a) Yes, Sir.

(b) to (d): The scheme of supply of improved Toolkits to the Rural Artisans was launched in July, 92 with the objective is to enable the rural artisan to enhance the quality of their product, increase the production and income and to ensure better quality of life with the use of improved tools. This will also check their migration to cities. The number rural artisan brought and benefitted under the scheme and estimated expenditure incurred in the States of Uttar Pradesh and Rajasthan during the last three years is as under:

Rural Artisans Expenditure incurred benefitted (No.) (Rs. in Lakhs)

1. Uttar Pradesh 57488 1100.62

2. Rajasthan 13137 208.82

During 95-96, the States of Uttar Pradesh and Rajasthan have been allocated an amount of Rs. 490.50 lakhs and Rs. 202.80 lakhs under the Scheme respectively:

Hydro-power capacity of Himachal Pradesh

2195.SHRI KRISHAN DUTT SULTANPURI : Will the Minister of POWER be pleased to state :

- (a) the total capacity of hydro-electric projects in Himachal Pradesh in Megawatt;
- (b) the names of hydro-electric projects sanctioned by the Union Government so far, State-wise;
- $\begin{tabular}{ll} \begin{tabular}{ll} (c) & the number of Indian and foreign firms who are investing in these projects; \end{tabular}$
- (d) the names of the projects for which applications have been received from the State Government; and
- (e) the num of projects sanctioned during 1994-95 State-wise ?

THE MINISTER OF POWER (SHRI N.K.P. SALVE):
(a) The total state and Central Sector hydro-electric installed capacity (above 3 MW) in Himachal Pradesh is 1011 MW.

(b) and (c). The state-wise details of hydro-electric projects sanctioned is given in the enclosed statement-I. Out of these, expressions of interest for 12 projects have been shown by Indian and Foreign firms.

(d) 24 hydro-electric schemes (costing more than

Rs. 100 crores) from the State Governments have been accorded techno-economic clearance by the Central Electricity Authority. another 12 hydro electric schemes received from the State Governments are being processed for techo-economic appraisal by the Central Electricity authority in consultation with the State Government/Private Promoters. The details are given in the enclosed Statements II and III.

(e) Details of number of projects sanctioned during 1994-95 are as given below :

SI. No.	Name of Project/ Installed Capacity(MW)	State	Date of sanction	
1.	Vindhyachal STPP-II (2x500 MW) (NTPC)	Madhya Pradesh	2/95	
2.	Agartala GBPP (NEEPCO) (4x21 MW)	Tripura	11/94	
3.	Kothagudem TPS Qt. V (2x250 MW)	Andhra Pradesh	3/94	

STATEMENT-I
Sanctioned Hydroelectric schemes [Installed capacity above 3 MW]

SI. No.	Name of the Project	State	Installed Capacity (MW)
1	2	3	4
Cen	itral Sector		
1.	Nathpa-Jhakri (NJPC)	HP	6x250
2.	Dulhasti (NHC)	J&K	3x130
3.	Uri (NHPC)	J&K	4x120
4.	Tehri St. I (THDC)	UP	4x250
5.	Dhaluliganga St. I (NHPC)	UP	4x70
6.	Koel Karo HPC)	Bihar	4x172.5+x20
7.	Rangit-III (NHPC)	Sikkim	3x20
8.	Doyang (NEEPCO)	Nagaland	3x25
9.	Ranganadi (NEEPCO)	Aurnachal Pradesh	3x135
10.	Kopili Extn. (NEEPCO)	Assam	2x50
Stat	te Sector Northern Region		
11.	Dadupur	Haryana	4x1.5
12.	Ghanvi	HP	3x7.5
13.	Uhl-III	HP	4x17.5
14.	Baner	HP	3x4
15.	Gaj	HP	3x3.5
16.	Larji	HP	3x42
17.	(a) Upper Sidh-II	J&K	2x35
17.	(b) Upper Sindh Extn.	J&K	1x35
18.	Kishanganga	J&K	3x110

Written Answers

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1	2	3	4
9. 8	Shahpurkandi	Punjab	2x40+2x40+1x8
0. F	Ranjit Sagar	Punjab	4x150
1. J	lakham	Raj.	2x2.5
2. \	/ishnu Prayag	UP	4x100
3. 8	Srinagar	UP	6x55
4. 5	Sobla	UP	2x3.1s1
5. l	_akhwar Vyasi	UP	3x100+2x60
. 1	Maneri Bhali-II	UP	4x76
Veste	rn Region		
7. I	Kadana PSS Extn.	Guj.	2x60
8. 9	Sardar Sarovar	Guj./MP/Mah.	6x200+5x50
29. I	Bansagar Tons PH-II & III	MP	2x15+3x20
30. I	Bansagar Tons PH-IV	MP	2x10
31.	Indira Sagar (Narmada Sagar)	MP	8x125
32. 1	Bodhghat	MP	4x135
33. I	Rajghat	UP/MP *	3x15
34.	Bhandardara St.II	Mah.	1x34
35.	Surya	Mah.	1x6
36.	Warna	Mah.	2x8
37.	Koyna St.IV	Mah.	4x250
38.	Dudhganga	Mah.	2x12
39.	Dimbhe	Mah.	1x5
10.	Ghatghar PSS	Mah.	2x125
South	ern Region		
‡ 1.	Srisailam LBPH	AP	6x150
42.	Singur	AP	2x7.5
43 .	Somasila	AP	2x5
14. /	AP PH at Balimela	AP	2x30
5. [Dandeli	Ktk.	2x30
6. I	Kalindi-II	ktk.	3x40+3x50
7. I	Brindavan	Ktk.	2x6
8. 1	Bhandra RBC Extn.	Ktk.	1x6
9. \$	Sharavati TR	Ktk.	4x60
0. I	Bedthi (Gangawali)	Ktk.	2x105
1. I	Lower Periyar	Kerala	3x60
2. I	Malankara (Muvathupuzha)	Ker.	2x3.5
3. I	Kakkad	ker.	2x25
4. F	Poringalkuthu LB Extn.	Ker.	1x16

1	2	3	4
55.	Kuttiyadi Stg.	ker.	1x50
6.	Puyankutty Stg. I	Ker.	2x120
7.	Anakkayam	ker.	2x4
8.	Lower Bhawani Dam RBC	TN	2x4
9.	Sathanur Dam	TN	1x7.5
٥.	Person's Valley (Kundah-V Extn.)	TN	1x30
1.	Pykara Ultimae St.	TN	3x50
as	tern Region		
2.	Eastern Gandak	Bihar	3x5
3.	Sone Eastern Canel	Bihar	2x1.65
4.	Chandil	Bihar	2x4
5.	North Koel	Bihar	2x12
ŝ.	· Upper Indravati	Orissa	4x150
7.	Potteru	Orissa	2x3
3.	Balimela-II	Orissa	2x60
9.	Bargarh Canal	Orissa	3x3
٥.	Rathongchu	Sikkim	3x10
1.	Rammam Stage-II	WB	4x12.5
2.	Teesta Falls I-IV	WB	3x3x7.5
3.	Rammam State-I	WB	3x12
4.	Purulia PSS	WB	· 4x225
OI	th-Eastern Region		
5.	Naurang	Ar. Pd.	3x2
6.	Karbi Langpi (Lower Borpani)	Assam	2x50
7.	Dhansiri Assam	Assam	15x1.33
8.	Dalaima	Assam	3x2
9.	Serlui-B	Mizoram	2x4.5
٥.	Likim-Ro	Nagaland	3x8
riv	rate Sector		
1.	Baspa-II*	HP	3x100
2.	Tawa LBC	MP	2x6
3.	Maheshwar*	✓ MP	10x40
4.	Bhivpuri PSS*	Mah.	1x90
5.	Guntur Canal-I	AP	2x2**
6.	Guntur Canal-II	AP	2x2.251s1

Cleared by CEA for execution in Private Sector. Capacity revised to 3x1.25 MW.

Statement-II

Names of Hydroelectric schemes received from State Governments Private promoters being appraised by central electricity authority

SI.	Name of Project	Capacity MW
Nor	thern Region	
1.	S.Y.L. Canal (Punjab)	50
2.	Dhamwari Sunda (Himachal Pradesh)	70
3.	Kol Dam (Himachal Pradesh)	800
4.	Chamera St.II (NHPC) (Himachal Pradesh)	300
5.	Hibra (Himachal Pradesh)	231
6.	Parbati St.II (Himachal Pradesh)	800
7.	Sawalkot (Jammu & kashmir)	600
8.	Baglihar (Jammu & Kashmir)	450
9.	Pamai (Jammu & Kashmir)	`37.50
10.	Koteshwar, THDC (UP)	400
11.	Tehri-II PSS (THDC) (UP)	1000
We	estern Region	
12.	Omkareshwar MPP (MP)	520
13.	Marhikhera (MP)	40
So	uthern Region	
14.	Priyadarshini Jurala (AP)	221.40
15.	Nagarjunasagar Tail pond dam (AP)	50
16.	Sarpadi (Karnataka)	90
Ea	stern Region	
17.	Teesta St.III (Sikkim)	1200
18.	. Teesta St.V (Sikkim)	510
19.	. Farakka Barrage (West Bangal)	125
No	rth Eastern Region	
20.	Kameng (NEEPCO) (Arunachal Pradesh)	600
21.	. Loktak D/S (Manipur)	90
22	. Dhaleshwari (NHPC) (Mizoram)	120
23	. Tuirial (Mizoram)	60
24	. Tuivai (Mizoram)	210

Statement-III

List of Hydroelectric schemes being processed for clearance by the central electricity authority

SI. No.	Name of F	Project	Capacity (MW)
1	2		3
1.	Ranganadi (Arunachal	St.II (NEEPCO) Pradesh)	100

	2	3
2.	Malana HEP (Himachal Pradesh)	86
3.	New Ganderbal (Jammu & Kashmir)	45
4.	Parkhachik Panikhar (Jammu & Kashmir	60
5.	Adirappally (Kerala)	. 160
6.	Chikaldara PSS (Maharashtra)	400
7.	Tipaimukh (Manipur)	1500
8.	Sindol (Orissa)	320
9.	Hirakud-B & Chiplima-b (Orissa)	408
10.	Lakhwar Vyasi (Uttar Pradesh)	420
11.	Vishnu Prayag (Uttar Pradesh)	400
12.	Srinagar (Uttar Pradesh)	330
[Er	nglish]	

11 December, 1995

Disarmament Issues at NAM Summit

2196.SHRI DATTATRAYA BANDARU: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- (a) whether India have succeeded in persuading NAM to adopt Rajiv Gandhi Action Plan on disarmament, which was put forward in 1988, during the recent NAM Summit:
- (b) whether any decision was arrived at on the Comprehensive Test Ban Treaty (CTBT) or on the Fissile Material Cut-of Treaty (FMCT) at the Summit;
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) The recently concluded XI NAM Summit at Cartagena endorsed the Indian position on global nuclear disarmament in a time bound framework, which is based on the Action Plan of 1988. The Final Document of the XI Summit contains a call for the "adoption of an action plan for elimination of all nuclear weapons within a time bound framework".

(b) to (d). On the CTBT, the Final Document of the XI NAM Summit, inter alia, Welcomes efforts to conclude negotiations on a CTBT by 1996. The document also emphasises that the CTBT, to be meaningful in the context of a disarmament treaty, must be considered an important step in the process leading to the complete elimination of all nuclear weapons within a specified timeframe. As consensus was not possible, the subject of FMCT finds no reference in the Final Document of the Summit.

Privatisation of IDPL

2197. SHRI ASTBHUJA PRASAD SHUKLA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government have any proposal to

sell the IDPL to private sector;

Written Answers

- (b) if not, the steps the Government would take to revive IDPL;
- (c) whether there is also any proposal to allow IDPL to have joint ventures with private sector as well as State Government for new products; and
- (d) whether the Government have taken any decision to release Rs. 30.00 crores to IDPL as non-plan assistance during 1996-97 ?

THE MINISTER OF CHEMICALS AND FERTILIZER (SHRI RAM LAKHAN SINGH YADAV): (a) and (b). There is no proposal under consideration of the Government to sell IDPL to any private sector company at this stage. A revival package approved by the BIFR is under implementation. The revival period is 10 years beginning from 1994-95. The package, inter alia, envisage higher production/sales, capital and business restructuring, rationalisation of the excess manpower, fresh financial assistance from the Government, support and secrifices from all sections of employees and officers and support from the respective State Government.

- IDPL has been authorised to explore the possibilities of joint venture in its wholly owned subsidiaries.
- The financial assitance, as envisaged in the revival plan, from the Government, was released. The company has proposed certain modifications in the existing package keeping in view the experience of the operations in the first year, i.e. 1994-95. The modifications proposed, inter alia, envisage further financial assistance to the tune of Rs. 93.00 crores over a period of two years. The question whether the Government would release a sum of Rs. 30.00 crores to IDPL from non-plan side in 1996-97 is premature as the Budget for 1996-97 is yet to be finalised.

[Translation]

Involvement of NGO's in Rural Development programmes

2198.SHRI LAKSHMAN SINGH: SHRI PHOOL CHAND VERMA:

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

- (a) the names and addresses of non-governments organisations engaged in the rural development programmes in the country;
- (b) the details of schemes being run with the help of NGO's:
- the allocations made to NGO's during 1994-95 and till date organisation wise; and
- (d) the names of state where Rural Development schemes with the help of NGO's has been implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) SHRI UTTAMBHAI HARJIBHAI PATEL): (a) This information is not being maintained by this Ministry. However, about 6000 voluntary organisations

- in the country have been funded rural development projects by Council for Advancement of People's Action and Rural Technology (CAPART), an autonomous body under the aegis of this Ministry.
- (b) Voluntary Organisations are funded projects through CAPART by this Ministry covering areas of Jawahar Rozgar Yojana (JRY), Integrated Rural Development Programme (IRDP), Development of Women & children in Rural Areas (DWCRA), Public Cooperation(PC), Organisation of Beneficiaries(OB), Advancement of Rural Technology Scheme(ARTS), Central Rural Sanitation Programme (CRSP) and Accelerated Rural Water Supply Programme (ARWSP).
- CAPART does not make voluntary organisationswise allocation. However, during the period 1.4.1994 to 30.9.1995, CAPART has sanctioned 1996 projects to voluntary organisations involving assistance of Rs. 59.23 crores.
- (d) CAPART has so far sanctioned projects to voluntary organisations in all the States in the country except Sikkim.

[English]

Support to India's position on Kashmir

2199.SHRI RAMESH CHENNITHALA: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- (a) whether all the European countries and the U.S.A. support India's stand on Kashmir;
- whether there is a clear change in the perception: .
 - (c) if so, the facts thereof; and
- (d) the steps being taken to further mobilise world opinion in supporting India's stand on Kashmir ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) All countries in Eastern Europe with the exception of Bosnia-Herzegovina and Albania support the position that issue relating to Kashmir should be resolved through bilateral dialogue in accordance with Simla Agreement. All West European countries support, with varying degrees of convergence, Indian position on Kashmir. The US Government's position has been that direct negotiations between India and Pakistan, as envisaged by the Simla Agreement, provide the best means for resolving the Kashmir issue. However, the will of the Kashmir people should also be ascertained.

- (b) and (c). There has been no change in the position of East European countries. All fifteen West European countries, who are members of the European Union, subscribe to the broad elements of the European Union's position which is understood to be follows:
 - A lasting solution to the Kashmir issue can only be found through bilateral dialogue.
 - The EU deplores the continuing violence in Kashmir and reports of violations of human rights.

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- (iii) Calls for cessation of external support to militant
- (iv) Welcomes steps taken by the Government of India to improve transparency.
- (v) Urges the Government of India to redouble its efforts to establish a political process in Kashimir.

The same position, more or less, applies for countries in West Europe who are not members of the European Union.

(a) A continuous dialogue is being maintained with East European countries to ensure their continuing support on issues relating to Kashmir, During high level interactions, bilateral talks and at international fora, every opportunity is taken to explain to the countries of West Europe India's stand on the Kashmir issue. This has also been conveyed on different occasions by Prime Minister, External Affairs, Ministers Minister of state for External Affairs, Foreign Secretary, etc. In interactions with US officials, India's position that Jammu and Kashmir is an inalienable and integral part of India has been reiterated. Government have also explained the steps that have been taken for resuming the political process in Kashmir, including holding of elections to the State Assembly, so as to ensure the right of Indian citizens in that State to a representative and democratic Government. The US Government have indicated that they are in favour of elections as a means to involve the people in decision-making.

Indian Missions abroad have been provided with complete information, including in published and audio visual form about the historical aspects of the Kashmir question, details of evidence of Pakistan's direct involvement in arming, training and financing terrorists in India, including in Jammu and Kashmir, etc. This material is used by Indian Missions to brief local Governments, opinion and decision makers as well as the media. Resident foreign diplomats have been regularly visiting Jammu and Kashmir as has the international media. The Government has assisted in logistic arrangements for some of these visits. Many of these dignitaries have met arrested militants and mercenaries who have informed them about their training, indoctrination for Jehad, and arming by Pakistan, Delegations of Parliamentarians, nongovernmental eminent persons who have visited countries in the Middle East, Africa, Europe and Central Asia have enlightened interlocutors there not only about the correct historical facts but also about the present day situation resulting from Pak sponsored terrorism. There has been widespread appreciation of Government of India's policy of transparency and its determination to restore the democratic, political process through the medium of elections while dealing firmly with terrorism.

Employment in Rural Areas

2200.SHRI DHARMANNA MONDAYYA SADUL: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) the details of the new programmes launched to provide more employment in rural areas during the current year:

- (b) the details of achievements upto November, 1995; and
 - (c) the expected assessement for the year 1996-97?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR): (a) to (c). No new employment programmes have been launched in rural areas during the current year.

Barpole Hydro Power Project of Karnataka

2201.SHRI A. VENKATESH NAIK: Will the Minister of POWER be pleased to state:

- (a) whether the long pending BARPOLE hydro electric project which has a power potential of 450 MW is proposed to be taken up in the near furture; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) No proposal for Barpole hydro-electric project of Karnataka envisaging power potential of 450 MW has been received in the Central Electricity Authority.

(b) Does not arise.

Bailadila Iron Ore Mine

2202.SHRI RAJESH KUMAR : SHRI RAM VILAS PASWAN :

 $\label{eq:will_state} \mbox{Will the Minister of STEEL} \ \mbox{be pleased to} \\ \mbox{state} \ : \ \mbox{ }$

- (a) whether procedural problems have stalled prove into Bailadila 11-B iron ore mine deal; and
- (b) if so, the steps taken to ensure that interests of public sector unit are not undermined to favour a private firm?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) and (b). Ministry of Steel has not received any communication about any probe into matters relating to Bailadila 11-B Iron Ore Project.

Financial Position in Sick SEBs

2203.SHRI ANNA JOSHI : Will the Minister of POWER be pleased to state :

- (a) the state-wise details of losses suffered by SEBs during last two years;
- (b) whether the Government have advised SEBs to privatise its various functions of production and distribution;
 - (c) if so, the details thereof;
- (d) whether any Central Committee has been formed to monitor the privatisation process so as to keep it transparent; and

(e) if so, the details thereof?

Written Answers

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) The accounts of the State Electricity Boards (SEBs) for the year 1994-95 have not been received so far. However, a Statement indicating the surplus/ deficit of the SEBs, after taking into account the Rural Electrification Subsidy, as provided in the accounts, for the year 1992-93 and 1993-94 is enclosed.

- (b) and (c). While no general advice has been given to the SEBs along these lines but several State Governments have started carrying out diagnostic studies of their electricity activities at the State level. The studies are highlighting the need to have greater association of the private sector particularly in the field of distribution.
 - No, Sir. (c)
 - (d) Does not arise.

Statement

The surplus/deficit of the SEBs, after taking into account re Subsidy, as provided in the accounts, for the year 1992-93 and 1993-94.

S.No.	Name of SEB	1992-93	1993-94
1.	Andhra Pradesh	79.45	86.99
2.	Bihar	191.19	442.65
3.	Gujarat	89.29	92.26
4.	Haryana	(-)335.66	()410.90
5.	Himachal Pradesh	11.82	14.61
6.	Kamataka	32.21	33.87
7.	Kerala	18.42	24.12
8.	Madhya Pradesh	101.01	118.24
9.	Maharashtra	272.16	288.90
10.	Orissa	25.94	29.98
11.	Punjab	()117.53	()117.91
12.	Rajasthan	65.04	70.12
13.	Tamil Nadu	225.10	225.54
14.	Uttar Pradesh	213.86	61.23
15.	West Bengal	(-)28.35	17.81
16.	Assam	(–)70.68	(-)264.60
17.	Meghalaya	()1.91	4.18

Nellore Fertiliser Project

2204. SHRI R. SURENDER REDDY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Indian Farmers Fertilisers Cooperatives Limited (IFFCO) has submitted any proposal to his Ministry for setting up of a fertilizer plant at Nellore in Andhra Pradesh;

(b) if so, the details thereof indicating inter-alia the expenditure involved, the sources of finance, the quantity of fertilizers likely to be produced, the time by which the project will be completed and commissioned;

Written Answers

- whether the infrastructure for the project like land etc. has been procured/acquired by the IFFCO.
 - if so, the details thereof; and
 - (e) the present status of the projects?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV): (a) to (e). M/s. Indian Farmers Fertiliser Cooperative Limited (IFFCO) have submitted a proposal to set up a grassroots ammonia urea plant at Racher Lapadu Village, District Nellore, Andhra Pradesh for approval under the prescribed two stage project clearance procedure. The estimated capital cost of the project of Rs. 1468.20 crore. The project with an annual capacity of 7.26 lakh tonnes of urea is proposed to be funded from IFFCO's internal resouces and loans from financial institutions in the ratio of 2:1. Action for procurement/acquistion of the required infrastructure as well as finalization of the schedule for completion and commissioning of the project is contingent on the investment decision on the project proposal.

Open Cast Mining

2205. SHRIMATI CHANDRA PRABHA URS: Will the Minister of MINES be pleased to state :

- (a) whether there is any proposal to allow open cast mining at Kolar Gold Fields by Bharat Gold Minesw Limited in a tie up with an Australian firm;
- (b) if so, whether any objection to the same have been received:
- if so, whether the Government have considered those objections;
 - (d) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI GIRIDHAR GAMANG): (a) Bharat Gold Mines Limited (BGML) has signed a Memorandum of. Under standing (MOU) with a foreign partner which interalia includes exploitation of reserves in BGML-leasehold areas on establishment of exploitable reserves in the area. The MOU requires the approval of the Government and the Board for Industrial and Financial reconstruction (BIFR).

- (b) No. Sir.
- (c) and (d) Do not arise.

Funds to A.P. under JRY, IAY, etc.

2206. SHRI RAMA KRISHNA KONATHALA: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the details of the funds released to Andhra Pradesh under various programmes during 1994-95 and 1995-96 year-wise programme-wise, e.g. (JRY, IAY, EAS, DRDA, IRDP etc.);

- (b) whether the Government have reviewed the performance and expenditure of the funds released under centrally sponsored programmes;
- if so, the details thereof and whether the Government have noticed and non-utilisation and diversion of funds; and
- if so, further action proposed to be taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION)

STATE Andhra Pradesh: AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFARIS (SHRI VILAS MUTTEMWAR) (a) to (c). Jawahar Rozgar Yojana (JRY), Indira Awaas Yojna (IAY); Employment Assurance Scheme (EAS) and Integrated Rural Development Programme (IRDP) are wage-employment and self-employment programmes being implemented by the Centre in various States including Andhra Pradesh. A statement showing the release of funds and corresponding expenditure incurred by State of Andhra Pradesh under these programmes during 1994-95 and 1995-96 is given below :-

Release and expenditure (Central Share + State Share) under various schemes.

11 December, 1995

		(Rs. in lak	ths)	
	1994-95		1995-96	
Scheme	release	expenditure	release	exenditure
JRY	27,598.51	28367.54	22586.20	10918.11
EAS	12,987.50	13787.18	11875.00	6307.24
			(upto 5.12.95)	
IRDP	10,506.35	11287.12	2906.68	1703.34
			(upto Aug	gust, 1995)

The performance of JRY, EAS and IRDP is reviewed through receipt of monthly/quarterly/annual progress report from the State Governments. Nothing adverse has been noticed regarding non-utilisation or diversion of funds.

Does not arise.

Pilferages from IISCO

2207. SHRI HARADHAN ROY: Will the Minister of STEEL be pleased to state :

- Whether the Government are aware that iron, steel and scrap are being pilferred from the Indian Iron & Steel Company Limited;
 - if so, the details thereof;
- whether the Government have received any complaints against the officials of IISCO; and
- (d) if so, the action taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) SAIL have informed that IISCO do not have any such reported case of pilferages of Iron, Steel and Scrap from Burnpur Works.

- Does not arise in view of (a) above.
- (c) No, Sir.
- Does not arise in view of (c) above. (d)

Persons Displaced in Mesco Steel Plant

2208. SHRI ANADI CHARMAN DAS: Will the Minister of STEEL be pleased to state :

(a) the total number of families and total number of persons displaced by the Government for the proposed

MESCO steel plant in Sukinda Block of Jaipur district, Orissa: and

(b) the measures taken so far for the rehabilitation of the displaced persons ?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) The State Government of Orissa have intimated that 675 nos. of families involving 3434 persons are likely to be displaced on account of construction of the MESCO Steel Plants (both Mideast Integrated Steel Ltd. & MESCO Kalinga Steels Ltd.) in Sukinda Block, Jaipur District, Orissa.

Two rehabilitation sites, one at Trijanga and the other at Gobarghati have been identified for rehabilisation of the displaced families/persons. Reclamation at Trijanga has been completed and infrastructure facilities are being provided at the cost of State Government, 323 families at Trijanga have already been provided 1/10 acres of Government land free of cost. Rehabilitation work is also in progress in Gobarghati. State Govt. have also sanctioned Rs. 207.75 lacs for rehabilitation purposes.

Maritime Boundary

2209. SHRI BALRAJ PASSI : Will the Minister of EXTERNAL AFFAIRS be pleased to state;

- (a) the progress made in the bilateral negotiations on demarcation of maritime boundary with Pakistan in the Arabian sea, and with Bangladesh in the Bay of Bengal during the last three years; and
 - the present status of the negotiations ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) and (b) A statement is attached.

Statement

BANGL ADESH

- (a) 8 rounds of talks have been held between the Government of India and the Government of Bangladesh on demarcation of maritime boundary in the Bay of Bengal from November, 1974 to January, 1982. Despite these talks, no substantial progress has been achieved due to differences of approaches and viewpoints of the two sides on substantive issues. No progress has been achieved on this issue in the last three years.
- (b) The Government of India is committed to resolve this issue through dialogue with the Government of Bangladesh.

PAKISTAN

(a) and (b) Five rounds of discussions have been held between India and Pakistan for the demarcation of the India-Pakistan maritime boundary in the Sir Creek area. The last round of talks were help in New Delhi from 5-6 November, 1992 during which the two sides had a detailed exchange of views, however, differences in the interpretation of the boundary in the Sir Creek area Persist.

Government have since conveyed to Pakistan certain constructive and specific suggestions which can form the basis of a comprehensive and meaningful dialogue on this issue.

GSI Survey in Assam

2210.SHRI PROBIN DEKA: Will the Minister of MINES be pleased to state:

- (a) whether the Geological Survey of India has conducted any survey in Assam during the last three years;
- (b) if so, the detaols of mineral reserves/found there:
- (c) whether the Government propose to intensify efforts for exploration of mineral deposits in the State; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI GIRIDHAR GAMANG): (a) Yes, Sir. Resource Survey for dimensional stones in Bura Pahar Area in Karbi Anglong district, Assam was proposed and taken up in F.S.: 1994-95. No other mineral survey was conducted in Assam during the last three years.

- (b) The reserve has not yet been calculated.
- (c) and (d) The ongoing investigation of dirmensional stones is proposed to be continued, besides thematic mapping with view to assessing occurrence of sulphides.

[Translation]

NGO's in Rural Development Schemes

2211.SHRI PHOOL CHAND VERMA: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) the nature and details of rural development schemes in which non Government voluntary organisations have been involved by Rural Technology Development Council and Lok Karyakaram during the last three Years:
- (b) whether the Government have selected some backward district in this regard; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) There is no organisation by the name of Rural Technology Development Council and Lok Karyakram under this Ministry. However, voluntary organisations are funded rural development projects through Council for Advancement of People's Action and Rural Technology (CAPART) by this Ministry covering areas of Jawahar Rozgar Yojana (JRY), Integrated Rural Development Programme (IRDP), Development of Women & Children in rural Areas (DWCRA), Public Cooperation(PC), Organisation of Beneficiaries(OB), Advancement of Rural Technology Scheme(ARTS), Central Rural Sanitation Programme (CRSP) and Accelerated Rural Water Supply Programme (ARWSP).

- (b) No, Sir.
- (c) Does not arise.

[English]

Expansion of Aonia Project

2212.SHRI RAM NIHOR RAI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

- (a) the original estimated cost of IFFCO, Aonla Expansion Project, and the funds sanctioned therefor during 1994-95 & 1995-96;
- (b) whether there is any time and cost over-run in this project; and
- (c) if so, the details thereof and the measures proposed to be taken to avoid further cost over-run of the project ?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV): (a) The original estimated cost of IFFCO's Aonia Expansion Project was Rs. 960 crores. The actual expenditure on this project in 1994-95 was Rs. 123.15 crores. The Project outlay for 1995-96 is Rs. 340 crores.

(b) and (c) No cost over-run in this project is anticipated. The project is now expected to be commissioned by 1.1.1997 against the scheduled date 30.09.1996.

Power Policy

2213. SHRI S.M. LALDAN BASHA: Will the Minister of POWER be pleased to state:

 (a) whether the Government have received representation from the Independent Power Producers Asso-

ciation of India (IPPAI) on the need to make power policy more flexible:

- (b) if so, the details thereof;
- (c) whether the Government have called the IPPAI for discussion; and
 - (d) if so, the details and outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) and (b) the Independent Power Producers Association of India (IPPAI) sends suggestions from time to time on the private power policy of Government of India. These suggestions are mostly in the form of points that are proposed to be discussed in conference and seminars etc. organised by the IPPAI or are extracts of deliberations held in their concluded conference. Sometime, officials of the Government of India also perticipate at these conference with a view to project policy of the government, provide clarifications wherever sought and take the benefit of useful suggestions.

- (c) No, Sir.
- (d) Does not arise.

Reductions of Customs duty on iron ore

2214.PROF. UMMAREDDY VENKATESWARLU: Will the Minister of STEEL be pleased to state:

- (a) whether the Sponge Iron Manufactures' Association have urged for reduction of custom duty on iron ore; and
- (b) if so, the details thereof and the reaction of the Government thereto ?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) Yes, Sir.

(b) Representations received from the domestic steel producers/associations regarding change in customs duty are considered and remedial measures taken by Government wherever necessary.

Power Export to Bangladesh

2215.SHRI GOPI NATH GAJAPATHI : Will the Minister of POWER be pleased to state :

- (a) whether the Government have a proposal to export power to Bangladesh;
- (b) whether NTPC has been entrusted with the task for the purpose; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) No, Sir.

- (b) No, Sir.
- (c) Does not aise.

Rural Development Work Under DRDA

2216. SHRI MANPHOOL SINGH: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) whether seventy percent of the funds for the execution of rural development work under the DRDA scheme is provided after depositing thirty per cent of it in advance by the concerned villages;
- (b) if so, whether the Government have taken any step, or are contemplating to remove this restriction specially, in famine prone and hilly areas, and the areas, where poor farmers are living; and
 - (c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR):

(a) to (c) There is no such scheme of the Ministry of Rural Areas and employment.

[Translation]

Food Processing Industries

2217.SHRI PAWAN DIWAN : SHRI DHARMABHIKSHAM :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

- (a) the details of schemes for stling up, expansion and promotion of food processing industries being implemented in Eighth Five Year Plan; and
- (b) the progress made in this regard as on June, $30,\ 1995$?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO): (a) Ministry of Food Processing Industries are operating several development Plan Schemes for the overall development of the food processing industries. Under the Plan Schemes, financial assistance is extended to State Government Organisations/Joint Sector/Assisted Sector Units/Cooperative/Voluntary Organisations etc. for upgrading or setting up or enlarging food processing facilities, developing backward linkages, with farmers, marketing support for setting up pork, poultry and other meal and meat processing facilities, tuna and other fish processing, setting up of ·cold-chain, interest-subsidy on acquisition of deep-sea fishing vessels, research & development in food processing and packaging and training of manpower in certain sectors.

(b) Out of the total Plan outlay of Rs. 146 crores for the 8th Plan period the Plan expenditure from 1992-93 till 30th June, 1995 amounted to Rs. 106.82 crores.

Rent on Indian Mission Premises Abroad

2218.SHRI MOHAMMAD ALI ASHRAF FATMI : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether expenditure incurred for the rent of Indian Mission premises abroad is more than the total value of Indian Missions Property;
 - (b) if so, the details thereof;

Written Answers

- (c) the total rent paid for Indian Mission premises abroad for 1993-94 and 1994-95;
 - the total value of Indian Missions property;
- (e) whether any time-bound programme has been prepared for the acquistion of more property; and
 - if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED): (a) No. Sir.

- Does not arise.
- (c) Total annual rent for Indian Mission premises in 1993-94 was Rs. 8.32 crores and for 1994-95, it was Rs.11.02 crores.
- (d) The total value of GOI property abroad is Rs. 310.29 crores
- (e) and (f) A comprehensive plan for acquisition/ construction of properties for Indian Missions and Posts abroad has been prepared, to be implemented over a period of ten years, subject to availability of funds. It has been the consistent and general policy of the Government to acquire/construct, as far as possible, properties of our own with a view to minimise expenditure on rents.

Crisis of Fertilizers

2129. SHRI KHELAN RAM JANGDE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Government are aware of the fact that some fertilizer units have been closed and some are on the verge of closure due to surplus stock of fertilizers and shortage of raw material; and
- (b) if so, the names of such units and the details of the measures to be taken to procure the raw material for those units and to enhance the performance of the same ?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) : (a) and (b) Namrup II plant of Hindustan Fertilizer Corporation Ltd. (HFC) has not been able to resume production on account on non-availability of gas. No other major fertilizer unit is shut down due to a combination of overflowing stocks and shortage of raw materials. A few fertilizer units have experienced problems of accumulation of finished fertilizers and/or low levels of input stocks on account of constrains in the availability of railway wagons. Through effective inter-ministerial coordination and appropriate adjustments in movement plans dictated by the patterns of traffic flow, the supply of wagons for fertilizer raw meterials as well as finished fertilizers has been optimised within the constraints of wagon availability.

Measures have also been taken to augment despatches of fertilizers by road. The availability of fertilizers in the country is, by and large, satisfactory relative to current demand.

Incentives to Public Sector Undertakings

2220. SHRI HARIKEWAL PRASAD: Will the Minister of MINES be pleased to state :

- (a) whether some public sector undertakings under his Ministry have been awarded appreciation for their commendable performance during 1994-95;
- if so, the names of such undertakings and the criterion adopted to decide their commendable performance;
- (c) whether the Government propose to take steps to give incentives to public sector undertakings in future also for commendable performance;
 - if so, the details thereof; and
 - (e) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI GIRIDHAR GAMANG): (a) and (b) Yes sir. The performance of the 4 major Public sector Undertakings namely, National Aluminium Company Limited, Bharat Aluminium Company Limited, Hindustan Copper Limited and Hindustan Zinc Limited has been found creditable having regard to their production achievement, financial performance as reflected in profitability and generation of resources and excellent grading in terms of the norms of Memorandum of Understandings.

(c) to (e) At present, there is no such proposal under consideration of the Government.

[English]

Supply of Power to Kerala

2221. SHRI KODIKKUNNIL SURESH: Will the Minister of POWER be pleased to state :

- (a) whether power production in southern power grid is falling retarding;
- (b) if so, the quantum of power being supplied to Kerala every year from the Southern power grid; and
- whether keeping in view the shortage, the Government have made any alternative arrangements so that the State of Kerala is not affected adversely on account of shortage of power ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) During the period April-October, 1995 the energy generation in Southern Region was 54592 MU as against 51389 MU during the corresponding period of last year, which is 6.2% higher than the last year.

(b) During the period April-October, 1995 entitlement vis-a-vis actual drawal by Kerala from the central sector stations in Southern Region is given below:

Entitlement (MU)	1623.5
Actual drawal (MU)	1487.9
%	91.6

(c) In order to increase the availability of power in Kerala, various measures being taken include maximising the generation from existing generating stations, reduction in T&D losses, effective load management and energy conservating measures and assistance from neighbouring States/Systems whenever feasible. It is envisaged to and 371.0 MW capacity in Kerala during the 8th Plan. In addition the State will also get its due share from the central generation stations which are being set up in the Southern Region.

[Translation]

Telephone facility in Buses and Ships

+2222. SHRI RAMESHWAR PATIDAR: SHRIMATI SHEELA GAUTAM:

Will the Minister of SURFACE TRANSPORT be pleased to state :

- (a) whether the Government propose to formulate any scheme for providing telephone facility to passengers in ships and buses under "Inmar Set" System;
- if so, whether any test is being carried out to start the system;
- if so, the progress made so far in this regard; and
- (d) the locations where these tests have been carried out ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) The telephone facility to passengers in ships is already available via Inmarsat system provided the concerned ship is fitted with Inmarsat terminal. However, there is no such proposal under consideration for providing similar facilities in buses.

- (b) No tests are being carried out to start the system in buses.
 - (c) and (d). Do not arise.

[English]

Passport Offices in UP

2223. SHRI JAGAT VIR SINGH DRONA: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- (a) the details of Passport Offices in UP alongwith the alloted jurisdiction and staff employed therein;
- whether the present staff is adquate as compared to the work load involved; and
 - (c) if not, the measures being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R. L. BHATIA): (a) There are two Passport Offices in UP at Lucknow and Bareilly. A statement showing their alloted jurisdiction and staff strength is attached.

Yes, Sir. (b)

11 December, 1995

Does not arise.

Statement

The Districtwise jurisdiction of passport offices in UP and their staff strength

S. No.	Passport Office	Jurisdiction	Staff Strength
1	2	3	4
1.	Bareilly	Pilibhit Chamoli Shahjajanpur Mainpuri Agra Mathura Aligarh Etah Bulandshahar Budaun Bareilly Rampur Moradabad Nainital Bijnor Muzaffarnagar Saharanpur Garhwal Almora Pithoragarh Tehri-Garhwal Dehradun	PRO-1 Supdt1 Asstt1 UDC-29 Steno-1 LDC-5 Driver-1 Daftary-2 Peon-4 Sweeper-1 Watchman-1 Total - 47
2.	Lucknow	Allahabad Azamgarh Barabanki Ballia Basti Banda Bahraich Deoria Etawah Faizabad Fatehpur Farrukhabad Gorakhpur	PRO-1 Suptd7 Asstt9 Steno-1 UDC-23 LDC-33 Rec. Sorter-1 Daftary-2 Peon-2 Watchman-1 Sweeper-2 Total-82

1	2	3	4
	,,,,	Gonda	
		Ghazipur	
		Hamirpur	
		Hardoi	
		Jaunpur	
		Jalaun	
		Lalitpur	
		Sonbhadra	
		Jhansi	
		Kanpur Dehat	
		Kanpur Nagar	
		Lucknow	
		Lakimpur	
		Mau	
		Mirzapur	
		Maharajganj	
		Pratapgarh	
		Rai Bareilly	
		Sitapur	
		Sultanpur	
		Sidharth Nagar	

Harder Line on US

Unnao

Varanasi

2224.SHRI SHRAVAN KUMAR PATEL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government propose to take hardar line on the nuclear proliferation, missile programme and for doing away with all the arrangements of Indo-US defence cooperation as a reaction to the adoption of Browns Amendment by the US; and
 - (b) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) and (b). Government's positions on such issues affecting Indian security are decided solely on the basis of national interest. The approach of both the Indian and US Governments has been not to let our defferences on issues such as the Brown Amendment prevent cooperation to our mutural benefit in areas where we find a covergence of interest.

Road Projects in Maharashtra

2225.SHRI ASHOK ANANDRAO DESMUKH: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) the major road projects taken up during the Eighth Five Year Plan in Maharashtra;
 - (b) the progress made so far in this regard; and

(c) the action being taken by the Government for early completion of these projects ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) to (c). Nine major road/bridge works have been taken up during the 8th Five Year Plan in Maharashtra State so far. These works are in various stages of progress and all efforts are being made for the early completion of works.

Social Security Scheme for Kerala

2226.SHRI V.S. VIJAYARAGHAVAN : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

- (a) whether the Social Security Assistance Scheme announced by the Prime Minister recently has been extended to the State of Kerala; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) and (b). Yes, the scheme covers the entire country including the State of Kerala. The details in relation to the State of Kerala areas follows:

The National Social Assistance Programme would be covering the following number of beneficiaries annually.

- 1. National Old Age Pension (NOAPS) = 144500
- 2. National Family Benefit Scheme (NFBS) = 5900
- 3. National Maternity Benefit Scheme (NMBS) = 75100

The total amount involved for extending these benefits is Rs. 1850.30 lakhs annually.

Sick Milk Plants

2227.SHRI CHIRANJI LAL SHARMA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether any newly installed milk plants are likely to be closed have been closed due to non-availability of fluid milk:
 - (b) if so, the details thereof, State-wise;
- (c) the total amount of term load disbursed to these on going sick milk plants; and
- (d) the steps being taken to recover such loan from these sick plants ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO): (a) This Ministry has not received any complaint of closure of any milk plant due to non-availability of fluid milk.

(b) to (d). Does not arise.

Durgapur Projects Limited

2228.SHRI HARADHAN ROY: Will the Minister of POWER be pleased to state:

- (a) whether the Central Electricity Authority has received any project report for modernisation and extension of generating units of Durgapur Projects Limited;
- (b) if so, the details thereof and the estimiated cost involved therein;
- (c) whether techno-economic clearance has been accorded to the same;
- (d) if so, the details thereof and if not, the reasons therefor; and $% \left(1\right) =\left(1\right) \left(1\right$
- (e) the time by which the same will be accorded to it ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHAMANBHAI PATEL): (a) and (b). a proposal for renovation, modernisation, life extention and upgradation of 2x30 MW and 2x70 MW and 1x77 MW units of Durgapur Projects Limited at an estimated cost of Rs. 355.448 crores was received in the Central Electricity Authority on the 24th November, 1995 through West Bengal State Electricity Board under sub-Section 2A of Section 44 of the Electricity (Supp;y) Act, 1948.

(c) to (e). The Central Electricity Authority have examined the proposal and sent its comments under subsection 2A of Section 44 of the Electricity (Supply) Act, 1948 to the West Bengal State Electricity Board.

National Rural Institute, Hyderabad

2229.SHRI MANIKRAO HODLYA GAVIT: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) whether the National Rural Institute, Hyderabad was asked to identify problems of the weaker sections and suggest remedial measures to make the poverty amelioration programme a success through the Panchayats; and
- (b) if so, the details thereof and the progress achieved so far in removing the poverty of weaker sections ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) No, Sir.

(b) Does not arise in view of reply to (a) above.

Indians in custody of Pakistan and Gulf Countries

2230.SHRI MULLAPPALLY RAMCHANDRAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government have received any requests for their intervention to secure the release of

Indian citizens in the custody of Pakistan and any of the Gulf countries during 1993 and 1994;

- (b) if so, the details thereof and the action taken by the Government thereon;
- (c) the number of cases of Indians in custody in Pakistan/guldf countries that have been brought to the notice of the Government during 1995; and
- (d) the number of such cases in which the Government had taken steps and secured the release of Indians from their custody?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) Yes, Sir. Government receives from time to time requests for intervention to secure the release of Indian citizens in the custody of Pakistan and Gulf countries.

- (b) On receipt of information regarding the arrest of Indian citizens, the Mission follows up the case vigorously with the local authority for review and expeditious release. Apart from regular meetings with the jail authorities, matters are taken up as and when necessary with the respective Foreign Offices. However, a number of Governments do not entertain requests for review of the term of imprisonment decided by a court of law and release the prisoners only on completion of their term of imprisonment.
- (c) and (d) The information is being collected and will be laid on the table of the House.

Westeland for Development

2231.SHRI A. INDRAKARAN REDDY: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) whether the Government monitor the schemes sanctioned by wasteland development board in different States:
- (b) if so the number of schemes being implemented successfully;
- (c) whether any misuse of funds has come to the notice of the Government; and
- (d) if \mathbf{so} , the steps proposed to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAO RAM SINGH):
(a) Yes, Sir. The Board has recently set up a monotiring Cell which coordinates and reviews the monitoring and evaluation activities periodically. The following monitoring mechanism has been set up in the Board:

- (i) State Governments have been requested to set up state level Implementation and monitoring Committee to monitor the scheme of the Board.
- (ii) Physical and financial progress of the schemes is monitored through regular progress reports from the implementing agencies.

- (iii) Projects are regularly monitored and evaluated by sending eveluators on site.
- (iv) Officers from the Board are sent on tour to make on-site evaluation of the schemes.
- (b) The number of schemes being successfully implemented by the Board as on 31.3.95 are as follows:
- (i) Integrated Westelands Development Project Scheme: Under this scheme 128 projects with a total outlay of Rs. 324-00 crores are being implemented.
- (ii) **Grant-in-Aid scheme:** Under the Grant-in-Aid scheme 180 projects with a total outlay of Rs. 20.87 crores were under implementation.
- (iii) **Technology Development Extension & Training Scheme :** Under this 57 Operational Research Projects with a total outlay of Rs. 10.65 crores were under implementation.
- (iv) Investment Promotionall Scheme: Under this scheme on project with a total outlay of Rs.34.09 lakhs was under implementation.
- (v) Westelands Development Task Force: Rs. 0.35 crores were spent on the Westelands Development Task Force.
- (c) and (d). No case of mis-Utilization of funds has come to the notice of the Government under the Integrated Wastelands Development Project scheme, Technology Development, Extension and Training Scheme. Investment Promotional Scheme and Wastelands Development Task Force. However, in the Grant-in-Aid scheme two cases of mis-utilization of funds have been established. In both these cases the State Government have been requested to take appropriate action against the erring Voluntary Agencies. These Voluntary agencies have been blacklised and would not qualify for any other financial assistance.

To prevent such instances to take place the Board asks the District Rural Development Agency to give a preapraisal report of the Voluntary Agency. In this report the antecedents of the Voluntary Agency, and its capability to take up the work are verified by the District Rural Development Agency. In addition the Board consults CAPART and the National Afforestation and Eco-Development Board about Voluntary Agencies black-listed by them.

Unemployment in Rural Areas

2232. PROF. RASA SINGH RAWAT: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state.

- (a) whether the Government are aware of the corruption, irregularity and inadequancy in the Jawahar Rozgar Yojana;
 - (b) if so, the steps being taken in this regard; and
 - (c) the amount provided and the target fixed for

development and providing of employment in the rural areas in the Eighth Five Year Plan, and the achievements made so far in that direction?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS WHO EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUITTEMWAR): (a) and (b). Complaints in regard to delayed and imporpert implementation of the schemes and corruption, irregularity and inadequacy of funds are being received in this Department form time to time. But keeping in view the number of implementing agencies received are not many in numbers. The complaints received are imediately referred to the concerned State Government for appropriate action.

(c) The amount provided, target fixed and the achievements made in the mater during Eighth Five year Plan is as under:

Year	Central funds released (Rs. in crores)	Target (million mandays)	Employment generated (million mandays)
JRY (1s	t stream)		
1992-93 1993-94 1994-95 1995-96	2524.88 2541.36 2884.72 1621.46	753.80 1038.33 799.74 804.58	782.10 952.35 745.36 294.27
JRY (2r	nd stream)		
1993-94 1994-95 1995-96 (upto Oc		Not fixed 186.81 100.89	73.50 206.35 65.27
EAS			
1993-94 1994-95 1995-96 (upto Oc	439.10 1128.52 835.09 ctober, 1995)	Not fixed -do- -do-	49.47 273.96 137.03

Chromite Mines in Gujarat

2233. SHRI N.J. RATHVA: Will the Minister of MINES be pleased to state:

- (a) the area-wise estimated deposits of chromite ore in the country, especially in Gujarat State;
- (b) whether chromite mines have been leased to private and public sector; and
- (c) if so, the State-wise position in this regard as on date $\ref{eq:condition}$

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI GIRIDHAR GAMANG): (a) As per the records of Indian Bureau of Mines, there is no chromite deposits in the State of Gujarat. As per the Report of the Expert Committee for re-assessment of Resources of

Chromite in India, the State-wise total reseves/resources of chromite are given below:

(in 000' tonnes)

	•
State	Total reserves/resources of all grades and categories
Andhra Pradesh	86.5
Bihar	466.0
Karnataka	1143.0
Maharashtra	731.0
Manipur	1.9
Orissa	183,3955.0
Tamil Nadu	261.0

(b) and (c) As per information available with Indian Bureau of Mines, the number of leases for chromite under Public and Private Sectors in the different states is as under:

State	Total	Public Sector	Private Sector
Andhra Pradesh	2	_	2
Bihar	1	-	1
Karnataka	6	6	
Maharashtra	2	-	2
Manipur	2	_	2
Orissa	19	11	8
	32	17	15

Requirement of Power in Chandigarh

2234. SHRI PAWAN KUMAR BANSAL: Will the Minister of POWER be pleased to refer to answer given to unstarred uestion No. 1783 on December 2, 1991 and state:

- (a) the present requirements and supply of electricity in the Union Territory of Chandigarh; and
- (b) the steps taken to meet the likely shortfall in the supply by the end of Eighth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) During the period April-October, 1995, the energy requirement in Chandigarh was 494 MU against which the availability was 490 MU.

(b) There is no projected energy shortage in Chandigarh at the end of 8th Plan i.e. 1966-97.

[Translation]

Indo-Nepal Foreign Secretary level Talks

2235. SHRI SURENDRA PAL PATHAK. : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the issues discussed at the recently held Foreign Secretary level talks between India and Nepal;

- (b) whether any agreements were reached as a result of the talks; and
 - (c) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) to (c) Continuing the tradition of regular consulations between the Foreign Offices of the two countries, Foreign Secretary of India paid a vist to Kathmandu from 17-19 November, 1995. Views were exchanged on a variety of issues of mutual interest including, cooperation in the fields of water resources and civil aviation; trade transit and investment matters, as well as developmental projects in Nepal being undertaken with Indian assistance.

[English]

Indians Imprisoned Abroad

2236. SHRI DHARMABHIKSHAM: Will the Minister of EXTERNAL AFFARIS be pleased to state:

- (a) the number of Indians imprisoned in the prisons of various countries, country-wise; and
- (b) the measures being taken by the Govenment to secrure their release ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) The information is being collected and will be laid on the Table of the House.

(b) As soon as the Mission/Post Comes to know about the arrest of an Indian National a request is made to the concerned authorities for seeking consular access to the Indian National under arrest. The Consular Officer visits the detainee and tries to ascertain the grounds and circumstances leading to his arrest. Where necessary the Mission takes up the matter at a higher level with the host Government for speedy and fair trail of reveiw of sentence. The Indian Mission/Post concrened also takes care to see that Indian detainees are treated fairly while in jails. However, a number of Governments do not entertain requests for review of the terms of imprisonment decided by the court of law. The prisoners are released normally on completion of their terms of imprisonment.

Rail over-Bridges

2237. SHRI SANAT KUMAR MANDAL : Will the Minister of SURFACE TRANSPORT be pleased to state :

- (a) whether his Ministry and invited earlier this year tenders to replace the existing level crossings on National Highways by road over-bridges by entrusting construction to private entrepreneurs from India and abroad on Build, Operate and Transfer basis;
 - (b) if so, the details thereof, location-wise;
- (c) whether he will identify the entrepeneurs who have submitted their prposal project-wise; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) No, Sir.

(b) to (d). Do not arise.

Financial Commissions in States

2238. SHRI J. CHOKKA RAO: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) whether the State Governments have appointed Financial Commissions for the devolution of finances to local bodies as envisaged in the Consitution;
- (b) if so, the names of States that have constituted such Commissions;
- (c) whether the Central assistance to the local bodies under different schemes and projects is given directly to the local bodies; and
 - (d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) and (b) Yes, Sir. All the States where the provisions of the Constitution (73rd Amendment) Act, 1992 are applicable have constituted State Finance Commissions except Arunachal Pradesh and Sikkim.

(c) and (d). The States have been requested to transfer the schemes for economic development and social justice to Panchayats inculding those relating to 29 subjects mentioned in the Eleventh Schedule to the Constitution. Presently, the Central assistance under J.R.Y. is sent to D.R.D.A.s/Zilla Parishads from where these funds go to the Village Panchayat.

Subsidy on Fertilizers

2339. SHRI A. CHARLES: Will the Minister of CHEMICALS AND FERTILIZDERS be pleased to state:

- (a) whether any proposal has been received from the Government of Kerala for enhancing the subsidy for fertilizer in proportion to its cost of production; and
 - (b) if so, the details thereof and the action thereon?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV): (a) and (b) Government have received a joint memorandum by Agriculture Ministers of Andhra Pradesh, Karnataka, Kerala, Maharashtra, Pondichery and Tamil Nadu regarding ferilizers pricing policies. The memorandum inter-alia seeks restoration of subsidy for complex fertilizers to levels obtaining during 1991-92. The suggestions made in the memorandum have been noted.

GSI survey in Gujarat and other States

2240. SHRI CHANDRESH PATEL : Will the Minister of MINES be pleased to state :

(a) whether any survey has been conducted for

exploration of minerals by the Geological Survey of India in Gujarat and other states/Union Territories.

- (b) if so, the detials thereof;
- (c) the types of minerals found for commercial exporation in the States/Union Territories; and
- (d) the steps taken or proposed to be taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI GIRIDHAR GAMANG): (a) and (b). Yes, Sir. The information about minerals located so far (upto 1993) has been published in the Indian Minerals year Book, 1993 by Indian Bureau of Mines.

- (c) Coal, Lignite, Bauxite, Chormite, Copper-ore, Iron-ire, Lead, Manganese, Zinc, Phosphorite, Barytes, Calcite, Diamond, Dolomite, Flourite Gypsum, Limestone, Manesite, Mica Pyrite, Silica Sand, Similmanite, Wollastonite.
- (d) Governemtn has set up Public sector Undertakings for exploitation of Coper, Lead-zinc, Aluminium, Coal and Iron-ore. Under the New National Mineral Policy announced in March, 1993, the mineral exploration and exploitation has been dereserved and thrown open to private sector.

People of Indian origin in sub-saharan Africa

2241. SHRI SYAD SHAHABUDDIN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the estimated number of people of Indian origin in Sub-Saharan Africa, country-wise.
- (b) whether it is a fact that most of them are citizens of the countries in whoih they reside;
- (c) if so, whether as an ethnic minority they are subject to any racial, relegious or linguistic discriminiation by statute or in practice;
- (d) whether there have been any incidence of mob violence against them of late; and
 - (e) if so, the brief particulars thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED): (a) According to available information there are about 1.9 million people of Indian origin in sub-Saharan Africa. The country-wise break-up is attached as statement.

- (b) A mojority of them are nationals of the countries of their domicile or of third countries.
- (c) Government is not aware of any deliberate discrimination, either by statute or in practice, by the State against the population of Indian origin in any of the countries of sub-Saharan Africa.
- (d) and (e). Residents of Indian orign in the southern Zambian town of Livingstone wre victimes, in terms of looting and damage to property, by mob violence in the last week of October following reports of alleged

involvement of one of them in so called ritual murders. Government's concern in the matter was conveyed to the Government of Zambia. The situation has since been brought under control.

Statement

S. No.	Name of the country	Estimated population of indian origin (approximate)
1	2	3
1.	Angola	30
2.	Benin	250
3.	Botswana	3000
4.	Burkina Faso	10
5.	Burundi	500
6.	Cameroon	250
7.	Cape Verde	2
8.	Central Africa	10
9.	Chad	Nil
10.	Comoros	150
11.	Congo	15
12.	Equatorial Guinea	Not available
13.	Ethiopia	1000
14.	Eritrea	30
15.	Gabon	Not available
16.	Gambia	100
17.	Ghana	1500
18.	Guinea	50
19.	Guinea Bissau	10
20.	Lvoy Coast	110
21.	Kenya	55000
22.	Lesotho	Not available
23.	Liberia	300
24.	Madagascar	15000
25.	Malawi	4000
26.	Mail	50
27.	Mauritius	770000
28.	Mozambique	20000
29.	Namibia	50
30.	Niger	30
31.	Nigeria	25000

1	2	3
32.	Rwanda	300
33.	sao Tome and Principle	Not available
34.	Senegal	100
35.	Seychelles	5250
36.	Sierra Leaone	600
37.	South Africa	1000000
38.	Swaziland	250
39.	Tanzanila	80000
40.	Togo	Not available
41.	Uganda	5000
42.	Zaire	500
43.	Zambia	15000
44.	Zimbabwe	15200

{Translation]

Wasteiand

2242. SHRI PAWAN DIWAN :

SHRI A. INDRAKARAN REDDY:

- (a) whether a large area of land is lying as wasteland in the country;
- (b) if so, the total area of wasteland in the country as per the Government estimates and its percentage against the cultivable land;
- (c) whether the National Weasteland Development Board was set up to reclaim the wasteland for cultivation;
- (d) if so whether the area of wasteland has been considerably reduced as a result thereof;
- (e) the percentage of wasteland reclaimed for cultivation and the number of years to be taken in reciaiming of all the wasteland;
- (f) the number of Wasteland Development Schemes sanctioned during the last two years; and
- (g) the details thereof and amount sanctioned therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAO RAM SINGH): (a) Yes, Sir. A large area is lying as wasteland in the country.

(b) The National Wastelands Development Board has commissioned National Remote Sansing Agency for the mapping of wastelands in the country under its National

Wastelands identification Programme. So far 237 districts have been mapped. Therefore it is not possible to indicate acutal area of wastelands in the country. However, according to one estimate the exter of wastelands in the country is 129.58 million hectares against 142.50 million hectare not shown area in the country.

- (c) The National Wastelands Development Board was set up in 1985 with the principal objective of reclaiming wastelands throguh a masive programme of afforestation and other appropirate measures. In July, 1992 a new Department of Wastelands Development was created and a reconstituted National Wastelands Development Board was transferred to this newly created Department with the mandate for the sustainable development of wastelands 10 non-forest areas aimed at checking land degardation, putting such lands in the country to the sustainable use and increasing bio-mass availability specially fuelwood and fodder. However, the National Wastelands Development Board was not given the mandate for the reclamation of wastelands for cultivation.
- (d) From 1985 tree planting/afforestation activity has been carried out over 13.66 million hectara and 61257.75 lakh seedlings have been distributed for plantation on private land upto 31.3.95
- (e) The reclamation of wastelands for cultivation is not ht emandate of the National Westeland Development Board.
- (f) and (g). Number of projects sanctioned since July, 1992 upto 31.3.95 under various schemes of the National Wastelands Development Board are given below:

S. No.	Name of Scheme	Number of projects sanctioned	Outlay (Rs. in crores)
1.	Integrated Wastelands Development Project	128	324.00
2.	Grant-in-Aid	181	20.87
3.	Technology Develop- ment Extension and Training	53	10.65
4.	Investment Promotional Scheme	1	0.34
5.	Wastelands Development Task Force	1	1.37

{English}

NPT

2243. SHRI SUDHIR JAWANT: Will the Minister of EXTERNAL AFFARIS be pleased to state:

- (a) the Indian policy on Nuclear Non-Proliferation Treaty as a seual to indefinite extension of the NPT;
 - (b) whether India stands isolated on the issue; and
 - (c) the steps being taken/proposed to be taken to

ensure India's security from possible Nuclear threat ?

THE MINISTER OF EXTERNAL AFFARIS (SHRI PRANAB MUKHERJEE): (a) India's principled position on the NPT is consistent and well known. India is opposed to the NPT since it is a discriminatory treaty which creates a permanent division between the nuclear "have" and "have-nots". The indefinite extension of the treaty does not change our position which enjoys national consensus. India will not sign the NPT. However it will continue to work towards achieving genuine non-proliferation through the complete elimination of all nuclear weapons.

- (b) At present 181 countries are states parties to the NPT. India, Isreal, Pakistan, Cuba, Brazil, Chile, Djibouti, Anodrra, Angloa, Oman and Serbia and Montenegro are among the NPT non-states parties.
- (c) The security situtation of India is constantly under review and takes into consideration regional and international developments and Govenment will take all necessary measures to cope with any threat that may be posed to the security of the nation.

[Translation]

Visit of an us representative to Kashmir

2244. SHRI RAJENDRA KUMAR SHARMA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that a representative of the US Government had visited Kashmir valuey recently;
- (b) if so, the details thereof and the ground on which permission was granted to the visit;
- (c) whether any suggestion were made by the representative; and \cdot
 - (d) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRNAB MUKHERJEE): (a) US Ambassador to India, Mr. Frank Wisner, accompained by US Embassy officials, visited Srinagar and Jammu from June 24-27 1995. Other US Mission officials have also visited J&K from time to time.

- (b) Jammu and Kashmir is not a restricted area for foreign visitors, and permission form the Government of India is not required for Ambassadors and officials of foreign Mission in India wishing of visit J&K.
- (c) and (d). if is not the function of representatives of foreign Governments to provide suggestions on matters which come under the domestic jurisdiction of the Government of India However, in his public statements, the US Ambassador supported elections in J&K as a means to involve the people in decision-making. He was of the view that the people in J&K were tired of the continued violence and there was need to initiate the political process in the state. He also emphasized that the Simla Agreement between India and Pakistan offered the best way to resolve the Kashmir issue.

[Enlgish]

Funds for poverty Alleviation Programme

2245.SHRI M.V.V.S. MURTHY: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) Whether the Prime Minister has expressed concern over the misues of the funds for poverty alleviation programme;
- (b) if so, whether it has also came to the notice of the Government that several States do not expedite implementation of the poverty alleviation programmes;
- (c) if so, whether the State Governments have been asked to fully implement the provety alleviation programmes intiated by the Central assistance;
- (d) if so, whether the Government have received report of slow progress from the States about the implementation of the poverty allevaition programme; and
- (e) if so, the steps Government propose to take in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR): (a) and (e). Integrated Rural Development Programme (IRDP) and Jawahar Rozgar Yojana (JRY) are two major poverty alleviation programmes being implemented by the Centre in various /States/UTs all over the country. Central assistance to the State Governments is released from time to time for effective implementation of these programmes.

To ensure proper utilisation of funds monthly/quarterly progress reports on the physical & financial achievements are sought from the State Governments. However, it has been observed that some States have not been able to utilise the funds fully due to certain reasons. For example, in case of IRDP some of the States pointed out the due to holding of Panchayat elections, the entire machinery was diverted to election related work.

In case of JRY, ecomplanits in regard to delayed and improper implementation of the schemes and corruption, irregularity and inadequacy of dunds are bieng recieved in the Department from time to time. But keeping in view the number of implementing agencies involved in the implementation of JRY, the complaints received are immediately referred to the converned State Government for appropirate action.

In case of slow progress in the implementation of poverty Alleviation Programme by the State Governments a panal deduction is imposed on the basis of quarterly budgeting in case of IRDP. Similarly, in case of JRY, the second instalment of a State Government is released provided the State Government utilised 50% of

the available funds released through first instalment. Beisdes, implementation of poverty alleviation programmes is also watched through field inspection by State/District level officers as also by Senior Officers from the Centre under the Area Officers' Scheme.

[Translation]

Loan interest subisdy scheme

2246. DR. RAMESH CHAND TOMAR: Will the Minister of SURFACE TRANSPORT be pleased to state.

- (a) Whether the Government have constituted a Committee to reivew the existing Loan interest Subsidy Scheme and the Pattern of Central assistance to the State Governments under the centrally sponsored scheme in the inland water transport sector;
 - (b) if so, the composition of the Committee; and
- (c) the time by which the committee is likely to sumit its report $\ref{eq:committee}$

THE MINISTER OF STATE OF THE MINISTRY OF SUCFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) to (c). Yes, Sir. The composition of the Committee to review the existing Loan interest Subsidy scheme, and the pattern of Centrally Sponsored Schemes in inland water transport sector, appointed by the Government is as follows:

(i) Joint Secretary (P&IWT), - Chariman Ministry of Surface Transport.

(ii) Secretary (Transport) - Member Government of West Bengal.

(iii) Secretary/Commissoner, - Member Transport Department, Government of Uttar Pradesh

(iv) Secretary/Commissioner, - Member Transport, Govt. of Bihar.

(v) Deputy Financial Adviser, - Member Ministry of Surface Transport.

(vi) Member (Technical), - Member Inland Waterways Authority of India

(vii) Under Secretary (IWT), - Member Ministry of Surface Transport Secretary

The Committee is likely to submit its report by March, 1996.

[English]

Gandhar Complex under IPCL

2247. SHRI RAM NIHOR RAI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the Istest position in regard to completion of Gandhar Complex under IPCL and the year in which its construction was started;

- (b) the estimated cost of the complex and the amount granted by the Govenrment;
- (c) whether there has been any delay in its completion; and
 - (d) if so, the reasons therefor ?

THE MINISTE OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV): (a) to (d). The Central Government has approved establishment of a Gas Creacker Complex with downstream units at Gandhar, Guajarat by Indian Pertochemicals Corportation Limited (IPCL) in March, 1992 at an estimated cost of Rs. 3485 crores. The project is being implemented from out of internal and extra budgetory resources by the compay and on budgetory support from the Government is envisaged. The land was acquired in October, 1992 and the construction followed.

As per the original Government approval, the schedule for mechanical completion of the project was end March, 1996. However, subsequently the Project Authroities have decided to reschedule the implementation of the project in two phases with a target of completing Phase. I by mid 1996 and Phase. II by mid 1998 due to following reasons:

- (i) reduced internal generation of resources due to downturn in the petrochemical industry during 1992-93 and 1993-94:
- (ii) non-availability of technology for Alpha-Olefins and the need for replacement of the same for downstream enthylene utilisation.

Royalty on Hydel Porject to H.P.

2248. PROF. PREM DHUMAL: Will the Minister of POWER be pleased to state:

- (a) whether the Government of Himachal Pradesh has demanded an amount of Rs.1100 crores as royalty on the Hydro-electric Projects in the State;
- (b) if so, whether the demand has been accepted by the Union Government and if so, the amount paid to the State; and
 - (c) if not, the reaons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHMIANBHAI PATEL):
(a) to (c). The Government of Himachal Pradesh has claimed certian amounts on account of power generated by the Hydel projects at Bhakra Nangal, Baira Siul and Beas and enhancement of shares from the Bhakra Nangal and Beas Projects.

Himachal Pradesh has already been allowed 12% free power from Baira Siul and Chamera State-I Hydroelectric Projects of the National Hydroelectric Power Corporation Limited. As regards the enhancement of share and entitement to free power from Bhakra Nangal and Beas Projects, these issues are to be resolved by the concerned States themselves since these are not central Sector Poriects.

Subsidy for Haj Pilgrims

2249. SHRI SULTAN SALAHUDDIN OWAISI: Will the Minister of EXTERNAL AFFARIS be pleased to state:

- (a) whether Haj Pilgrims have to pay Rs. 8000/-more than the existing rate of fare for the pilgrimage;
- (b) if so, the details thereof and the reasons therefor:
- (c) whether Haj Committe had made any demand for more subsidy to Hay pilgrims, if so, the details thereof;
- (d) whether the Government propose to enhance the subsidy for Haj pilgrim; and
- (e) if so, the details thereof and if not, the reasons therefor $\boldsymbol{?}$

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) and (b) Indian pilgrims proceeding for Haj pilgrimage have the option to draw Saudi Riyals 4600/- or Saudi Riyals 5500/-. Due to change in exchange rate, they will have to encur an additional expenditure of Rs. 6072/- or Rs. 7260/- depending on the option exercised, for Haj-96 as compared to Haj-95.

- (c) No, Sir.
- (d) and (e). The Government have been providing concessional air-fare in Indian Haj pilgrims. The chartering of aircraft for Haj-1996 has still to be finalised and decision regarding the concessional fare will be taken thereafter.

[Translation]

GSI Survey in Gujarat

- 2250. SHRIMATI BHAVNA CHIKHLIA: Will the Minister of MINES be pleased to state:
- (a) whether the Geological survey of India has undertaken any exploration work to locate fresh reserves of gold and other precious minerals in the country, particularly in the backward and rural areas of Gujarat during the last three years upto September 30, 1995;
- (b) if so, whether the Planning Commission has recommended to set up industrial projects there; and
 - (c) if so, the dtails thereof, State-wise ?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI GIRIDHAR GAMANG): (a) The Geological Survey of India (GSI) has been undertaken surveys for golds and other precious metals in the country. In Gugarat, the Geological Survey of India has found reserves of gold as follows:

- Gold in Alech hills Jamnagar district. The results obtained were not encouraging to merit further detailed work.
- (ii) Precious metals :

Copper investigation in Khandi area, Vadodra district.

Tungsten investigation around Atal village Banas-Kantha district indicated reserves ranging from 0.07 to 1.6% tungsten.

- (b) The projects are recommended by the respective administrative ministry on the basis of the technoeconomic feasibility and marketability. The Planning Commission does not recommended projects state-wise.
 - (c) Does not arise.

[English]

Agreement for Development of Major Ports

2251. SHRI MAHESH KANODIA: SHRIMATI DIPIKA H. TOPIWALA:

Will the Minister of SURFACE TRANSPORT be pleased to state :

- (a) whether India and Netherlands have recently signed an Agreement of coopertion of the development of major ports in the country, as reported in the Hindustan Times dated November 18, 1995; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) No, Sir.

(b) Does not arise.

[Traslation]

Facilities to Fruits and Vegetables Units.

2252. DR. MUMTAZ ANSARI : SHRIMATI SHEELA GAUTAM : SHRI MOHAMMAD ALI ASHRAF FATMI : SHRI HARI KEWAL PRASAD :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

- (a) whether thousands of metric tones of fruits and vegetables got damaged due to lack of adequate facilities in the fruite and vegetables producing areas in the country;
- (b) if so, the details of the survey conducted the this regard; and $% \left(1\right) =\left(1\right) \left(1\right)$
- (c) the details of the facilities being provided to encourage the Indian and foreign indsutrialists to acheive the target of setting up four perent of fruits and vegetables based industries in rural areas ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO): (a) to (c). Although, no specific survey has been conducted to assess the actual wastage of fruits and vegetables, it was estimated in 1981 that quality deterioration and subsequent loss of value and wastage that takes place is about 25 to 30% in some furits and vegetabels mainly due to their perishability, in adequacy of post harvest infrastructure and processig facilities. The

total quantitative loss may not exceed 50% of their total projection, Though, no specific target of percentage has been set for setting up fruit and vegetable based industires in rural areas, Govt. is encouraging the industries to be set up in rural areas close to the raw material sources through guidance and Plan Schemes.

[English]

B.T.P.S Due on DESU

2253. SHRI TARA SINGH: SHRI V. SREENIVASA PRASAD:

Will the Minister of POWER be pleased to state:

- (a) whether the Badarpur Tharmal Power Station has stopped supply of power to Delhi on account of non payment of dues by DESU;
 - (b) if so, the toal dues outstanding against DESU;
- (c) whether the generation and supply of power in the capital have been affected as a result thereof; and
- (d) if so, the steps taken by the Government to meet the reuirement of power in the capital ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHARIMATI URMILABEN CHIMANBHAI PATEL): (a) No. Sir.

- (b) According to DESU, an amount of Rs. 2325.32 crores was payable by it to BTPS as on 31.10.1995. This excludes surcharge (interest) on overdue payments.
- (c) and (d). Does not arise in view to answer to Part (a) above.

[Translation]

Generation Capacity of Power Project

+2254. SHRI CHINMAYANAND SWAMI : SHRI RAM SINGH KASHWAN :

Will the Minister of POWER be pleased to state:

- (a) whether some proposals are pending with the Union Government to increase power generation capacity of the power plants;
 - (b) if so, the details thereof; and
- (c) the names of power plants whose power generation capacity is proposed to be increased in 1995-96. State-wise ?

THE MINISTER OF POWER (SHRI N.K.P. SALVE): (a) and (b). No, Sir.

(c) Hydro power plants whose power generation capacity is likely to be increased in 1995-96 by renovation, modernisation and uprating works are Naghjari (unit 2 of 135 MW), Sharavathy (Unit 10 of 89.1 MW) in Karnataka and Rihand (5x50 MW) in Uttar Pradesh. There is no such thermal power station whose capacity is proposed to be increased during 1995-96.

[English]

CBI Investigations against capart officials

2255. MAJ. GEN. (RETD). BHUWAN CHANDRA KHANDURI: SHRI ATAL BIHAR VAJPAYEE : DR. LAXMINARAYAN PANDEYA: SHRI D. VENKATESWARA RAO: SHRI BOLLA BULLI RAMAIAH

Will the Minister of RURAL AREAS AND EMPLOY-MENT be pleased to state :

- (a) whether the Central Bureau of investigation (CBI) has conducted any investigation in the rural of CAPART (Council for Advancement of Peoples Action and Rrual Technology) officials in funding non-existing non-Governmental organisations;
- (b) if so, the details thereof, and the result of investigations made by CBI, and;
- (c) further action Government propose to take in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBAHAI HARJIBHAI PATEL): (a) to (c). CAPART has referred some cases of alleged irregularities committed by voluntary organisations to CBI for invesigation. CAPART has not yet received and report from the CBI in the regard. Further action, including action against the officials involved if any, would be taken on receipt of CBI's report.

[Translation]

Hydro-Power Potentiality in Western States

+2256. SHRI N.J. RATHVA: Will the Miniser of POWER be pleased to state :

- (a) whether the Government have conducted any survey to assess the total hydro-electric potentiality of the Western States;
 - if so, the detials thereof, state-wise;
- (c) the quantum of power being generated by these states at present and the requirement of power of those states, State-wise;
- (d) whether the Governmetn have taken steps to utilise/tap the toal hydro-electric potentaility of Western States: and
- (e) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) Yes, Sir.

The details of hydro power potential assessed by Central Electricity Authority in the Western States are given below :-

S. No.	Name of the State	Potential assessed at 60% load factor
1.	Madhya Pradesh	2774.00 MW
2.	Gujarat	409.00 MW
3.	Maharashtra	2450.00 MW
4.	Goa	36.00 MW

(c) The quantum of total power generated at present and the requirement of power State-wise in the Western Region is given below:

S. No.	Name of the State	April '95 Requirement (Million Units)	October'95 Availability (Million Units)
1.	Gujarat	20675	19704
2.	Madhya Pradesh	16085	15102
3.	Maharashtra	31175	30672
4.	Goa	642	642

(d) and (e) At present, 17 schemes with a total installed cpacity of 5062 MW have been sanctioned for execution in the Western Region and 1038 MW capacity is likely to be added by the end of the 8th Five Year Plan. [English]

Passport Offices

2257. SHRI K.T. VANDAYAR: SHRIMATI GIRIJA DEVI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- the number of passport offices in the country; (a)
- (b) whether there is any proposal of open new passport offices in the near future;
- whether the Government have conducted any survey in regard to pending passport applications various passport offices in the country during the last two years;
 - if so, the details thereof, State-wise.
- (e) the reasons for delay in issue of passports and the steps being taken in this regard;
- whether the Government propose to stipulate a definite period for issuing of passport;
- if so, the details thereof, and the steps being taken in this regard;
- (h) the steps being taken to simplify/streamline the procedure for issuing passports; and
- the steps being taken by the Government to root out corruption from the corridors of passport offices ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) There are 23 Passport Offices in the country.

- (b) No, Sir.
- (c) Government constantly monitors the pendency position in all Passport Offices.
 - (d) A statement is attached.
- (e) Delay in issue of passports is usually due to incomplete passport application forms received and negative or incomplete police reports. Government have and shall continue to take steps to streamline the working of Passport Offices and issue passports expeditiously, such as augmentation of staff strength, upgradation of office facilities including computerisation, review of systems and procedures in order to aviod delays, regular inspection of Passport Offices and followup action.
- (f) and (g). For functional and practical reasons, it has not been found posible to fix a time limit for the issue of fresh passport. The issue of a passport involves several steps including scurtiny of the application and required documentation; processing; police veerification; and

- preparation and issue of the passport. The number of applications received in a given office also has a bearing on the time taken for the issue of the passport; as also the availability of the infrastructure including staff strength. Keeping in view, MHA's concurrence that a passport may be issued if a police verification report is not received in 3 weeks, the endeavour of the Passport Office is to issue a passport in a pepriod of about one month.
- (h) Consonant with the need for security in the issue of passports, Government undertakes an on-going process relating to staffing patterns, policy, equipment and premises in order to simplify the procfedure for the issue of passports.
- (i) Government have taken several steps to eliminate corruption in the Passport Offices such as transparency in the system, maximising output and consequently reducing delays, stringent and punitive action agaist erring officials, stremlinig the method of delivery and despatch of passport, etc.

Pendency position of fresh applications in Passport Offices as on 31.12.93, 31.12.94 & 31.3.95

		19	93	19	94	As on	31.3.1995
S. No.	Office	Total pendency	Pending over one month	Total pendency	Pending over one month	Ttoal pendency	Pending over one month
1	2	3	4	5	6	7	8
1.	Ahmedabad	6897	14126	13132	3256	17879	6279
2.	Bangalore	29790	11675	24365	15575	20406	12880
3.	Bareilly	1793	1781	6084	3075	3948	1035
4.	Bhopal	3346	327	2570	718	3484	1967
5.	Bhubaneshwar	1956	245	1542	915	1967	915
6.	Bombay	49827	16216	14555	1994	23531	4732
7.	Calcutta	14707	4801	10801	5479	13693	8472
8.	Chandigarh	59912	49900	2 6281	20223	19671	12290
9.	Cochin	8912	6225	9975	1984	7823	1744
10.	Delhi	33355	10464	21445	13656	17801	10012
11.	Goa	2350	97	1191	266	1881	370
12.	Guwahati	3071	1977	2348	1848	2267	1700
13.	Hyderabad	23254	9222	14274	4667	16590	8125
14.	Jaipur	8988	1583	5251	1046	7855	3112
15.	Jalandhar	75547	67032	36134	27631	36038	24653
16.	Kozhikode	24609	18077	26137	14927	20924	10440
17.	Lucknow	58231	66301	21952	14481	8122	2774
18.	Madras	13376	12819	11034	2919	11733	3652
19.	Nagpur	1143	54	982	211	1108	252

Written Answers

1	2	3	4	5	6	7	8
20.	Patna	42979	36536	7322	3490	4180	1236
21.	Trichy	36040	24471	9672	161	25645	10695
22.	Trivandrum	12655	1161	7 99 9	743	9646	1440
23.	Jammu			8840	844	9923	8905
		532738	354890	284987	104109	286115	137680

Po., Jammu was opned in Mar '94.

[Translation]

Death while fishing in DSW

2258. SHRI RAMASHRAY PRASAD SINGH : SHRI RAMESHWAR PATIDAR :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

- (a) whether a large number of fishrman died while fishing in deep seawaters during the last two years;
 - (b) if so, the details thereof, State-wise;
- (c) Whether the Government have formulated any social security/insurance scheme for such fishermen;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO): (a) During the last two years, a total of 472 claims under the Group Accident Insurance component of the Natioani Wefare of fishermen scheme have been settled in the Coastal States/union territories. The claims include death and permanent/partial disability cases of fisherman both on land and sea.

- (b) State-wise details of claims during the last two years are given in the attached statement.
- (c) and (d). The Group Accident Insurance Component of the national Welfare of fishermen scheme, which was introduced in 1986-87, provides for an insurance cover of Rs. 25,000/- against death or permanent disability and a cover of Rs. 12,500/- in case of partial disability due to loss of one eye or limb. The annual premium for the insurance of fishermen is shared equally by the Central Government and the State Government. No contribution is collected from the fishermen.
 - (d) Does not arise.

Statement

State-wise details of claims of fishermen settled during the last two years

SI No.	Name of the State/UTs	No of claims settled
1	2	3
1.	Gujarat	7
2.	Karnataka	39

1	2	3	
3.	Maharashtra	1	
4.	Orissa	72	
5.	Tamil Nadu	307	
6.	West Bengal	44	
7.	Andaman & Nicobar	2	
	Total	472	

[English]

Scientific facility for monitoring underground nuclear test

2259. SHRI HARIN PATHAK: Will the Minister of EXTERNAL AFFARIS be pleased to state:

- (a) whether the US is going to have any scientific facility in Pakistan for monitoring underground nuclear tests in the region;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whethre Pakistan also possess destructive nuclear weapns; and
- (d) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF EXTERNAL AFFARIS (SHRI PRANAB MUKHERJEE): (a) and (b) Government is aware of the establishment of a seismic monitoring station in Pakistan. This is being set up with US asistance as part of an interational seismic network that will be used of verify a future Comprehensive Test Ban Treaty (CTBT), currently being negotiated at the Conference on Disarmament at Geneva. 48 countries, including Pakistan, India and China are participating in the international seismic trial test (GSETT-3) being held in this connection.

(c) and (d). Government is aware of Pakistan's clandestine weapons oriented nuclerar programme. The security situation of India is constantly under review, particularly in the light of developments in the neighbourhood and Government will take all necessary measures to cope with any threat that may be posed to the security of nation.

Investment by SAIL

2260. SHRI M.V.V.S. MURTHY: Will the Minister of STEEL be pleased to state:

- (a) Whether the Steel Authority of India Limited propose to invest Rs. 13,000 crores in next plan period;
- (b) if so, whether during the current plan period a similar amount was spent on modernisation and technical upgradation of the plants;
- (c) if so, to what extent the steel production improved in the current plan period; and
- (d) the steps proposed to be taken for improving the steel production during the Ninth Plan period.

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SANTOSH MOHAN DEV): (a) and (d) SAIL has started the exercise of working out the details of schemes to be included in the 9th Five Year Plan which commences from the year 1997-98.

(b) and (c). The expenditure on renovation and technological upgradation (modernisation) of SAIL Plants at Durgapur, Roukela and Bokaro during the 8th Plan (April 1992 to October 1995) has been Rs. 4610 crores (Rupees Four thousand six hundred and ten crores). Total saleable steel prodjction by these Plants during the year 1992-93, 1993-94 and 1994-95 (i.e. part of the current Plan period) was higher by 6%, 10% and 15% during the years over 1991-92, i.e. the year preceeding the VIIIth Plan. However, production by these Plants upto the terminal year i.e. 1996-97 is expected to be higher by 21% over 1991-92.

Bihar Drugs and Organic Chemicals

2261. SHRI RABI RAY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether Bihar Drugs and Organic Chemicals has agreed to acuire some percent of the Indian Drugs and Pharmaceutical Limited's equity in Muzaffarpur unit in Bihar;
 - (b) if so, the details thereof;
- (c) whether the IDPL has sold off its equity of Punjab and Goa Units in similar fashion; and
 - (d) if so, the reaons therefor ?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV): (a) and (b) in terms of revival package of IDPL approved by BIFR the Muzaffarpur unit has been converted into a wholly owned subsidiary complay of IDPL called, Bihar Drugs & Organised Chemicals Ltd. (BDOCL) with effect from the 1st April, 1994. Therefore, the question of BDOCL agreeing to acquire some percentage of IDPL's equity does not arise.

9c) and (d). In the past, IDPL had dis-invested its equity holding in the joint venture unit in Punjab in favour

of Punjab Stat eIndustrial Development Corporation with a view to improve its performance IDPL had not equity holding in any unit in Goa.

Training Camps in Afghanistan

2262. SHRI SUDHIR SAWANT: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (A) whether there are training camps in Afghanistan in which Jammu & Kashmir terrorists are being trained; and
- (b) if so, the details thereof and the steps being taken by the Government in this regard ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) and (b). Government are aware that Pakistan is operating camps in its territory, Pakistan-occupied Kashmir and Afghanistan where Jammu and Kashmir terrorists are being given training for carrying out acts of terrorism and subversion.

Government are firmly resolved to take all necessary measures to counter Pakistan-sponsoredd terrorism.

National Drinking water Authority

2263.SHRI MOHAN RAWALE : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

- (a) Whether Government propose of set up a National Drinking Water Authority, on the lines of the Ganga Actiion Plan, to provide State drinking water;
 - (b) if so, the salient features of the said proposal;
- (c) by when the proposed National Drinking Water Authority is likely to be set up; and
 - (d) the proposed composition thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) Yes, Sir.

(b) to (d) The functions and the composition of the proposed Authroity have not been finalised so far.

The Authority is likely to be set up by the end of the current financial year.

Power Shortage

2264. SHRI PRAMOTHES MUKHERJEE: will the Minister of POWER be pleased to state:

- (a) whether attention of the Government has been drawn to the news-item captioned "Power shortage may worsen in next two years" appearing in 'Pioneer dated October 25, 1995;
 - (b) if so, the details thereof;
- (c) the reaction of the Government in this regard and

(d) the steps being taken to generate more power and to the reduce transmission and distribution losses ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) and (b) Actual power supply position in the country during 1993-94 and 1994-95 and the anticipated power supply position during 1995-96 and 1996-97 in the country is given below:

(figures in MU net)

	Actual		Antici	pated
	1993-94	1994-95	1995-96	1996-97
Requirement	323252	352260	378200	416274
Availability	299494	32781	351315	338525
Shortage	23758	24979	26885	27749
%	7.3	7.1	7.1	6.6

As may be seen from the above there is no worsening of the over-due power shortage in the next two years.

- (c) In order to bridge the gap between demand and availability various measures taken include expediting the commissioning of new generating capacity, implementation of short gestating projects, improving the perfromance of existing power stations, implementation of R&M programme, reduction of /T&D losses, implementation of better demand management & energy conservation measures and transfer of power from neighbouring States/systems.
- (d) Amongst the measures undertaken for increasing power generation are higher utilisation of installed capacity, monitring the supply of proper quality and quantity of coal for thermal stations, and modernisation and uprating of existing power stations, Regarding the reduction of T&D losses, comprehensive guideling have been issued to the power utilities which inter alia, include conducting energy audit, installing capacitors to improve the voltage profile, preparation of system improvement shemes for strengthensing their transmission and distribution system and installing tempear proff meter boxes to check theft of energy.

Core Committe for Super National Highway Projects

2265. SHRI AMAR PAL SINGH: will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether the Government have set up a Committee to sort out issues relating to bids for Super Natinoal Highway Porjects, as reported in the Hindustan Times dated November 19, 1995; and
- (b) if so, the composition and the terms of reference of the Committee ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKHARA MURTHY): (a) Yes, Sir.

(b) Composition:

- Sh. R.L. Koul, Chief Engineer Planning, -Chairman Ministry of Surface Transport.
- Sh. S. Chaterjee, Mamber (Private Member Investment), National Highways Authority of India.
- Sh. P.R. Acharya, Deputy Financial Member Advisor, Ministry of Surface Transport
- 4. A representative of Shipping Credit Member Investment Corporation of India.
- A representative of infrastructure Leas- Member ing & Fiancial Services
- Sh. Kamlesh Kumar, General Manager, National Highways Authority of India Secretary

 Secretary

Advisers to the Committe

- Sh. A.K. Agarwal, Former Additional Secretary & Financial Adviser, Ministry of Surface Transport.
- A representative of the private Consultants who may be appointed by the owrld Bank/Asian Development Bank to advise National Highways Authroity of India.
- A representative of the firms of Legal Solicitors of Natioanl Highways Authority or India.

Terms of Reference of the Commit-

- (a) to sort out all outstanding issues relating to bids.
- (b) to bring all the bids at par for the purpose of evaluation.
- (c) to conduct negtiations with the bidders.

Fertilizer to States

2266. DHARMANNA MONDAYYA SADUL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether a decision has been taken by the Government to allocate chemical fertilizers to State through the State Government Agencies only insetaed of allocating the same through various other agencies which were under operation till recently; and
- (b) if so, the detials of the allocations made to State during the current year and proposed to be allocated during 1996-97?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV): (a) Government of India has taken no such decision.

(b) At present, urea is the only fertilizer which is

under Statutory price, distribution and movement controls. The assessment of requirment of urea is made in consulation with State Govenrment and fertilizer industry in advance of each cropping season, namely, Kharif (April to Sept.) and Rabi (October to March). Table below gives the assessed requirement and allocation of urea made to States/Union territories/Tea Board during Kharif 1995 and Rabi 1995-96 seasosn:

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Lakh tonnes

	Assessed requirement	Allocation
Kharif '95	87.67	95.76
Rabi '95-96	101.01	107.58

The allocation of urea for Kharif and Rabi seasons during the year 1996-97 will be made at the appropriate time as per procedure explained above.

Observation on problems of developing countries at G-77 meeting

2267. SHRI SHRAVAN KUMAR PATEL: will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether he criticised the notion that developing countries cannot be treated as group of countries with common interests, problems and concerns and appealed to the developed countries to recognise the developing countries as a group sharing substantially common problems and concerns, while participating in the deliberations of the meeting of Foregin Ministers of G-77 group recently; and
- (b) if so, the main observations and suggestions made at the meeting in this regard and the outcome of the deliberations?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) and (b) The relevant extracts from the speech of the Minister of External Affairs at the meeting of the Foreign Ministers of G-77 Group of developing countries held at New York in September 1995 are reproduced below:

"It is being argued that because the developing countries, which now number more than 130, have in the past forty years progressed differently in terms of economic growth and global competitiveness and integration, they cannot be dealt with as a group for purposed of development cooperation by the international community. Hence, the proposal is to not only categorise developing countries accroding to different criteria of income and growth but to in fact "individualise" the development cooperation approach to each developing country, whether it is in terms of aid or trade treatment. Linked to this individualisation is the concept of wide-ranging policy conditionalitisation is the concept of wide-ranging policy conditionalities being applied, including those that are non-economic. The accent on efficient realiocation and uttillisation of resources whilst considered desirable by developing countries themselves, reinforces the trend towards constricting additional, new and substantial flow of

resources — through trade, financial and technology transfers — to developing countries.

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"The fact that we, as developing countries. continue to have certain common concerns and approcahces, whatever the differing levels of our economic evolution, must be emphasised by the G-77 at every stage and fora. We share substantailly the common problems of widespread and absolute proverty, inadequate infreastructure, severe resource coustraints, technological deficits and are all seeking to equitably intergrate into the world economy under difficult circumstances. We are united in our efforts to remove the obstacles in terms of restrictins on market access for our commodity, manufactured and services exports, on critical technologies that we need for our development and on enhanced financial resources that are required not only towards strategies to meet the basic needs of our people but also the exigencies of environmental sustainability. We should emphasise to our development partners that now is the time for the Agenda for Development to evolve a holistic, global approach to the problems and challenges of development and a total vision, not for its fragmentation and denial of multilateralism."

Revival fo Sick Deep-Sea Industry

2268.SHRI ANNA JOSHI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) Whether there is any proposal to formulate any schemes for revival of the sick deep-sea fishing industry; and
 - (b) if so, the dtails thereof, State-wise ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO): (a) and (b). The Government had constituted a Technical Committee to look into the problems of the deepsea fishing industry. This committee has submitted its report and action on the recommendations made therein, has been initiated at inter-Ministerial level.

Funds under rural Development programmes

2269. SHRI VIJAY NAVAL PATIL: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) whether State Governments have opposed the Union Government's decision to release funds under Rural Development Programmes directly to Zila Parishads and Panchayats;
- (b) if so, the reasons forwarded by State Government in support of their objection;
- (c) whether Union Government propose of seek cooperation from State Governments in making Rural Development Programme successful through Zila Parishads and Panchayats; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) and (b) integrated Rural Development Programme (IRDP) Jawahar Rozar Yojana (JRY) and acclelerated Rural Water Suuply Programme (ARWSP) are the major rural development programme being has mented in different states by the centre. Under IRDP, no state has oppused release of funds directly to District Rural Development Agency (IRDA)/Zilla Parishads, However, in case of JRY four states viz. Kerala, Madhya Pradesh, Rajasthan and West Bengal have so far not agreed to release of funds directly to IRDA/Zilla Parishads. There is no proposal at present to release funds directly to village panchayats. In case of ARWSP, funds are released to State Government.

(c) and (d). The State Government are fully cooperating in the implementation of Rural Development Programmes, Further, Central Government is also taking all steps for involvement of Panchayati Raj institutions in the implementation of the programme in the light of Constitution (73rd Amendment) Act, 1992.

Work of National Highway-5

2270. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) The dtaols of on-going works on the National Highway No.6 passing through Guntur in andhra Pradesh alongwith the cost of each project; and
- (b) The time by which the works are likely to be completed ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKEARA MURTHY): (a) and (b) Details are given in the attached statement.

Statement

SI No.	Name of the work	Sanctioned cost (Rs. in Lakhs)	Likely date of completion
1	2	3	4
1.	Land Acquisition for widening the carriageway to 4 lanes from Km 358 - 395.9 (Vijaywada - Visakhapatnam Sec), NH No. 5	400.00	3/96
2.	Land Acquisition for Alignment of work from Km 170.785 to 179.650 (Palasa Bypass) on NH 5 (Visakhapatnam Bhudneswar Sec.)	260.05	3/96
3.	Land Acquisition for construction of Bypass around Eluru on (Vijayawada- Visakhapatnam Section) of NH 5.	391.40	3/96
4.	ADB Scheme widening & strengthening NH 5 from Anakapalli to Visakhapatnam (Vijayawada-Visakhapatnam section) & (Vijayawada-Bhubaneswar Section)	8333.33	12/96
5.	Strengthening of weak pavement from 170.785 to 179.61 on NH 5. (Visakhapatnam-Bhubaneswar. Sec).	84.55	3/96
6.	Stengthening of pavement from Km. 254/0 to 274/0 on NH 5 (madras-Vijayawada Section)	404.60	3/96
7.	Strengthening the weak pavement from Km 80.0 to 90.0 of Vijayawada-Vishakhapatnam Section of NH 5.	206.93	3/96
8.	Strengthening the weak pavement from Km 220/0 to 213/0 on NH 5 (Madras - Vijayawada Section)	317.25	3/97
9.	Strengthening weak two lane pavement Km 181.0 - 196.0 (Madras-Vijayawada) Section NH No. 5	370.33	9/97
10.	Strengthening weak 2 lane pavement Km 179.60 - 195.0 (Visakhapatnam-Bhubaneswar section) of NH No.5.	311.43	9/97
11.	Strengthening weak 2 lane from Km 170.0 to 183.0 of Vijayawada - Visakhapatnam section of NH No. 5.	324.46	9/97
	Total Say	11404.33 114.00 crore	-

Foreign Funds for T. and D. Losses

2271.SHRI RAJENDRA AGENIHOTRI : SHRI HARISH NARAYAN PRABHU ZANTYE :

Will the Minister of POWER by pleased to state :

- (a) the details of proposal receied from experts/ SEBs to curb transmission and dstribution losses of power;
- (b) whether the state Governments hae sought foreign funds for checking power transmission and distribution losses:
 - (c) if so, the details thereof;

151

- (d) the names of countries who have come forward to help the states and the names of Staes receiving such help;
- (e) the transmission and dstribution losses suffered in India as compared with other developed and developing countires; and
- (f) the corrective measures being taken in this regard ?

THE MINISTER OF POWER (SHRI N.K.P. SALVE) : (a) to (d) A number of suggestions/options of reduce transmission and distrution losses are received from time to time. These are considered and forwarded to State Governments who have direct resposibility in the field of power distribution. The programmes for settling up of Extra High Voltage Transmission Lines, capacitor installation and strengthening and modernisation of sub-distribution systems have been take n up by the stae Governments to the extent permitted by financial resources. Rural Electrification Corporation (REC)/Power Finance Corporation (PFC) also provide financial asistance to State Governments/SEBs for implementing system improvement schemes. REC/PFC have availed of lines of credit from World Bank/ADB/DECF and DDA of UK in this connection.

- (e) The percentages to T&D losses suffered by the developed and developing countries are given in the attached statements I and II respectively. However, comparison of these losses across various countries is not justificable as the system operating conditions are different and varying amongst the countries.
- (f) Government of India have announced an incentiv scheme under which cash awards/sbields are presented to the best performing SEBs, distribution divisions etc. for achieving reduction in T&D loses as per the prscribed criteria. Theft of energy has been made a cognizable offence by amending Sections 39 and 39- a of the Indian Electricity Act, 1910. State Electricity Boards/ Electricity Departments are also encouraged to introduce energy audits in their power systems.

Statement-I

Percentage transmission & Distribution Losses in Developed countries (Public utilities)

S.No	. Country	1989	1990	1991	1992
1.	Austria	7.19	7.34	7.44	7.19
2.	Belgium	5.64	5.82	5.59	5.51
3.	Canada	9.45	8.44	8.74	8.44
4.	Czechoslovakia	7.91	7.86	8.08	8.50
5.	Denmark	5.65	5.17	6.92	.70
6.	Finland	5.64	5.91	5.04	5.09
7.	France	8.25	8.18	8.28	7.64
8.	German DR	8.05	9.15	. –	_
9.	German FR	4.18	4.63	-	
10.	Germany	_	_	5.17	4.87
11.	Greece	8.12	9.05	8.88	7.92
12.	Hungary	11.11	1 1.09	11.06	9.43
13.	Ireland	9.70	9.78	10.00	9.71
14.	Italy	8.54	7.83	8.15	7.84
15.	Norway	8.53	10.43	7.40	9.71
16.	Poland	10.58	9.83	12.43	13.85
17.	Spain	9.10	10.00	10.01	10.05
18.	Sweden	7.20	7.00	6.57	7.11
19.	Switzerland	8.03	7.97	7.97	8.03
20.	U.S.S.R.	9.45	9.32	_	_
21.	russian FDN.	-	_	8.98	9.50
22.	U.K.	8.53	8.25	8.80	9.20
23.	U.S.A.	5.70	3.68	7.93	8.97
24.	India @	23.28	22.89	22.83	21.80

Note: @ - For Fiancial Years.

Statement-II Percentage Transmission & Distribution Losses in Developing countries (public utilities)

S.N	o. Country	1989	1990	1991	1992
1	2	3	4	5 .	6
1.	Algeria	14.09	15.55	18.51	15.07
2.	Bangladesh	39.64	38.55	30.10	35.57
3.	Brazil	13.28	13.26	13.70	13.31
4.	Chile	17.67	18.77	15.41	14.72
5.	Colombia	17.46	25.83	24.25	23.70

1	2	3	4	5	6
6.	Costarica	10.20	10.44	10.16	17.62
7.	Guatemala	15.97	16.31	16.08	NA
8.	Indonesia	20.84	19.02	18.42	17.98
9.	Jordan ·	15.91	13.27	10.99	10.07
10.	Kenya	13.42	16.47	15.46	15.45
11.	Rep. of Korea	5.85	5.60	5.93	5.49
12.	Kuwait	9.02	9.32	9.02	8.40
13.	Malaysia	11.96	11.75	11.38	9.63
14.	Myanmar	30.13	34.05	27.96	26.16
15.	nepal	28.21	32.67	28.39	28.84
16.	Philippines	21.73	19.80	18.37	16.51
17.	Oajustab	22.36	22.24	20.64	21.34
18.	Peru	13.67	13.52	13,91	14.46
19.	Sri Lanka	16.31	14.83	17.62	16.78
20.	Singapore	4.97	4.99	5.00	5.00
21.	Thailand	10.64	10.50	10.20	10.85
22.	Tunisia	13.51	14.04	13.62	12.83
23.	Uruguay	23.62	21.77	19.12	21.72
24.	Zimababwe	8.93	9.73	6.76	9.74
24.	INDIA @	22.48	22.31	23.28	22.89

Note: 1. NA - Not Available

2. @ - For Financial Year.

Performance and Expansion of VSP

2272. SHRI RAMA KRISHNA KONATHALA: Will the Minister of STEEL be pleased to state:

- (a) whether the performance of Visakhapatnam Steel Plant after capital restructuring has been satifactory;
- (b) if so, the details of the package offered to VSP (RINL) and the financial, production and marketing perfromance for the last two years, year-wise;
- (c) whether there is any proposal for expansion of the plant;

- (d) if so, the details thereof; and
- (e) the number of displaced persons with and without employment and the measures taken to create employment for the unemployed displaced persons?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SANTOSH MOHAN DEV): (a) The perfromance of VSP post-restructuring has shown at marked improvement during the years 1993-94, 1994-95 and till November 1995 in the current year.

- (b) Details of the financial package approved by Government under the Capital Restructuring Proposal are given below :
 - (i) conversion of Rs. 1184 crores into equity capital and balance Rs. 1185 crores into 7% Non-Cumulative Perference Shares redeemable at the end to 10 years, out of Rs. 2369 crores Government of India (GOI) loans outstanding as on 31.3.1992.
 - (ii) conversion of interest amounting to Rs.791 corores outstanding as on 31.7.1992. on GOI loans into interest free loan for 7 years.
 - (iii) conversion of GOI loans to be received after 1st August, 1992 in the year 1992-93 in the year 1992-93 into 7% Non-Cumulative Preference Shares redeemable at the end of 10 years from the date of allotment.
 - (iv) conversion of GOI lone receivable in 1993-94 into Preference Shares to be decided after review.
 - (v) Waiver of penal interest chargeable on defaults in payment of principals as well as interest on GOL loans upto 31st July, 1992.

The financial, production and marketing performances of VSP for the last two years are given below:-

(A) FINANCIAL PERFORMANCE (in Rs. crores)

Description	1993-94	1994-95	% Growth
Net Sales Realisation	1531	1542	20
Gross Margin	114	416	265
Cash Profit/Loss	-232	50	122
Net Profit/Loss	-572	-364	36

(B) PRODUCTION PERFORMANCE (In Million Tonnes)

	19	93-94	1'		
Product	Actual	% Cap. Utilisation	Actual	% Cap. Utilisation	% Growth
Hot Metal	2.37	70	2.84	84	20
Curde sTeel	1.36	45	1.94	65	43
Saleable Steel	1,184	45	1.56	59	32

25%

62%

17%

Total (IRON & STEEL)

By-products

TOTAL SALES

1993-94 1994-95 % Growth Qty. Qty. Value Qty. Value Poduct Value I. Iron & Steel Steel 1.235 1190 1.476 1622 20% 36% Pig Iron 1.189 609 0.853 446 -28% -27%

2.329

1.043

3.372

(C) MARKETING PERFORMANCE (QTY. IN MILLION TONNES/VALUE IN RS. CRORES)

1799

1890

91

(c) and (d) No decision has been taken so far to expand the cpacity of Viskhapatnam Steel Plant.

2.424

0.482

2.096

(e) As on 1st December, 1995, the total number of Displaced Persons (DPs). registered with the Sub-Employment Exchange, Gajuwaka are 14449, out of which 6241 DPS have already been provided employment in VSP and the remaining 8208 DPs are on the Live Register maintained by the Employment Exchange.

In accordance with an agreement arrived at between Government of Andhra Pradesh and VSP, employment to 5000 DPs would be provided in VSP. However, VSP has provided employment to DPs in excess of the number indicated in the agreement. As the manpower requirement in VSP ha been frozen, it may not be possible for VSP to provide any further direct employment to the Displaced Persons on a large scale. VSP would however continue to give preference to the displaced persons for filling up of vacancies in the regular course arising through retirement, resignation etc. VSP has also suggested to the local administration that it is open to suitable schemes that whould provide indirect employment to the displaced persons like formation of Service Co-operatives which would be given as contract works. A separate employment exchange has been opened for taking care of the displaced persons. VSP in selecting Ancillaries has made employment of displaced persons in unskilled jobs a strict conditionality for receipt of goods and commodities for them.

Indo-Ukrain Ties

- 2273. SHRI D. VENKATESWARA RAO: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether there is large scope for indo-Ukraine ties in vious fields;
- (b) whether Ukraine has expressed its desire for cooperation in various fields such as economics, trade and defence, with India:
- (c) if so, whether the Government have welcomed this offer and have taken only steps in this regard;
 - (d) if so, the details thereof;
- (e) whether any agreements have been reached thereon between the two countries; and
 - (f) if so, the salient features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KURSHEED) : (a) Yes, Sir.

(b) to (f) A Statement is attched.

2068

147

2215

Statement

-4%

116%

16%

(b) and (c) India and Ukraine enjoy excellent relations of friendship and cooperation which have been consolidated by exchanges of high level visits. The then President of Ukraine, Leonid Kravchuk, had visited India in March, 1992. President of India paid a State visit of Ukrain in July, 1993.

The then Ukrainian Foreign Minister, A.M. Zlenko, had viissted India in April, 1994. A Protocol on regular consultations between the two Foreign Ministries and an Agreement establishing an Intergovernmental Commission on Trade, Economic, Scientific, Technological, Industrial and Cultural Cooperation had been signed during this visit. Subsequently, Foreign Ministry consultations as well as the first session of the Joint Commission were held in Kieu in December, 1994.

The then Defence Minister had visited Ukraine in October, 1992, and there have been subsequent contacts at the expert level.

- (D) and (e) The following Agreements/MOUs been signed with Ukraine:
 - (i) Treaty of Friendship and Cooperation. Basic political document setting out the principles of bilateral relations and the spheres and directions of cooperation between India and Ukraine.
 - (ii) Agreement on Trade and Economic Cooperation. Provided for payments in freely convertible international currencies unless other wise agreed upon between the two Contracting Parties.
 - (iii) Agreement on cooperation in the Fields of Science and Technology. Umbrella agreement providing for cooperation in the shpere of science and technology. Supplemented by a programme of cooperation for 1993-96.
 - (iv) Agreement on Cooperation in the Spheres of Culture, arts, Education, Tourism, Sports and Mass-Media, Umbrella agreement on cooperation in these spheres, to be supplemented by a programme of cooperation, which is under discussion.

- (v) MOU on trade and Economic Relations. Deals with the modalities of carrying out counter-trade through escrow accounts between India and Ukraine.
- (vi) Agreement on the Inter-governmental Commission on Trade, Economic, Scientific, Technological, Industrial and Cultural Cooperation. Provides for the setting up of a Joint Commission to consider questions arising out of the implementation of bilateral agreementas, and to review, study and make recommendations for the development of cooperation in the above mentioned fields.
- (Vii) Agreement on Economic and Technical Cooperation. Provides for trainig of Ukrainian nationals in Indian institutions. deputation of Indian experts to Ukraine in mutually agreed fields and for placement of Indian students in Ukrainian higher educational institutions.
- (Viii) Protocol on Consultations between MEA and the Ministry of Foreign Affairs of Ukraine. Provides for regular consultations between the two Foreign Ministries to exchange the implementation of bilateral agreements, exchange views on internatinal and bilateral issues and for interaction in the international arena.
- (ix) Agreement on Cooperation in the Peaceful Uses of Outer space between ISRO and the Ukrainian National Space agency. Provides for cooperation in space research in areas including remote sensing, communication, material processing, mutual use of ground facilities, etc.
- (x) MOU on Air Services. Provides for the route schedule and other modalities of air services between the two countries.
- (f) Bilateral agreements in the fields of shipping, the avoidance of double taxation, and defence cooperation are under discussion. A proposal for negotiating an agreement on mutual protection and promotion of investments and an extradition treaty are under consideration. There is an invitation from President to President Kuchma to visit India. The Ukrainian Defence Minister and the Deputy Minister of Industry have been invited to visit India, on our side, EAM and RRM have been invited to pay official visit to Ukraine. Dates for the next session of the Joint Commission as well as the Foreign Office consultations are under discussion.

Drinking Water Problem in Rural Areas of Orissa

- 2274. SHRI LOKANATH CHOUDHURY: will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:
- (a) the number of proposals submitted by the Government of Orissa to solve the drinking water problem in rural areas of Orissa where there is no source of water; and
- (b) rhe number of proposals out of them approved by the Union Government ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) No such proposal has been received:

(b) Does not arise.

Agreements with private companies on Power projects

2275. SHRI RAM NAIK : Will the Minister of POWER be pleased to state :

- (a) whether the Government have issued any guidelines to State Governments regarding signing of agreement with private companies for new power project;
 - (b) if so, the detials thereof:
- (c) whether those guidelines are being fully observed by the State Governments;
- (d) if not, the names of the States who are not following the guidelines; and
- (e) the action proposed to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) and (b) The Government have issued guidelines to the State making competitive binding mandatory from 18-2-1995, for setting up private power plants. The Central Electricity Authority have been advised not be entertain any proposal for techno-economic clearance after 18-2-1995 in case the project has not gone through the competitive bidding route. The State Governments have, therefore, been effectitively estopped from signing Memorandum of Understanding with private power developers after 18.2.1995, for porjects that require CEA's concurrence.

- (c) No cases of a State Government not observing the guidelines has come to notice so far.
 - (d) and (e). Do not arise.

Welfare Activities Undertaken by MESCO

2276. SHRI ANADI CHARAN DAS: Will the Minister of STEEL be pleased to state:

- (a) the measures proposed to be undertaken by MESCO (the proposed steel plant at Sukinda, Jajpur district of Orissa) for social welfare activities in the area;
- (b) whether there is any proposal to start a separate social welfare wing in the industry; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SANTOSH MOHAN DEV): (a) to (c) The State Government of Orissa have intimated that MESCO Group has proposed to spend at least 1% of their profit in the social welfare activities in the field of health and education.

Poverty Ameliorations Programmes

2277. SHRI BALRAJ PASSI : SHRI AMAR PAL SINGH :

Will the Minister of RURAL AREAS AND EMPLOY-MENT be pleased to state :

(a) the total amount spent during each of the last

three years on poverty amelioration programmes.

- (b) whether the Government are serious for taking some steps to make poverty amelioration programme a success; and
 - (c0 if so, the detials in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RUAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR): (a) Integrated Rural Development Programme (IRDP) Jawahar Rozgar Yojana (JRY) and Employment Assurance Scheme (EAS) are major poverty alleviation programmes being implemented by the Centre in various States/UTs. A statement showing the total amount spend under these programmes during the last 3 years is given below:

Programme	Amount	spent (Rs.	in crores)
	1992-93	1993-94	1994-95
IRDP	693.08	956.65	995.86
JRY	2709.59	3590.21	3359.88
EAS	**	183.75	1235.45

- ** EAS was started in 1993-94.
- (b) am; (c) The Government has taken several initiatives in the recent past of make the poverty alleviation programme a success. The coverage of Employment Assurance Scheme (EAS) have been extended from 1778 blocks (As on 1993-94) to 2475 blocks in the country in 1995-96. Further, this scheme has also been extended to cover taking up of horitculture on the private lands of the individual farmers (The target group of the scheme). Recently, the central Government has directed the states to set up State, District, Block Level Vigilance Committees which would interalia include elected representatives as well. This Committee would supervise, monitor and exercise vigilance on the implementation of all programmes being supported by this Ministry. Under IRDP, the important iniatives taken to improve the efficency of the programme rrleate to (i) abolition of cut-off line (fixed at Rs. 8,500) to enable all the families below the proerty line of Rs. 11,000/- to be assisted under the programme; (ii) increase in the per family investment targetted at Rs. 15,000/- per family in 1996-97; (iii) extension of cash dis\bursement scheme to 50% blocks in the country; (iv) enhancement of the ceiling on subsidy by Rs. 1000/for each category with effect from April, 1993, (v) Decentralisation of sanctioning powers for infrastructure projects below Rs. 25 lakhs etc.

[Translation]

Assam Govt's proposal for water supply scheme

2278. SHRI PROBIN DEKA: will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether the Government of Assam have submitted any proposal for water supply and sanitation in

the rural areas;

- (b) if so, the details of the proposals; and
- (C) the action proposed to be taken thereon by the Union Government ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) No, Sir.

(b) and (c) Do not arise.

Production cost in Thermal/Hydel Plants

+2279. SHRI PHOOL CHAND VERMA: Will the Minister of POWER be pleased to state:

- (a) whether the Government have assessed the production cost of power generated by thermal and hydro plants;
 - (b) if so, the detials in this respect of 1994-95; and
- (c) the national average of estimated cost of power production $\ ?$

THE MINISTER OF POWER (SHRI N.K.P. SALVE): (a) to (c) The cost of generation of electricity varies from Station to Station depending upon the location of the station, capacity of the project, sources and pattern of financing, quality and type of coal, technological features etc. The cost of generation for some of the project cleared by Central Electricity Authroity (CEA) during 1994-95 has been estimated from 112 paise/kwh to 222 paise/kwh in the case of hydro projects and from 214 paise/kwh to 275 paise/ kwh in the case of thermal projects.

[English]

Port facilities in Goa

2280. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether the Government have formulated a development plan for expansion/modernisation of port facilities in Goa in terms of growth perceptions in the wake of liberalisation of industry and globalisation of trade and requirement of strengthening port facilities;
- (b) if so, the details thereof alongwith the plans executed during the last four years and progress made so far;
- (c) the details of projects which could be financed by private investment and proposal received/under consideration in this regard; and
 - (d) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRIM. RAJASEKARA MURTHY): (a) and (b) Yes, Sir. An outaly of Rs. 123 crores, Rs. 27.28 croes and Rs. 12.50 crores have been provided/proposed in the Eight Five Year Plan and Annual plans 1995-96.

and 1996-97 respectively. During the first four years of the Eighth Plan, the outly utilisation is about 80%. One of the major achievements during the Eighth Five Year Plan has been the commissioning of General Cargo Berth No. 11.

(c) and (d) An area of 31,000 square metres of land and 50,000 square metres of water front have been leased to M/s. Western India Shipyard Limited for setting up ship repair complex. Including a floating dry dock for catering to ships upto 60,000 DWT. No other proposals have been received by the Government.

Central Electricity Authority

2281.SHRI S.M. LALJAN BASHA: Will the Minister of POWER be pleased to state:

- (a) whether the Government have amended the role of Central Electricity Authority in the issue of clearing applications for power plants;
- (b) if so, the details of changes made in the role of CEA:
- (c) whether the role of CEA has been deliberately diluted; and
 - (d) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) No, Sir.

(b) to (d) Do not arise.

Crack Down on Fundamenalist by pak

2282.SHRI GURUDAS KAMAT : KUMARI SUSHILA TIRIYA :

will the Minister of EXTERNAL AFFARIS be pleased to state :

- (a) whether it is a fact that Pakistan has ignored repeated pleas by several countries to crack down on leading fundamentalist outfits responsible for spreading terrorism in India and other countries; and
 - (b) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) and (b) Government believe that the issue of Pakistan's continued support to terrorism has been taken up by some countries with Pakistan. However, Pakistan's support to terrorism and subversion countinues unabated and is well recognised by the international community. Government have repeatedly urged Pakistan to give up its chosen path of supporting terrorism and subversion.

Rural Development schemes in Uttar Pradesh

2283.DR. SAKSHIJI:

SHRI MULLAPPALLY RAMCHANDRAN:

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

- (a) the amount spent and the number of people covered under various rural development schemes in Uttar Pradesh during the last two years scheme-wise and yearwise;
- (b) whether any new rural development programme is proposed to be introduced during the current year; and
- (c) if so, the details thereof and the allocations made therefor scheme-wise ?

THE MINISTER OF STATE IN THE MINISTER OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) Integrated Rural Development Programme (IRDP); (ii) Jawahar Rozgar Yojana (JRY); (iii) Employment Assurance Scheme (EAS) and (iv) Accelerated Rural Water Supply Programme (ARWSP) are major Rural Development schemes being implemented by the Centre in various States including Uttar Pradesh. A statement showing the amount spent and the number of people benefitted under these scheme during last 2 years i.e. 1993-94 and 1994-95 is attached.

(b) and (c) No new Rural Development Programme is envisaged at present. The ongoing self employment and wage employment programme will, however, continue to be implemented during the current year.

Statement

The amount spent and physical achievement under major Rural Development Programmes during 1993-94 and 1994-95 in Uttar Pradesh

Programme	Amount Spent	t (Rs. in crores)	Physical Ac	hievement
	1993-94	1994-95	1993-94	1994-95
1	2	3	4	5
I.R.D.P. (No. of families benefitted)	201.97	193.35	4,45,403	3,69,725
J.R.Y. (Lakh Mandays)	474.02	494.10	1791	1395
E.A.S. (Lakh Mandays)	5.18	58.98	15	166
A.R.W.S.P. (Population benefitted)	69.65	74.06	36,99,600	29,89,300

[Translation]

Amount Sanctioned under C.R.F.

2284. SHRI KHELAN RAM JANGDE: Will the Minister of SURFACE TRANSPORT be pleased to state :

- (a) the amount sanctioned under Central Road Fund during each of the last three years as well as the current year, State-wise;
- the progress made in regard to the projects funded under it:
 - whether the Government have received com-

plaints from several quarters regarding the material used for construction of roads and bridges; and

(d) if so, the details thereof and the action taken in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) and (b) A statement is attached. The works are in various stages of progress.

- No, Sir. (c)
- Does not arise. (d)

Statement

	<u>. </u>			(Rs. in lakhs)
S. No.	Name of States/ U.Ts	1992-93 Allotment	1993-94 Allotment	1994-95 Allotment
1.	Andhra Pradesh	,33.00	50.00	600.00
2.	Assam	60.00	40.00	42.00
3.	Bihar	100.00	40.00	166.00
4.	Delhi	12.00	100.00	835.00
5.	Goa	1.00	5.00	55.00
6.	Gujarat	70.00	80.00	239.00
7.	Haryana	39.00	35.00	250.00
8.	Himachal Pradesh	-	15.00	35.00
9.	Jammu and Kashmir	50.00	15.00	50.00
10.	Kamataka	80.00	50.00	288.00
11.	Kerala	20.00	55.00	104.00
12.	Madhya Pradesh	50.00	45.00	236.00
13.	Maharashtra	100.00	110.00	1100.00
14.	Manipur	-	10.00	NIL
15.	Meghalaya	25.00	10.00	7.00
16.	Mizoram	35.00	-	11.00
17.	Nagaland	_	10.00	34.00
18.	Orissa	7.00	40.00	28.00
19.	Rajasthan	25.00	5.00	103.00
20.	Tamil Nadu	50.00	80.00	505.00
21.	Tripura	11.00	5.00	1.00
22.	Uttar Pradesh	79.50	100.00	157.06
23.	West Bengal	40.00	20.00	56.00
24.	Sikkim	-	20.00	8.00
25.	Punjab		60.00	259.00

Farm based Projects

2285. SHRI GOPI NATH GAJAPATHI : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

- (a) whether the Government have a proposal to set up some farm based projects in Orissa in collaboration with Israel;
- (b) whether the memorandum of understanding has been signed for the purpose; and
- (c) if so, the details thereof, including the location, cost of the project and expected time of commissioning and commercial production ?

THE MINISTER OF STATE OF THE MINISRY OF

FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO): (a) to (c) An agreement has been signed between Govt. of India and Govt. of Israel for collaboration in the field of agriculture which, inter-alia, include areas of agribusiness, post-harvest and processing technologies and joint ventures. This agreement applies to all States of India in the matter of location.

As per the available information, the Govt. of Orissa, public sector undertakings and private entrepreneurs of the State have signed as many as 17 Memoranda of Understandings (MOUs) with various firms of Israel for the development in the fields of agriculture and industry in the State. A list of the MOUs signed with Israeli firms on 13.9.95 is attached as statement.

Statement

MOU Sugned with Israeli Firms on 13.9.95

	Orissa Party	Foreign Party	Subject of MOU
1.	Secretary, Water Resources	Tahal	Water Management Consultants for Orissa.
2.	Secretary, Agriculture	Ozcob	High Quality Cotton development in Orissa.
3.	Orissa Agro Industries Corporation (OAIC)	Agro-Team	Study for identifying areas in agriculture/agro- industry in Orissa for using Israli Technology and the strategy therefor.
4.	OAIC	Camtec	Developing model farms for demonstration of modern agriculture technology and transfer of this technology to farmers.
5.	IPICOL	Bermad	Manufacture of automatic controlled walves for water supply industries, fire fight systems.
6.	Rungta Irrrigation Ltd.	No Prem	Manufacturing of drip-irigation equipment and development of the system.
7.	Western India Services and Estates Ltd. and IPICOL.	Agro-Team	Establishment of High Tech Agro Park.
8.	Surya Foods and Industries Ltd. and IPICOL	APT	Modern Inlan Aquaculture.
9.	Ispat Group	Ozcot	Cotton Development in Orissa (leading to establishment of a large Spinning Mill)
10.	Usha India Group	Comtec	Flouriculture.
11.	Uniworth Group	Comtec	Sugarcane development.
12.	Uniworth Group	Hemant Mehta	Diamond Park at Bhubaneswar (Orissa)
13.	Frick India	Shaked Systems/ INA Systems	Refrigeration Systems for Agro products.
14.	Surya Udyog Group	Ureka	Disposable self-destructive syringes.
15.	Polyplex	Tensor	Power Supply Equipment, UPE
16.	Bilati (Orissa)	Agro-Team	Seed Production & Marketing
17.	Rngta Projects Ltd.	Mohan Patel, NRI & Philor Textile Industries Ltd.	Cotton Spinning Mill.

Indo-UK Relations

2286.SHRIMATI VASUNDHARA RAJE: Will the Minister of External Affairs be pleased to state:

- (a) whether the Government have taken any steps to strengthen further Indo-UK bilateral ties during the last two years; and
 - (b) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE) : (a) Yes, Sir.

(b) Prime Minister paid a visit to UK from 13-16 March 1994, the first Prime Ministerial visit from India since 1985. The visit marked a new era of relations between India and the UK, reinforcing trends towards a long term partnership based on mutual confidence and trust, shared values and mutual benefits. Prime Minister's interaction with British leaders provided a basis for a broad consensus in the UK on the importance of relations with India A Bilateral Investment Protection Agreement was concluded with the UK during the visit, the first signed by India with any country, giving a further boost to economic relations and investments.

Prime Minister met his British counterpart Mr. John Major again in New York during the UN General Assembly (UNGA) session in October 1995 during which he discussed bilateral, regional and international matters of mutual interest.

External Affairs Minister met Mr. Doughlas Hurd, the then British Foreign Secretary in May 1995, during his visit to the UK for the VE Day Commemorative Events. He met his current counterpart, Mr. Malcolm Refkind at the UNGA Session in New York in September 1995 and once again in November 1995 when he paid an official visit to the UK. External Affairs Minister alongwith the British Minister of Defence and Home Affaris. In addition, he met leaders of the opposition parties. In all his meetings, External Affaris Minister was able to discuss bilateral issues and ways and means of further strengthening Indo-UK bilateral ties. He was also able to convey to the British leadership India's views on matters of vital concern to us.

Over the past two years, a number of British Ministers representing their specific areas of responsibility have visited India and held meetings with their counterparts and other dignitaries in India. Similarly, a number of Ministers from India representing sectors such as Finance, Home Aftairs, Surface Transport, Environment and Forests, Power, Civil Aviation & Touism, Human Resource Development also visited the UK and held meetings with their British counterparts.

At the official level, eight rounds of Foreign Secretary level talks have been held so far, the most recent of which was in September 1995 during the visit of the British Permanent Under Secretary of State to India.

India and UK have also established a Defence Consultative Group with the objective of strengthening bilateral cooperation in the defence field. The first meeting of the Group took place in May 1995 in London.

Mekedatu Hydel Power project at Bangalore

2287.SHRI A. VENKATESH NAIK: Will the Minister of POWER be pleased to state:

- (a) whether the Government have any proposal to set up "MEKEDATU" Hydel Power Project near Bangalore as Karnataka has been facing acute power shortage in the recent years; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL: (a) No proposal for Mekedatu hydro-electric project has been received in the Central Electricity Authority.

(b) Does not arise.

New Liberalisation Industrial Policy

2288.SHRI CHIRANJI LAL SHARMA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) the number of memoranda registered for processing of milk in Punjab, Haryana, U.P. and Delhi under the "New Liberalisation Industrial Policy";
- (b) the aggregate requirement of these milk plants, State wise; and
- (c) the steps proposed to be taken to procure optimum quantities of fluid milk for these milk plants?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHAI K.P. SINGH DEO): (a) Govt. has received 589 Industrial Entrepreneurs Memoranda (IEM) upto October, 95 for setting up of units including substantial expansion for the processing of milk and manufacturing of milk products in Punjab, Haryana, U.P. and Delhi out of which 33 units have intimated the commencement of commercial production.

(b) and (c) Since the plants are to be set up by private and co-operative sector, it is for the entrepreneurs of these projects to make necessary arrangement for procuring the milk for their projects. Most of the IEMs indicate flexibility of processing of milk and milk products which makes it difficult to make exact assumption of requirement of milk. However, if all projects are implemented, approximately, the rough estimate of requirement of milk will be 110 lakh litres/day in Punjab, 200 lakh litres/day in Haryana, 300 lakh litres/day in Delhi.

Stand-by Force for un peace-keeping operations

2289. SHRI R. SURENDER REDDY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Secretary-General of the United Nations had asked the member States for designating their military units for the proposed stand-by force to be deployed for peace-keeping operations in the troubled spots;
 - (b) if so, the details thereof;
- (c) whether India has decided to offer troops for the proposed stand-by force; and
- (d) if so, the details thereof, indicating inter-alia the financial implications of the offer ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) and (b) UN Secretary General has requested member-States for designating military units for deployment with UN peacekeeping operations at short notice as part of UN Standby Forces. The Standby Forces will only be deployed for Peace-Keeping Operations under Chapter VI, and will not be used for peace-enforcement.

(c) and (d) In response to UNSG's request, India has decided to offer troops upto one Brigade Group and other support elements for UN Standby Forfes. While in India, the designated Standby Force Unit will perform their normal operation tasks with the Army and financed from the budget of the Ministry of Defence. When deployed on UN Peace Keeping Operations, their expenditure will be reimbursed by the UN in accordance with standard UN guide-lines. For the cost of equipment purchased specifically for UN Peace-keeping Operations, wherever necessary, admissible amount will be re-imbursed under the UN guide-lines.

Pooyamkutty Hydro Power Project of Kerala

2290.SHRI KODIKUNMIL SURESH: Will the Minister of POWER be pleased to state:

- (a) whether the Government have received any memorandum, from Kerala for clearance of Pooyamkutty Hvdro Electrical project; and
 - (b) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL) : (a) Yes, Sir.

(b) The Pooyamkutty Hydro-electric project in Kerala-240 MW (2x120 MW) was accorded technoeconomic clearance by the Central Electricity Authority in 1984 at an estimated cost of Rs. 250 crores. The project was accorded investment approval by the Planning Commission in August, 1996 subject to the State Government's obtaining the forest clearance. The commissioning of the project would depend upon the forest clearance for the project.

Land Acquisition for National Highway-17

2291.SHRI MULLAPPALLY RAMCHANDRAN: Will the Minister of SURFACE TRANSPORT be pleased to state the total amount spent on the acquisition of land for widening of National Highway-17 in Kerala so far?

THE MINISTER OF STATE OF THE MINISTERY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): For development of National Highway No. 17 in Kerala, sanctions amounting to about Rs. 30.7 Crore have been accorded for acquisition of land so far since 1976.

Houses For Rural Poor

2292.SHRI A. INDRAKARAN REDDY: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) the number of houses for rural poor planned to be built during the preceding two years;
- (b) the number of houses built as on date, yearwise and state-wise;
- (c) whether the Government propose to expedite construction of the houses to meet the target as per schedule; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR):
(a) During the preceeding two years, the Government pianned to build 6,33,716 houses, but actually built 7,32,322 houses under Indira Awaas Yojana for rural poor.

- (b) Since inception of Indira Awaás Yojana (1985-86), 22,23,100 houses have been built under Indira Awaas Yojana till 30th October, 1995. (Year-wise and State-wise No. of houses constructed is given in the attached statements-I and II respectively)
 - (c) Yes, Sir. .
- (d) All the State Governments have been instructed to energise their implementing machinery to achieve the targets.

Statement-I

Houses constructed under Indira Awaas Yojana During 1985-86 to 1994-95

(Units: Nos.)

SI.	State/UT's	1985-86	1986-87	1987-88	1988-89	1989-90	1990-91	1991-92	1992-93	1993-94	1994-95	Total (Col.3 to
No.												Col.12)
_1	2	3	4	5	6	7	8	9	10	11	12	13
1.	Andhra Prd.	3321	19482	12832	9363	6850	6142	10876	10961	44897	57483	182207
2.	Arunachai Prd	. 0	20	34	90	99	68	233	218	120	219	1101
3.	Assam	0	1107	1991	809	1960	2299	1231	1037	4304	6862	21600
4.	Bihar	1585	18932	24028	24315	20361	21155	22541	28189	88960	59216	309282
5.	Goa	0	216	190	0	121	51	52	55	84	201	970
6.	Gujarat	418	5907	8901	4088	4806	4736	4939	4889	7117	7895	53696
7.	Haryana	390	1019	1422	1153	1495	859	968	1002	1552	3536	13396
8.	Himachal Prd.	0	412	1085	783	648	435	362	351	629	853	5558
9.	J & K	0	638	0	1499	845	273	495	425	390	1697	6262
10.	Kamataka	3533	1542	9670	1896	5147	11341	₆ 092	7197	8820	13831	69069
11	Kerala	4802	14888	11040	8554	22932	8724	5172	4100	4827	3891	88930
12.	Madhya Prd.	4521	8836	10033	6857	6384	18790	40644	47156	48108	48967	240296
13.	Maharashtra	6404	12198	7431	9647	14442	9730	9927	8778	18870	22812	120239
14.	Manipur	0	12	160	111	284	170	140	313	208	171	1469
15.	Meghalaya	110	157	230	140	150	387	388	432	318	241	2553
16.	Mizoram	0	27	37	70	104	1264	256	324	240	368	2590
17.	Nagaland	84	102	130	196	373	649	1581	1603	1536	895	7229
18.	Orissa	0	1485	7091	6563	3894	9041	17028	11305	10581	13297	83285
19.	Punjab	0	669	1366	0	1578	934	1191	3359	2739	3849	15685
20.	Rajasthan	46	2120	10180	4958	3766	2028	13174	10541	19958	28934	95705
21.	Sikkim-	112	150	150	51	99	96	166	140	142	108	1214
22.	Tamil Nadu	9291	34038	24535	26917	41666	47260	40768	14409	33758	33176	305818
23.	Tnpura	168	1208	404	781	810	491	472	343	636	567	5880
24.	Uttar Prd.	16467	25191	25709	23871	32947	2530 0	20262	22218	47722	47555	287242
25	West Bengal	Ö	6711	10547	6178	13866	9421	8223	13300	13389	15526	97161
26.	A & N Islands	0	0	10	60	54	53	17	20	21	21	256
2 7.	Chandigarh	0	0	0	0	0	0	0	0	0	0	0
28.	D & N Haveli	Q	50	. 0	62	130	53	53	.52	60	, 59	519
29.	Daman & Diu	0	0	0	O	7	10	26	21	13	45	122
30.	Delhi	0	0	0	0	0	0	0	0	0	0	0
31.	Lakshadweep	0	0	0	0	0	0	0	0	. 0	0	0
32 .	Pondicherry	Ó	0	96	180	205	40	22	47	48	. 0	638
	Total	51252	160197	169302	139192	186023	181800	207299	192585	360047	372275	2019972

Statement-II Physical Progress under Indira Awaas Yojna During 1995-96 (As on 30-10-95)

Unite - Nos

									Units : Nos.
S. No.	State/UT	Target		Ho	uses Constru	ıcted		Houses	%Age Achi-
140.			SC	ST	SC+ST	Others	Total	Under Progress	evements (Col. 8/3)
1	2	3	4	5	6	7	8	9	10
1.	Andhra Prd.	77642	NR	NR	٠0	NR	10087	31008	12.99
2.	Arunachal Prd.	797	NR	NR	0	NR	35	141	4.39
3.	Assam	25560	NR	NR	2133	447	2580	12855	10.09
4.	Bihar	152292	NR	NR	35938	5408	41346	132396	27.15
5.	Goa	861	34	0	34	225	259	121	30.08
6.	Gujarat	28501	947	3736	4683	385	5068	9376	17.78
7.	Haryana	6846	932	0	932	265	1197	1125	17.48
8.	Himachal Prd.	2736	177	30	207	80	287	1092	10.49
9.	J & K	5561	NR	NR	0	NR	789	938	14.19
10.	Karnataka	52133	5055	22	5077	156	5233	19545	10.04
11	Ker a la	24624 *	4262	669	4931	1734	6665	24369	27.07
12.	Madhya Prd.	98384	NR	NR	21689	11905	33594	33604	34.15
13.	Maharashtra	84641	NR	NR	0	NR	5536	27640	6.54
14.	Manipur	1022	NR	NR	219	65	284	264	27.79
15.	Meghalaya	1195	NR	NR	0	NR	64	0	5.36
16.	Mizoram	504	NR	NR	271	0	271	112	53.77
17.	Nagaland	1281	0	0	0	-	. 0	-	0.00
18.	Orissa	62986	4376	4669	9045	755	9800	25960	15.56
19.	Punjab	7047 **	NR	NR	0	NR	1121	1768	15.91
20.	Rajasthan	40875	NR	NR	0	NR	10899	15602	26.66
21.	Sikkim	466	NR	NR	62	33	95	229	20.39
22.	Tamil Nadu	70187	8499	141	8640	2862	11502	58685	16.39
23.	Tripura	1327	0	0	0	0	0	151	0.00
24.	Uttar Prd.	189211	NR	NR	43685	5536	49221	23003	26.01
25.	West Bengal	69579	NR	NR	4938	2229	7167	4041	10.30
26.	A & N Islands	377	0	0	0	0	0	0	0.00
27.	D & N Haveli	205	NR	NR	0	NR	13	0	6.34
28.	Daman & Diu	121	NR	NR	4	0	4	2	3.31
29.	Lakshadweep	189	NR	NR	4	0	4	28	2.12
30.	Pondicherry	369	7	0	7	0	7	298	1.90
	Total	1007519	24289	9267	142499	32085	203128	424353	20.16

Also includes target against Rs. 707.14 lakhs (2/3rds. of allocation under MWS permitted to be utilised for IAY)

At also includes targets against Rs. 272.28 lakhs of MWS funds permitted to be utilised for IAY.

Written Answers

[Translation]

Four laning of National Highway-8

2293.PROF. RASA SINGH RAWAT: Will the Minister of SURFACE TRANSPORT be pleased state:

- (a) the details of the scheme of the Government to convert the National Highway No. 8 passing through Rajasthan into four lanes:
- (b) whether the Government had earlier fixed a target for constructing four lane by widening the said National Highway between Delhi and Ajmer and had started work in this regard; and
- (c) if so, the progress made so far in this regard and the time by which the work is likely to be completes alongwith the expenditure incurred thereon so far?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) Widening of NH-8 to 4-lane from Haryana border (Km. 107.18) to Kotputli (Km. 162.5) has been administratively approved. Four laning work from Kotputli to Jaipur is in progress and is likely to be completed by December, 1996. There is no proposal to widen Jaipur-Ajmer Section during 8th Plan.

- (b) No, Sir.
- (c) Does not arise.

West Coast Canal

2294.SHRI A. CHARLES: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether a decision had been taken long back to have revised study conducted by NATPAC regarding the declaration of the Quilon-Trivandrum sector of the West Coast Canal as National Waterway;
- (b) if so, whether the study has been conducted; and
 - (c) if so, the present position in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) to (c) Yes, Sir. Recently, a study regarding declaration of Kollam-Kovalam stretch of West Coast Canal as a National Waterway has been entrusted to the NATPAC by the Inland Waterways Authority of India. This study is in progress.

Passenger Service over River Ganga

2295 SHRI SYED SHAHABUDDIN: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) the details of CIWTC's passenger service on the river Ganga in Bihar in terms of frequency and passenger capacity and the terminal points for each service;
- (b) whether the CIWTC enjoy a monoploy in this regard;

- (c) if not, the estimated proportion of the passenger traffic on those routes it actually covers;
- (d) whether there are any plans to augment the service in order to enable it to carry all the traffic; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) to (e) The Central Inland Water Transport Corporation Limited (CIWTC), do not have any passenger vessels on its fleet and, therefore, the question of running passenger service any where in India by them, does not arise.

[Translation]

Brand Names

2296.SHRI SURENDRA PAL PATHAK: Will the, Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Government propose to publicise the drugs manufactured by generic brands instead of famous names of the drug industry;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor ?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV): (a) to (c) As per the information made available by the Department of Health, Rule 96(1) (i)(A) of the Drugs and Cosmetics Rules, 1945 as amended, vide GSR 27 (E) dated 17.1.1981, reads as follows: "Proper name of the drug shall be printed or written in a more conspicuous manner than the trading name, if any, which shall be shown immediately after or under the proper name." Here proper name means "generic name."

[English]

Amendments in Land Reforms Acts

2297.SHRI M.V.V.S. MURTHY: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) the repurcussions of the amendments made recently by the Government of Karriataka in the 'Karnataka Land Reforms Act';
- (b) whether any other State Government's have also amended their respective Land Reforms Acts or propose to amend the same;
- (c) if so, the names of those States and the extent to which those amendments differ from one another:
- (d) whether the Jnion Government have issued any guidelines or propose to issue to the same to the State Governments in this regard; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF

RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) Through the recent Amendment i.e. through the Karnataka Land Reforms (Amendment) Bill, 1995, the State Government has amended Sections 2, 5, 48A, 61, 63, 79A, 109. Out of the aforesaid amendments, amendment of Sections 63 and 109 of the Principal Act has substantially increased the ceiling limit on holding prescribed for a tenant by Clause 2A of Section 63; and by Clause 1 of Sec. 109, ceiling limits for industrial development, educational institutions, places of worship, housing projects, and horticultural projects have been substantially increased. By inclusion of Clause 1A in Section 109 the State Government assumed unlimited power, in public interest, to grant exemption of any quantum of land holding for any specific purposes. This has got very wide ramifications.

(b) and (c) No other States have amended their Land Reforms Act recently. However, the Governments of Maharashtra and West Bengal have sent to Government of India two proposed Ordinances for consideration and necessary instruction of the President of India for promulgation of the said Ordinances. The Government of India have not so far agreed to accord permission for promulgation of the aforesaid two Ordinances i.e. The Maharashtra Agricultural Land (Ceiling on Holdings) (Amendment) Ordinance, 1993 and the West Bengal Land Reforms (Amendment) Ordinance, 1994. Recently a copy of the Ordinance issued by the Governor of Uttar Pradesh has been received by this Ministry, which has incorporated two new Sections i.e. 157-AA and 157-BB as well as amended Section 122-B. By inclusion of the aforesaid two Sections, the Government of Uttar Pradesh intends to impose certain restriction on selling out the land allotted by the Government to the SC/ST beneficiaries. By amending Section 122-B, the Government intends to extend the period of entitlement of regularisation of the tenancy rights on homestead land by the tenants occupying such land uninterruptedly till 3rd June, 1995 instead of 30th June, 1985, which was the earlier cut off date.

(d) and (e). The Union Government have not so far accorded permission for promulgation of the proposed Ordinances by the Governments of Maharashtra and West Bengal. The Union Government will be taking appropriate measures in connection with the Ordinances issued by the Governor of Uttar Pradesh and the legislation passed and effected by the State of Karnataka through Land Reforms (Amendment) Bill, 1995.

Employment in F.P.I.

2298.SHRI LAKSHMAN SINGH: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) the schemes of the Union Government to enhance opportunities for employment in the Food Processing Industries, State-wise; and
 - (b) the details of efforts made in this regard so far?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO): (a) and (b) Considering amongst other aspects high employment generating potential in the food processing industries with comparatively lesser investment, the Government have taken steps to encourage investment in the food processing industries. With a view to create a conductive climate for investment in this sector, the Government have liberalised the policies for investment including foreign investment, removal of restrictions on investment, capacity expansion, technology acquisition, etc. It has provided fiscal concessions including withdrawal of Union excise duties on wide-ranging processed food products like fruits and vegetable products, meat, poultry and fisheries products, sova products, most milk products. a number of cereal and pulses based products besides lowering the duties on most food products, packaging materials, machineries, equipments, etc. This Ministry is also operating various Plan Schemes to facilitate and catalyse investment in the food processing sector, infrastructure development, promoting research and development, training, deep sea fishing and backward

The Ministry also guides and advises the entrepreneurs on investment opportunities and has published literatures for this purpose. The Ministry also encourage and provides assistances for holding seminars, workshops, fairs and exhibitions as well as promoting studies in the food processing sector.

To coordinate and facilitate the efforts of promoting food processing industries in the States, the nodal agencies in all States have been identified and this Ministry is assisting these nodal agencies for their strengthening.

As result of these steps taken by the Government, since liberalisation till October, 1995, 3421 Industrial Entrepreneurs Memoranda (IEMs) have been filed for setting up of food processing industries envisaging investment of about Rs. 42343 crores and direct employment of about 5.7 lakh persons. Besides, the Government has approved 744 proposals for setting up of food processing units in joint ventures, 100% Export Oriented Units, foreign collaboration, etc., evisaging investment of about Rs. 9903 crores and direct employment of approximately 1.78 lakh persons upto October, 1995. Indirect employment in all these sectors will be much more.

GAS based Small power project by private sector

2299.SHRIMATI BHAVNA CHIKHLIA : Will the Minister of POWER be pleased to state :

- (a) whether the Government propose to set up gas based small power projects in the country, particularly in Gujarat with the assistance of private sector;
 - (b) if so, the details thereof State-wise;
- (c) the number of private parties with whom negotiations were held alongwith the terms and condtions

thereof and the places where these projects are proposed to be set up; and

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(d) the action being taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) to (d) As per information available in the Government of India, the State-wise details of the power projects in the private sector proposing use of gas as fuel are given in the enclosed statement. The norms and

conditions fo setting up of the power projects including those of gas based power projects are set in the Government of India Resolutions date 22.10.91 and Tariff Notification dated 30.3.1992 as amended from time to time. Even though the responsibility for ensuring timely completion of the private power projects, including those which are gas based, is that of the concerned State Governments/SEBs. Government of India periodically reviews the progress of all the private power proposals and takes all necessary steps expeditiously to remove bottlenecks, if any, in the finalisation of the proposals.

Statement

Tentative details of expression of interests by private sector companies

As on 8/12/95

SI.		Capacity (MW)	Prov. Cost (Rs. Crs,)	Туре	MOU Date	Name of Company
1	2	3	4	5	6	7
An	dhra Pradesh					
1.	Godavari	208MW	748.430	GAS/Naptha		Spectrum Tech. USA/Jaya foods & NTPS
2.	Hydrabad	70 0 MW	2450.000*	C/N/D/GAS	18-02-95	M/s RPG Industries Ltd.
3.	Jegurupadu GBPP	216 MW	827.000	GAS/NAPTHA	16-03-92	GVK Industries LTd., USA
4.	Kakinada	250 MW	875.00*	C/N/D/GAS	18-02-95	M/s Advanced Radio Masts
5.	Machilipatnam	500 mw	1750.00*	C/N/D/GAS	18-′ 195	Anagram Finances Ltd.
6.	Ramagundam	500 MW	1750.000*	C/N/D/GAS	18-02-95	M/s Advanced Radio Masts
7.	Visakhapatnam	650 MW	2275.000*	NAPTHA/GAS	18-02-95	Essar Investments Ltd.
8.	Vishakhapatnam	500 MW	1750.000*	C/N/D/GAS	18-02-95	M/s Amtrex Appliances
	Total 8	3520.00	12425.430			
Ar	unachal Pradesh					
9.	Kharsang GBPP	48 MW	223.000	GAS	06-03-93	Inter Corp./Snowy Mountain Engg. Australia
	Total 1	48.00	223.00			
As	ssam					
10). Adamiilia Open Cycle	9 MW	52.500	GAS	03-09-93	DLF Power Company Ltd.
11	. Amguri GBPP	280 MW	1280.000	GAS	10-06-93	Assam Power Partners, Northern Engg. INC. USA/Agra Industries
12	2. Banskandi open Cycle	15.50 MW	78.750	GAS	03/09/93	DLF Power Company Ltd.
_	Total 3	304.50 MW	1411.250			
D	ethi					
13	3. Bawana GBPP	800 MW	2000.000	GAS		Reliance Industries Ltd.
_	Total 1	800.00	2000.000			
G	ujarat				•	' \
14	4. GIPCL Expansion P.P.	145 MW	399.000	GAS		Gurarat Industries Power Co. Ltd.

1 2	3	4	5	6	7
15. Hazira CCPP	1x515 MW	1765.940	GAS/NAPTHA		M/s Essar Group.
16. Paguthan GBPP	655 MW	2298.140	GAS	12-05-94	Gujarat Torent Energy Corpn. Ltd./Siemens, German
17. Pipavar	1x615 MW	2152.500*	GAS		Under Bidding
Total 4	1930.00	6615.580			
Karnataka		,			
18. Bellary Hospet	2x120 MW	838.900	GAS/COAL	09-12-94	Jindal Group/Tractbel, Begium
Total 1	240.00	838.900			
Kerala		÷			
19. Kasargoo	500 MW	1750.000*	GAS/NAPTHA	29-11-94	Finolex Cables Ltd.
Total 1	500.00	1750.000			
Madhya Pradesh					•
20. Bhander Duel Fuel TPS	330 MW	1280.000	GAS/NAPTHA	12/10/94	Essar Inv. Ltd. Bombay
21. Burhanpur Khandwa	120 MW	420.000*	GAS	02-02-95	Subhash Projects and Marketing Ltd.
22. Guna Duel Fuel TPS	330 MW	1155.000*	GAS/NAPTHA	20-01-95	M/s. STI, Indore
23. Jhabua	330 MW	1300.000	GAS/NAPTHA	21-01-95	M/s. Kedia Dostellerves Ltd.
24. Rajgarh Duel Fuel TPS	330 MW	1155.00*	NAPTHA/GAS	21-01-95	M/s Alpine India Pvt. Ltd., India
Total 5	1440.00	5310.000			
Maharashtra					
25. Bhivpuri CCGI	1x450 MW	1340.000	GAS		M/s TATA Electric Companies, Bombay
26. Dabhol CCGT 2015 I (LNG)	MW (695-PH)	9051.270	LNG/D. OIL	20-06-92	Enron Dev. Corpn. GE & Bechtel USA
27. Nagathone GBPP	410 MW	1435.000	GAS		Reliance Industries Ltd.,
Total 3	2875.00	11826.270			
Tamil Nadu					
28. Gummidi Poondi	1000 MW	3500.000*	GAS	18-02-95	M/s GVK Industries
29. Pillai Peru Malnallur	1x320 MW	1120.000*	GAS/NAPHTA	09-12-92	Dyna Vision of Reddy Group/ J/Makowski, USA
30. Vembar TPP	2000 MW	7000.000*	GAS	18-02-95	M/s Crss Capital Corporation & Intell Resources, U.S.A.
Total 3	3320.00	11620.00			•
West Bengal					
31. Dankuni	- 20 MW	70.000	GAS	01-01-93	Spectrum Technology, USA
Total 1	20.00	70.00			
G. Total 31	15001.50	54090.430			

^{*} Rs. 3.5 CR/MW Has been assumed as capital cost wherever state/promoters has not given the provisional cost estimates.

Road Development Scheme

2300.DR. MUMTAZ ANSARI ; SHRI RAMASHRYA PRASAD SINGH:

Will the Minister of SURFACE TRANSPORT be pleased to state:

- whether there is any scheme for road (a) development for the period 1981-2001;
- (b) if so, the State-wise number of National Highways selected for development under this scheme:
- the State-wise expansion of National Highways in kilometres upto 1995 under this scheme ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) to (c) Presumbaly, the Hon'ble Member is referring to the 20-Year Road Development Plan (1981-2001) drawn by the Indian Roads Congress which is a registered society under the Registration Act of 1860. The recommendations/ targets enunciated in this Plan document are basically recommendatory in nature and are intended to serve as reference for the formulations of the Five Year Plans etc.

[English]

Electricity Board for Delhi

2301.SHRI TARA SINGH: SHRI V. SREENIVASA PRASAD:

Will the Minister of POWER be pleased to state:

- the stage at which the proposal to constitute an Eectricity Board for Delhi stands at present; and
- (b) the time by which the same is likely to be set up?

THE MINISTER OF POWER (SHRI N.K.P. SALVE): (a) and (b) In view of the all round poor performance of DESU for the past several years, there is are proposal under consideration to constitute an Electricity Board for Delhi by the Government of India. The Board when formed will function within the purview of the Electrictiy (Supply) Act. The actual formation of the Board and the modalities for its functioning would depend upon the completion of legal and administrative formalities in the matter which have not been finalised.

[Translation]

Use of Hindi in Indian Missions on Ceremonial Occasions

2302. SHRI HARIKEWAL PRASAD: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- the number of Indian Missions, consulates and other related offices located abroad;
 - the number of missions and othe offices where

presidential address was read out in Hindi on the occasion of Republic Day, 1995 and Independence Day, 1995 and the number of officers of these missions who had delivered their speeches in Hindi; and

the reasons for continued negligence of Hindi during such occasions and the steps taken to ensure appropriate use of Hindi during the occasions of national importance ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) There are 84 Embassies of India, 27 High Commissions of India, 27 Consulates General of India, 2 Commissions of India, 3 Asstt. High Commissions of India and 5 Special Missions.

- Information is being collected and will be laid on the Table of the House.
- The ministry has, through written advice, encouraged the use of Hindi on ceremonial occasions. especially during Republic Day and Independence Day celebrations in our Missions/Posts. The use of Hindi at these celebrations is increasing.

Assistance to states for drinking water schemes

2303. SHRI N.J. RATHVA: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- whether the Government have received representations from State Governments for providing more funds for drinking water;
 - if so, the details thereof; and
- (c) the action taken/proposed to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) Yes, Sir.

The following states have requested for more (b) funds:

Sl.No. State		Additional assistance proposed (Rs. in Crores)
1.	Assam	37.50
2.	H.P.	67.62*
3.	J & K	20.89@
4.	Karnataka	46.08
5.	M.P.	0.75
6.	Tripura	8.07

- * Rs. 1.462 crore already released.
- @ Rs. 4.89 crore already released.
- The proposals are under technical scrurtiny. However, as the entire budget provision for 1995-96 has

already been allocate to the States/UTs., the grant of additional assistance to the above states will depend upon the availability of savings and matching MNP provision by the states.

Petro-chemical/Gas Based Plants

2304. SHRI N.J. RATHVA: SHRI GOPI NATH GAJAPATHI:

Will the Minister of CHEMICALS AND FERTIL-IZERS be pleased to state :

- whether Government have a proposal to set up petro-chemical/gas-based fertiliser plants in the country;
 - if so, the details thereof; and
- the steps taken to implement those proposals (c) and the time by which these plants are likely to be commissioned ?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV): (a) to (c) As per

the Industrial Policy Statement issued by the Government on 24th July, 1991, no industrial licence is required for setting up a fertilizer plant.

The public Sector/Cooperative units under the administrative control of the Department of Fertilizers have adopted the following strategy to increase fertilizer production:

- Expansion/retrofiting/revamping of existing fertilizer plants.
- (ii) Overcoming the constraints in the availability of natural gas, the preferred feedstock for manufacturing nitrogeneous fertilizers by setting up naphtha-based fertilizer plants and installing dual fuel/feedstock facilities in the existing plants and projects under implementation; and
- (iii) Setting up joint venture projects in countries having abundant and cheap raw material resources.

The project proposals submitted by Public sector/Cooperative units for clearance by the Public Investment Board under its two stage clearance procedure are as follows:

S.	Name of the Company/	Location	Estimated	Production	envisaged	
NO.	Undertaking		Capital cost (in crore rupees)	Product	Capacity (in lakh MTPA)	Status
1.	Indian Farmers Fertiliser Cooperative Limited (IFFCO)	Kandla Gujarat (Expansion)	212.80	Phosphate Nutrient	2.11	Submitted for first Stage clearance
2.	Indian Farmers Fertiliser Cooperative Limited (IFFCO)	Nellore,A.P. (Grassroots)	1468.20	Urea	7.26	Submitted for first stage clearance
3.	Krishak Bharati Cooperative Limited (KRIBHCO)	Hazira, Gujarat (Grassroots)	601.38	NP [20 : 20] CAN [25%N]	3.00 2.85	First stage clearance given on 9.6.1994
4.	Krishak Bharati Cooperative Limited (KRIBHCO)	Hazira, Gujarat (Expansion)	979.00	Urea	7.26	Submitted for first stage clearance
5.	National Fertilizers Limited (NFL)	Panipat, Haryana (Expansion)	1175.42	Urea	7.26	Being posed for first stage clearance

The details of the projects under implementation, including, their capital cost, capacity and expected date of commissioning are as follows. When Commissioned these 10 projects are expected to produce 40.81 lakh MTPA of urea and 1.84 lakh MTPA of NPK at a total estimated capital cost of Rs. 6636.06 crcres.

Details of fertilizer projects under implementation in the country

S. No.	Name of the Company/ Cooperative	Location	Estimated Capital Cost (In Rs. crores)	Production envisaged Product Capacity (In lakh MTPA)	Expected date of commissioning
1	. 2	3	4	5	6
1.	Indian Farmers Fertiliser Cooperative Limited (IFFCO)	Aonla (U.P.) (Expansion)	960.00	Urea 7.26	01.01.1997

1	2	3	4	5	6
2.	Indian Farmers Fertiliser Cooperative Limited (IFFCO)	Kalol (Gujarat (Expansion)	119.08	Urea 1.50	01.09.997
3.	Indian Farmers Fertiliser Cooperative Limited (IFFCO)	Phulpur (U.P.) (Expansion)	993.00	Urea 7.26	20.01.1998
4.	National Fertiliser Ltd. (NFL)	Vijaipur (M.P.) (Expansion)	987.30	Urea 7.26	01.01.1997
5.	Madras Fertilisers Limited (MFL)	Manali (Madras) Expansion	487.47	Urea 0.76 NPK 1.84	30.06.1996
6.	Fertilizer & Chemicals Travancore Limited (FACT)	Udyogamandal, Kerala (Replace- ment of Ammonia Plant)	618.00	Ammonia 2.97	31.03.1997
7.	Oswal Chemicals & Fertilisers Limited	Shahjahanpur U.P. (Grassroots)	1325.00	Urea 7.26	Trial production has started Expected to be commissioned in December 1995.
8.	Nagarjuna Fertilisers & Chemicals Limited (NFCL)	Kakinada, AP (Expansion)	954.21	Urea 4.95	Second half of 1997-98
9.	National Fertilisers Limited (NFL)	Nangla, Punjab (de-bottlenecking)	50.00	Urea 1.81	01.11.1996
10.	Rashtriya Chemicals and Fertilisers Ltd. (RCF)	Thai (Ammonia retrofit)	Phase I 49.00 Phase II 93.00	Urea 1.65 Urea 1.10	07.10.1996 November, 1997
	····· /	(i)	Total estimated ca	pital cost - Rs. 66	36.06 crores
		(ii)	Total capacity	(a) Urea - 40.81 I (b) NPK - 1.84	akh MTPA lakh MTPA

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[English]

Functioning of Passport Office, Delhi

2305. SHRI K.T. VANDAYAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- whether the Government are aware that the performance of the Regional Passport Office at Delhi is not satisfactory as the applicants from Faridabad and Gurgaon districts have to face lot of difficulties in getting passport and application forms :
- (b) if so, the steps being taken by the Government in this regard;
- the number of passport applications received and the number of passports issued by this office during each of the last four months;
 - the steps proposed to be taken to clear the

backlog;

- whether Government have conducted any periodic review of processing of passport applications;
 - if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) and (b) The Government have taken steps to make available passport application forms at Post Offices for the easy accessibility of applicants residing at foreway places from Passport Offices. Similarly, passports are also delivered by Registered Post in order to ensure safe delivery and for the convenience of such applicants.

The number of passport applications received and passports issued by the Regional Passport Office, Delhi during the last four months were as follows:

Month	Applications received	Passports issued
August	13332	11477
September	13200	11214
October	10063	8597
November	11627	8269

(d) to (f) Government have and shall continue to take steps to streamline the working of Passport Offices and issue passports expeditiously, such as augmentation of staff strength, upgradation of office facilities including computerisation, review of systems and procedures in order to reduce delays, regular inspections of passport offices and follow-up action.

Production of Fruits

2306.SHRI HARIN PATHAK: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether the production of fruits in India is highest as compared with all the fruit producing countries in the world:
 - (b) if not, the details and reasons therefor;
- (c) whether a large portion of fruits produced in the country goes waste without being utilized;
- (d) if so, the percentage of average annual wastage of fruits; and
- (e) the percentage of fruits consumed in India and percentage of fruits exported abroad ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO): (a) and (b) As per the FAO Year Book 1994, India is the 2nd highest producer of fruits in the world after China.

(c) to (e) Although no specific survey has been conducted to assess the actual wastage of fruits and vegetables, in 1981, it was estimated that quality deterioration and subsequent loss of value and wastage that takes place is about 25 to 30% in some fruits & vegetables mainly due to their perishability inadequacy of post-harvest infrastructure and processing facilities. About 0.62% of the fruits produced in the country are exported in fresh and processed form and the remaining quantity is available for domestic consumption.

Seminar on privatisation of NHs

2307.SHRI BOLLA BULLI RAMAIAH : SHRI D. VENKATESWARA RAO :

Will the Minister of SURFACE TRANSPORT be pleased to state :

 (a) whether a seminar on private sector participation in National Highway development was held in New Delhi during September, 1995;

- (b) if so, the number of counries/delegates/experts that took part in the seminar:
- (c) the main subjects discussed and decisions arrived at; and
 - (d) the steps being taken to implement them?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) No seminar on private sector participation in National Highway development was held by the Government. However, the Indian Roads Congress organised a seminar on "Private Sector participation in Highway Development" in September, 1995.

- (b) About 300 delegates/experts including some from Bangladesh, U.K., Italy, France, Australia, Japan and Canada participated in the seminar mentioned in part (a) above.
- (c) and (d). The seminar provided a forum to delegates to deliberate on various key issues pertaining to planning, development, financing and implementation of private sector project in the road infrastructure. Certain recommendations pertaining to the above aspects have been made in the seminar. These recommendations will be kept in view by the Government while dealing with various matters partaining to private sector participation in the National Highways.

Visit of Chairman of National people's congress of China

2308.SHRI RABI RAY : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- (a) whether it is a fact that the Chairman of the National People's Congress of China recently visited India;
 - (b) if so, the details thereof;
- (c) the bilateral issues that figured in his talks with Indian leaders; and
 - (d) the outcome of the talks ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) Yes, Sir.

- (b) to (d) Mr. Qiao Shi, Chairman of the Standing Committee of the National People's Congress, visited India from November 15-20, 1995, at the invitation of Vice President Shri K.R. Narayanan and Speaker, Lok Sabha, Shri Shivraj Patil. During his visit, he called on President, Vice President, Prime Minister and Speaker and met Minister for External Affairs and Minister for Parliamentary Affaris. Besides Delhi, he visited Agra, Bangalore and Bombay. In Bangalore and Bombay, he called on the Governors of Karnataka and Maharashtra and met the Speakers of the Legislative Assemblies, In Bombay, he had a meeting with leaders of the business community.
- Mr. Qiao Shi's visit was a part of the continuing process of high-level contacts between the two countries which has contributed to the enhancement of mutual

understanding. It provided a opportunity for an exchange of views on a wide range of bilateral issues, including the boundary question. Both sides expressed satisfaction with the continuing improvement in the India-China relations and agreed to give an added impetus to bilateral cooperation, in economic and technological fields in particular.

Privation of Iron ore Mines

2309. SHRI MOHAN RAWALE: Will the Minister of MINES be pleased to state :

- the particulars of iron ore mines handed over so far to the private sector;
 - the terms and conditions thereof;
- whether more iron ore mines are proposed to be handed over to the private sector; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI GIRIDHAR GAMANG: (a) to (d) Mining leases are granted subject to the provisions of the Mines and Minerals (Regulation and Development) Act, 1957 and the terms and conditions specified in the Mineral Concession Rules, 1960 which are equally applicable to all applicants whether of Public or Private Sector. Details of mining leases of iron ore reporting production in 1994-95 are given below:

Item	Total	Public Sector	Private Sector
No. of Mines in 1994-95	. 257	36	221
No. of Mining Leases as on 1.1.1994	684	66	618

High Speed Tram system in Delhi

2310. SHRI SHRAVAN KUMAR PATEL: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether Delhi Government have expressed serious reservations about the feasibility, viability and desirability of High Speed Tram System for the Capital;
 - (b) if, so the details thereof; and
 - the reaction of the Union Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) to (c) No, Sir. However, the Government of NCT, Delhi had raised certain issues relating to planning and execution of the HSTS project in Delhi, which were discussed and clarified.

US Immigration Laws

2311. SHRI R. SURENDER REDDY: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- (a) whether the Government have received any representation in regard to the proposed immigration laws of the US;
 - (b) if so, the details thereof; and
- (c) the action taken or proposed to be taken by the Government in this regard ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) No, Sir.

Does not arise. (b)

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(c) Government are alert to development affecting Indian business and other interests regarding immigraion legislation which has been proposed in the US Congress and which is currently at the Committee stage. The proposed legislation is expected to be debated in the House of Representative and Senate in 1996.

Development of Inland Waterways

2312. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of SURFACE TRANSPORT be pleased to state :

- (a) whether any private investors have been invited by the Inland Waterway Authority to participate in the development of inland waterway in Andhra Pradesh;
 - if so, the reasons therefor; and
- the steps taken by the Government for development of inland waterways in Andhra Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) No, Sir.

- (b) Does not arise.
- For development of inland waterways in Andhra (c) Pradesh, the following steps have been taken :-
 - The River Godavari and its Navigable Delta Canals: M/s. RITES conducted hydrographic survey and a techno-economic feasibility study on river Godavari from Cherla to Rajahmundry. Based on the study, there is a proposal for enacting of a Central legislation to declare the Cherla-Rajahmundry stretch (208 kms) of river Godavari alongwith its navigable delta canals.
 - The Canal system connecting Kakinada and Madras: The improvement of canal system for IWT interlingking Kakinada and Madras canal was considered initially as a Centrally Sponsored Scheme.

However, In February, 1994, it was decided by the Inland Waterways Authority of India to undertake a fresh techno-economic feasibility study on the entire canal system connecting Kakinada and Madras. The measures for IWT development through this canal system will be considered, based on the study report submitted by the IWAI's consultant, M/s. RITES.

Cancellation of World Bank Loan

2313. SHRI RAJENDRA AGNIHOTRI : Will the Minister of POWER be pleased to state :

- whether the World Bank has threatened to cancel sanctioned loans to Power Sector:
 - (b) if so, the reasons therefor; and
- the steps being taken by the Government to avert the situation ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) No, Sir.

(b) and (c). Do not arise.

Parle and Coca Cola Group

2314. SHRI SULTAN SALAHUDDIN QWAISI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

- whether the Government have received any proposal from Parle, and Coca Cola group to set up a joint venture in the country;
 - if so, the details thereof; and
 - the action being taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO): (a) No, Sir.

(b) and (c) In view of (a) above, does not arise.

Allotment of Urea to A.P.

2315. SHRI RAMA KRISHNA KONATHALA: Will the Minister of CHEMICALS AND FERTILISERS be pleased to state

- the details of allotment of Urea to Andhra (a) Pradesh during Kharif and Rabi season of 1994-95;
- whether the Government have received any information regarding short supply of urea to the State;
 - it so, the action taken thereon;
- (d) whether there is any gap betwen requirement and supply; and
- if so, the reasons therefor and the action taken to meet the required disbursement of urea as per the Government allotments ?

THE MINISTER OF CHEMICALS AND FERTILISERS (SHRI RAM LAKHAN SINGH YADAV): (a) The seasons: wise ECA allocation vis-a-vis availability of urea during the vear 1994-95 is as follows:

(figures in '000 MTs)

Written Answers

	ECA allocation	Availability.	%age
Kharif '94	907.04	887.20	98%
Rabi '94-95	1102.97	1147.62	104%

(b) to (e) The overall availability of urea in the state was adequate with reference to the assessed demand during 1994-95. However, temporary and localised shortage were reported from the state during Kharif '94. These shortage occured due to change in the demand pattern induced by favourable weather cut back in production in Fertilizer Corporation of India's (FCI) Ramagundam plant and some slipages in arrival of imported urea.

The supply of urea to Andhra Pradesh was during Rabi 1994-95 by revival of production at the FCI Ramagundam plant which resulted in increased indigenous availability and, also by ensuring a step in the availability to the state from arrivals imported urea.

Import from Russia

2316. SHRI LOKANATH CHOUDHURY: SHRIMATI VASUNDHARA RAJE:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- whether the Government have banned the import of fertilizers from Russia;
 - (b) if so, the reasons therefor;
 - the shortage of fertilizers, state-wise and
- (d) the steps taken to meet the incresing demand of fertilizer in the country, State-wise details thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) : (a) No., Sir.

- Does not arise.
- (c) and (d) At present urea is the only fertilizer under price, distribution and movement control of the Government. The allocation under the Essential Commodities Act (ECA), 1995 in Kharif '95 was 15% higher than Kharif '94. The percentage statisfaction of the ECA for the country as a whole was 101. Even in the case of few States such as Bihar, Maharashtra, Punjab, Orissa and West Bengal, where there was a shortfall ranging from 1% to 8%, the availability was adequate to support sales which were 14.6% higher in Kharif '95 as compared to Kharif '94. Temporary and localised shortages, as and when reported during this period, were met by rushing supplies from alternative sources.

The availability of other decontrolled phosphatic and potassic fertilizers, whose demand and supply is determined by the market forces, has been reported to the adequate.

In order to meet the increasing demands for urea, indigenous capacity augmentation schemes have been under-taken as per details given in the enclosed statement.

Statement

Details of fertilizer projects under implementation in the country

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S. No.	Name of the Company/ Cooperative	Location	Estimated Capital Cost (In Rs. crores)	Production envisaged Product Capacity (In lakh MTPA)	Expected date of commis- sioning	Budgetary support (Rs. crores)
1	2	3	4	5	6	6
1.	Indian Farmers Fertiliser Cooperative Limited (IFFCO)	Aonla (U.P.) (Expansion)	960.00	Urea 7.26	01.01.1997	
2.	Indian Farmers Fertiliser Cooperative Limited (IFFCO)	Kalol (Gujarat) (Expansion)	119.08	Urea 1.50	01.09.1997	
3.	Indian Farmers Fertiliser Cooperative Limited (IFFCO)	Phulpur (U.P.) (Expansion)	993.00	Urea 7.26	20.01.1998	_
4 .	National Fertiliser Ltd. (NFL)	Vijaipur (M.P. (Expansion)	987.30	Urea 7.26	01.01.1997	
5.	Madras Fertilisers Limited (MFL)	Manali (Madras) (Expansion)	487.47	Urea 0.76 NPK 1.84	30.06.1996	24
6.	Fertilizer & Chemicals Travancore Limited (FACT)	Udyogamandal, Kerala Ammonia (Replacement Plant)	618.00	Ammonia 2.97	31.03.1997	70
7.	National Fertilisers Limited (NFL)	Nangal, Punjab (de-bottlenecking)	50.00	Urea 1.81	01.11.1996	-
8.	Rashtriya Chemicals and Fertilisers Ltd. (RCF)	Thal, Phase I Mumbai, Phase II (Ammonia retrofit)	49.00 93.00	Urea 1.65 Urea 1.10	07.10.1996 November, 1997	-

Scheme under CRF in Assam

2317 SHRI PROBIN DEKA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the details of the schemes under the Central Road Fund in Assam approved during each of the last three years:

THE MINISTER OF STATE OF THE MINISTRY OF SURFACETRANSPORT (SHRIM RAJASEKARA MURTHY) (a) to (c) The details are given in the attached statement.

Statement

Details of the schemes approved under Central Road Fund in Assam during 1992-93 1993-94 and 1994-95.

S. No.	Name of the Schemes sanctioned	Rate of sanction	Whether Completed or not	Target date of completion
1	2	3	4	5
1.	Rangapara to Borjuli under Tezpur Road Division.	29-6-94	No	Sept., 96
2.	Khanamukh to Kachubeel under Tezpur Road Division.	29 - 6-94	No	Sept., 96

⁽b) the schemes executed so far; and

⁽c) the time by which the remaining work is likely to be completed $^{\circ}$

Written Answers

1	2	3	4	5
3.	Lilabari Seajuli Road	29-6-94	No	March, 96
١.	Anipur Oliviacherra Road	29-6-94	No	March, 96
5.	Continuation of Traffic Engineering Cell for the period of 5 years beyond 20.8.89.	29-6-94	No	Sept., 96
	Paloi-Derby-Borjalenga Road	17-1-95	No	March, 96
	Silchar-Jayantipur Road	17-1-95	No	March, 96
	Sonai-Motinagar-Didarkush Road	17-1-95	No	March, 96
•	Preliminary Feasibility Study (Phase-I) for construction of cable stayed bridge between Guwahati and North Guwahati across the river Brahmaputra in Assam.	27-12-93	No	March, 96

[Translation]

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Houses for Rural People

2318, SHRI PHOOL CHAND VERMA: Will the Minister of RURUAL AREAS AND EMPLOYMENT be pleased to state:

- (a) whether the Prime Minister has announced a scheme for houses to the rural people;
- (b) if so, the number of houses proposed to be constructed under this scheme, State-wise; and
- . (c) the time by which this scheme is likely to be implemented ?

THE MINISTRY OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (SHRI VILAS MUTTEMWAR): (a) No, Sir.

(b) and (c) However during the current financial year the Govt. propose to construct 10 lakh houses under Indira Awas Yojana all all the houses are likely to be completed by the end of this financial year. (The State-wise target for construction of houses is given in the enclosed statement).

Statement

l entative	targets	Of	IAY	tor	1995-96
------------	---------	----	-----	-----	---------

SI.	State/UT's	Target (No. of Houses to be Built)
1	2	3
1.	Andhra Pradesh	77642
2.	Arunachal Pradesh	797
3.	Assam	,25560
4.	Bihar	152292
5.	Goa	861

1 2	3	
6. Gujarat	28501	
7. Haryana	6846	
8. Himachal Pradesh	2736	
9. Jammu & Kashmir	5561	
10. Karnataka	52133	
11. Kerala	24624	*
12. Madhya Pradesh	98384	
13. Maharashtra	84641	
14. Manipur	1022	
15. Meghalaya	1195	
16. Mizoram	504	
17. Nagaland	1281	
18. Orissa	62986	
19. Punjab	7047	**
20. Rajasthan	40875	
21. Sikkim	466	
22. Tamil Nadu	70187	
23. Tripura	1327	
24. Uttar Pradesh	189211	
25. West Bengal	69579	
26. A & N Island	377	
27. D & N Haveli	205	
28. Daman & Diu	121	
29. Lakshadweep	***	
30. Pondicherry	369	
Total	10.07331	

- * Also includes targets against Rs. 707.14 lakhs (2/3rds of allocation under MWS permitted to be utilised for IAY). ** It also includes targest against Rs. 272.28 lakhs of MWS allocation permitted to be utilised for IAY.
- *** Permitted to utilise the funds for GEN. JRY.

[English]

Passport Office Gujarat

2319.SHRI CHANDRESH PATEL: Will the Minister of EXTERNAL AFFARIS be pleased to state:

- (a) whether there is increasing demand for passports in Gujarat;
- (b) the number of applications received during the period from January 1, 1995 till date;
 - (c) the number of passports issued out of them;
- (d) whether the Government have received any complaints from M.P.s and various organisations about corruption prevailing in passport offices in Gujarat and Delhi:
- (e) if so, the details thereof and the steps being taken in the matter; $\hfill \hfill \sim$
- (f) whether any officers/ staff of any passport offices situated in the country have been suspended/ dismissed from the service during each of the last three years; and
 - (g) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) The total number of passport applications received by Regional Passport Office, Ahemdabad in the years 1992, 1993, 1994 and 1995 (upto 30.11.1995) were 133023, 113191, 98881 and 92352 respectively, which is indicative of a downward trend for demand for passports in Gujarat.

- (b) and (c) The total number of passport applications received by Regional Passport Office, Ahemdabad during the period 1.1.95 to 30.11.95 was 92,352 and total number of passports issued during the same period was 90,005.
 - (d) No specific complaint was received.
 - (e) Does not arise.
 - (f) Yes, Sir.
 - (g) A statement is attached.

Statement

State	offices s	officers/staff of p suspended/dismis he last three ye	sed
	1993	1994	1995
Andhra Pradesh	NiL	3	1
Assam	NIL	NIL	1
Delhi	NIL	1	1
Haryana & Punjab	2	3	2
Kerala	1	1	1
Orissa	NIL	2	2
Tamil Nadu	NIL	4	NIL
Uttar Pradesh	· NIL	NIL	1

Licences to private companies

2320.SHRI S.M. LALJAN BASHA: Will the Minister of POWER be pleased to state:

- (a) whether the Government have conceded any role to SEBs in giving licences to power companies in the private sector:
 - (b) if so, the details thereof;
- (c) whether SEBs will also be involved in power distribution scheme; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) to (d) Section 3 of the Indian Electricity Act, 1910 provides that the State Government may grant, after consulting the State Electricity Board (SEB), a licence to any person to supply energy in any specified area and also to lay down or place electric supply line for transmission of power. With a view to encourage private sector participation indistribution, Government of India has announced additional incentives for licencees in 1991 which inter-alia include increase in duration of licences and renewal periods, higher rate of return, special appropriation to meet debt redemption obligation and capitalisation of interest during construction at actual cost. Private sector participation in distribution is envisaged to be implemented through the SEBs.

Power Failure

2321.SHRI GURUDAS KAMAT: Will the Minister of POWER be pleased to state:

- (a) whether several Western and Southern States and industries have been hit by power failures during the current year;
 - (b) if so, the details and the reasons therefor, and
- (c) the corrective measures being taken in this regard ?

THE MINISTER OF POWER (SHRI N.K.P. SALVE):
(a) and (b) There have been 3 major grid disturbances in the Western region and one major grid disturbance in the Southern region since April'95 fill date. The three grid disturbances in Western region were due to mal-operation of certain power system equipment. In the Southern region, the disturbance occurred as a conductor had snapped and its cross arm fell causing all lines from Srisailam to trip.

(c) The corrective measure being taken include advising all constituents in the grid to maintain the grid parameters, installation of shunt capacitors, bus bar protection relays and strengthening of transmission system etc.

Additional Power to A.P.

2322.SHRI DHARMABHIKSHAM :Will the Minister of POWER be pleased to state :

- (a) whether the Union Government have received any request from Government of Andhra Pradesh for supply of additional power; and
- (b) if so, the steps being taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) Yes, Sir.

(b) Andhra Pradesh has been provide a 50% share from the unallocated quantum from the Central generating power stations in the Southern Region. Additional allocation of 30 MW has also been made available to A.P. from the Western region. Further, more assistance to the tune of about 100 MW or more during off-peak hours is being rendered to Andhra Pradesh by DSEB/Eastern regional grid depending on day-to-day surplus availability in the Eastern region to the extent practically feasible from time to time.

Construction of National Highways and Bridges in Andhra Pradesh

2323. SHRI J. CHOKKA RAO: Will the Minister of SURFACE TRANSPORT be pleased to state :

whether the Union Government have entrusted any work relating to National Highways and bridges in Andhra Pradesh to private parties during 1994-95 and 1995-96:

(b) if so, the reasons therefor and the parties to whom the said works were entrusted; and

Written Answers

the terms and conditions on which the work was entrusted to them ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): Presumably, Hon'ble Member is referring to entrusment of National Highway works to private investors on Build, Operate and Transfer basis.

- No, Sir. (a)
- (b) and (c) Do not arise.

Hydro-Power projects of Orissa

2334. SHRI GOPI NATH GAJAPATHI: Will the Minister of POWER be pleased to state :

- the number of hydro-electric power units operating in Orissa and their capacity;
- the programme of power generation in those units during 1995-96; and
 - the details thereof? (c)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) to (c) The required details are given below:

Name of Hydro station in Orissa	Capacity (MW)	Generation Programme (MU) 1995-96	Actual Generation April to Oct., 1995 (MU)
Hirakund	5x37.5+5x24 = 307.5	1164	733
Balimela	6x60 = 360	1184	830
Rengali	5x50 = 250	750	601
Upper Kolab	4x80 = 320	832	639
Machkund	3x17+3x21 = 114	785	490
(*)		•	
* Orissa share is 3	0% i.e. 34 MW.		

[Translation]

Project Assisted by Unicef/World Bank

2325. SHRI MAHESH KANODIA: Will the Minister of RURAL AREA AND EMPLOYMENT be pleased to state:

- the names of the projects being implemented in Gujarat with the assistance of United Nations International Children's Emergency Fund/World Bank;
- the criteria adopted by UNICEF and World Bank for providing assistance;
- (c) since when this assistance is being provided in this field:
- the details of foreign assistance provided during the last three years, yet life and

the programmes implemented so far with the said assistance ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) Project relating to Rural Water Supply and Low Cost Sanitation are being implemented with World Bank Assistance and Programme relating to Development of Women and Children in rural Areas (DWCRA) is being implemented with UNICEF assistance in Gujarat.

(b) The criteria for providing assistance by UNICEF and World Bank is based on the general policy to Supplement the Rural Development Programmes of the Ministry in accordance with the requirements of the area, priorities and specific proposals made by the State Governments.

World Bank has been providing assistance since 1987-88 and UNICEF since 1982-83.

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Year	Assistance Provided by			
	World Bank (Rs. in crores)	UNICEF (Rs. in Lakhs)		
1992-93	11.29	N.A.		
1993-94	14.60	13.75		
1994-95	4.37	3.00		

Statement showing specific Projects implemented with the Assistance of World Bank in Gujarat is given below:

TIMEP	LAN	Estimated
Start	End	Gross Cost
		(Rs. in Lakh)

A. Regional	Rural Water	Supply Scheme	s:
UNA-DIV	7/88	Comp.	697.07
Kandlagan- dhidham	3/88	Comp.	541.08
Khadir	4/88	12/95	1000.15
Bhadar	4/88	Comp.	525.07
Okha-Mandal	4/88	03/96	1480.00
Sub Total	A		4243.37

B. Individual Rural Water Supply Schemes : 4/87

		•	
8 IN DIA TW/ON	4/87	Comp.	
Sub Total B			3215.46
C. Miscellaneous			
Low Cost	4/89		1903.87
Sanitation			
Rain Water Harvest	ting	Comp.	130.00
Sub Total C			2033.87
D. O		Claumida Dualant	

3215.46

Comp.

U.	Studies	ior	mensana	riouride	Project	•	
							140.00
Sub	Total	D					140.00
Gra	nd Total					- (9632.70

[English]

6 IN DIA TW

Transport of Bodies of Indians Died Abroad

2326. SHRI MULLAPPALLY RAMCHANDRAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

the number of cases in which the Government

had helped to transport the bodies of Indian citizens who djed abroad during 1995;

- whether any such requests are pending with the Government;
- (c) if so, the details thereof and the steps being taken by the Government thereon;
- whether interpol had initiated any enquiries into any such cases of transfer of bodies this year; and
 - if so, the details thereof?

11 December, 1995

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA); (a) Government always assists in all cases which are brought to its notice for completion of formalities in connection with transportation of bodies back to India of Indian citizens who have died abroad.

- (b) and (c) All requests made to the Embassy are immediately acted upon. The concerned Indian Missions liaises with the sponsor, local governmental authorities and the next of kin for completion of formalities.
- (d) and (e) The Interpol Wing of CBI has not initiated any enquiries concering the transfer of dead bodies of Indians who died abroad. However, Interpol Wing of CBI has been used to communicate the news of death of Indians dying abroad to the relatives in India. CBI Interpol Wing also issues black corner notices to facilitate the identification of unidentified dead bodies.

Per Capita Consumption of Power

2327. SHRI SYED SHAHABUDDIN: Will the Minister of POWER be pleased to state :

- the estimated per capita consumption of power, State-wise, for 1994-95 or for the latest year for which the statistics are available:
- (b) the inter-annual change, in the country and state-wise in 1994-95 as compared to the preceding year; and
- (c) the steps taken by the Union and State Governments to reduce Inter-State disparity in per capita consumption and in inter-annual rate of growth thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILA BEN CHIMANBHAI PATEL): (a) and (b) State-wise per capita consumption of power during 1992-93 and 1993-94 is given in the attached statement.

- (c) All States are not endowed with the requisite natural power resources. In order to ensure equitable development, the following steps have been/are being taken:
 - Adoption of region instead of States as spatial units for power development, so that the requirements of the constituent States/UTs in each of the Regions are met in an optimal manner.

- (ii) Inter connection of the Regional grids and promotion of inter regional exchanges, so as to enable transfer of power from a surplus region to a deficit region.
- (iii) Establishing a strong single synchronous National Power Grid, so as to meet the requirements of all the States/UTs maximising per capita consumption everywhere.

Statement

State-wise annual per capita consumption of electricity during the year 1992-93 & 1993-94 In KWH

Name of the Region/State	1992-93	1993-94
1	2	3
Northern Region		
Haryana	507.24	490.82
Himachal Pradesh	207.94	218.52
Jammu & Kashmir	188.24	195.06
Punjab	683.58	702.51
Rajasthan	246.45	256.12
Uttar Pradesh	178.62	185.74
Chandigarh	714.68	626.08
Delhi	823.26	733.45
Sub-Total	282.45	286.41
Western Region		
Gujarat	538.43	587.33
Madhya Pradesh	280.59	310.54
Maharashtra	438.58	459.09
Goa	540.74	588.49
Daman & Diu	1014.70	1182.09
Dadra & Nagar Haveli	1174.50	1392.13
Sub-Total	406.21	436.66
Southern Region		
Andhra Pradesh	312.49	344.96
Karnataka	302.98	327.7 2
Kerala	200.10	215.42
Tamil Nadu	368.45	386.04
Pondicherry	855.91	842.55
Lakshadweep	183.20	207.20
Sub-Total	311.90	335.47

1	2	3
Eastern Region		
Bihar	117.03	125.78
Orissa	296.95	313.48
West Bengal	157.70	171.31
A & N Islands	162.35	167.74
Sikkim	113.93	122.50
Sub-Total	162.39	174.04
North-Eastern Region		
Assam	96.77	94.98
Manipur	103.88	111.03
Meghalaya	129.10	. 109.95
Nagaland	72.90	67.92
Tripura	58.53	59.57
Arunachal Pradesh	54.13	66.52
Mizoram	90.86	101.29
Sub-Total	93.44	91.96
Total All India	283.10	298.96

Loans granted under IRDP

2328.SHRI A. INDRAKARAN REDDY: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) the number of persons granted loans under IRDP and DRI schemes against the target in 1993-94 and 1994-95; and
- (b) the total amount disburses under IRDP and DRI schemes during 1993-94 and 1994-95 ?

THE MINISTER OF STATE IN THE RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR): (a) and (b) The number of persons targetted and granted loans under Integrated Rural Development Programme (TRDP) during 1993-94 is as under:

Year	Forget (Persons/ families)	Number of Persons Granted loans	Loan Disbur- sed	Subsidy	Total
	(Number	in lakhs)	(Rs	. in crore	es)
1993-94	25.70	25.39	1408.44	800.82	2209.26
1994-95	21.15	21.82	1424.66	'810.13	2234.79

As per the information furnished by the Reserve Bank of India (RBI), under DRI scheme, there is no target fixed for the number of persons who are to be granted loans.

The total amount of loans distributed by all Indian Scheduled Commercial Banks during 1993-94 is Rs. 135.30 crores to 4,15,756 accountees. The information for 1994-95 is not yet available with the RBI.

Rural Electrification

2329. SHRIMATI BHAVNA CHIKHLIA · SHRI CHETAN P.S. CHAUHAN:

Will the Minister of POWER be pleased to state :

- (a) whether the Rural Electrification Corporation propose to seek financial assistance from the Overseas Economic Corporation Fund for rural power system improvement project;
 - (b) if so, the details in this regard; and
 - the names of power projects proposed to be

implemental with the financial assistance to be received from the OECF ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILA BEN CHIMANBHAI PATEL): (a) to (c) Overseas Economic Cooperation Fund (OECF) has sanctioned 24.4b Yen in the first loan ID.P. 66 for implementaion of 50 Power System Improvement Projects and three Small Hydel Electric Projects in the States of Andhra Pradesh, Haryana, Karnataka, Kerala, Orissa, Tamil Nadu and West Bengal. Details of such projects are indicated in the attached statement.

Rural Electrification Corporation (REC) has also proposed a second project on Power System Improvement and Small Hydel Electric Project for OECF Assistance of about 54,46b Yen to be covered under the OECF Loan package of 1996-97 for suitable projects of State Electricity Boards.

Statement

OECF Loan No. ID-PS66 Power System Improvement and Small Hydro Electric Project

SI-21-pq1	•			× .
Sub-Project Sl. No.	State	District	Sub-Project Number	Sub-Project Name
1	2	3	4	. 5
1 2 3 4 5 6	Haryana	Kurukshetra	N-HR-3 N-HR-6 N-HR-7 N-HR-8 N-HR-11 N-HR-12	66KV Jathlona System Upgrade of 33 KV Malikpur S/S Upgrade of 33 KV Pal S/S Upgrade of 33 KV Pipli S/S 11 KV Lines for augmented 33 KV S/S 11 KV Works
II.	West Bengal	•		-
7 8		Birbhum	EWB1 EWB2	132 KV D.C. Bolepur Line with Panther 132/33 KV Bciepur System
9		Coochbehar	E-WB-6	132 KV Coochbehar System and SCADA System
10		Burdwan	E-WB-7	132 KV Mankar System and SCACDA System
11	•	Malda	E-WB-8	132 KV Samasi System and SCADA System
12		Hoogly	E-WB-9	132 KV Tarakeswar System and SCADA System
13		Midnapur	E-WB-10	132 KV Pingla, 33 KV Potashpur and SCADA System
14		24-Parganas	EWB11	132 KV Bongaon, 33 KV Ashoknagar SCADA System
15		Murshidabad	E-WB-12	132 KV Murshidabad System SCADA System
III.	Karnataka			
16 17	·	Khanpur Gulbarga	S-KT-1 S-KT-2	33/11 KV Khanapur System 110/33/11 KV Shoreapur System
IV.	Andhra Pradesh			
18 19		Warangal	S-AP-1 S-AP-2	33/11 KV Warangal System-A 33/11 KV Warangal System-B

1	2	3	4	5
20. 21. 22. 23. 24.		Warangal	S-AP-3 S-AP-4 S-AP-5 S-AP-6 S-AP-7	Restructuring of Chelpur-Parkal (Warangal) 33/11 KV Nekkonda System-A 33/11 KV Nekkonda System-B 33/11 KV Raghunathpalli System 33/11 KV Mustyal System
25. 26. 27. 28.			S-AP-8 S-AP-9 S-AP-10 S-AP-12	33/11 KV Waddakthapell System 33/11 KV Kamalapuram System 33/11 KV Chityal System 33/11 KV Madikonda System
29.		Kurnool	SAP-15	132 KV Kurnool System
30. 31. 32.		Cuddapah	S-AP-18 S-AP-19 S-AP-20	132 KV Yerraguntla System 132 KV Rajampet System 132 KV Cuddapah System
33. 34.		Anantpur	S-AP-22 S-AP-23	132 KV Gooty System Aug of 132 KV Anantpur System
35. 36. 37. 38.		Chittoor	SAP26 SAP27 SAP28 SAP29	Aug of 132 KV Madanapally System 33 KV Chittoor System Aug of 132 KV Tirupali System Aug of 132 KV Puttur System
39. 40.		Nizamabad	S-AP-31 S-AP-32	132 KV Nizamabad (South) System 132 KV Nizamabad (North) System
V.	Kerala			
41.		Trichur	S-KL-4	110 KV Lrinjalakuda System
42.		Trivandrum	S-KL-5	66 KV Peroorkada System
43.		Malapuram	S-KL-6	110 KV Kuttipuram System
44.		Pathanamihtta	S-KL-7	110 KV Mallappally System
VI. 45.	Orissa	Ganjam	E-OR-6	132 KV Paraiakhemundi System
46.		Sambhalpur	E-OR-7	132 KV Rairakhole System and 220 KV Barkote System
47.		Bolangir	E-OR-8	132 KV Patnagarh System
48.		Sonapur	EOR-9	132 KV Sonepur System
VII. 49.	Tamil Nadu	Guldalore Vallaiar	. S TN3	110 KV Vallalar System
50.		Coimbatore S.	. S-TN-7	110 KV Coimbatore South System
		Small H	lydro-Electric S	Sub-Project
Sl. No.	State	No. of Sub- Prroject		Sub-project Name
1 2	Karnataka Tamil Nadu	1		SR2-2 Brindavan (2x6 MW) SR4-3 Amaravathy (2x2 MW)

[Translation]

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Road Accidents

+ 2330.DR. MUMTAZ ANSARI :
SHRI SATYA DEO SINGH :
SHRI GEORGE FERNANDES :
SHRI ASHOK ANANDRAO DESHMUKH :
SHRI D. VENKATESWARA RAO :
SHRIMATI KRISHNENDRA KAUR (DEEPA) :
SHRI MOHAMMAD ALI ASHRAF FATMI :

Will the Minister of SURFACE TRANSPORT be pleased to state :

- (a) whether the road accidents are increasing constantly in the country:
 - (b) if so, the reasons therefor;
- (c) the number of accidents during each of the last three years and from January 1995 to till date, Statewise:
- (d) the details of loss suffered in financial terms and the number of people killed/injused in these accidents during the period, State-wise;
- (e) the number of persons killed an account of accidents caused by DTC buses in Delhi; and
- (f) the steps taken/proposed to be taken by the Government to check the increasing number of road accidents ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) to (f) The information is being collected and will be laid on the Table of the House.

Power Shortage in Rajasthan

2331.PROF. RASA SINGH RAWAT : Will the Minister of POWER be pleased to state :

- (a) whether it is a fact that there is acute power shortage in Rajasthan;
- (b) if so, the measures being taken to ensure adequate supply of power keeping in view the agricultural needs.
- (c) the names of power projects in the State running at present and the quantum of power generated from each of them:
- (d) the quntum of power being supplied to the State from Central Grid Power scheme and from joint hydropower projects;
- (e) The names of the projects/proposals approved so far for encouraging power generation in private sector and the number of proposals under consideration; and
- (f) the quantum of power likely to be supplied to Rajasthan on the completion of these projects?

THE MINISTER OF POWER (SHRI N.K.P. SALVE) :

(a) During the period April-October '95 the energy and peaking shortages in Rajasthan were 3.4% and 1.7% respectively.

Written Answers

- (b) Various measures being taken to improve the availability of power in Rajasthan include maximisation of generation from the existing capacity, implementation of renovation and modernisation programme, reduction in T&D losses, effective load management and energy conservation measures and assistance from neighbouring States/ system. Agricultural consumers are getting B hours per day supply on an average at present.
- (c) During the period April-November, 1995 stationwise energy Generation in Rajasthan is as per details given below:

	April-November, 1995			
Name of the Station	Capacity(MW)	Generation(MW)		
Kota	850	3001		
Ramgarh GT	3	6		
Ranaprathap Sagar	172	3 36		
Jawahar Sagar	99	251		
Mahi Bajaj	140	203		
Anta	413	1598		
RAPS	300	0		

(d) Rajasthan's share from the central generating stations and joint sector projects is given below:

(i) Central Sector Stations of NTPC, NHPC and NPC:

Name of the Central Stations & Location	Installed Capacity (MW)	Share of Rajasthan (Allocated+Un- allocated)
Singrauli STPS (U.P.)	2000	300+150
Rihand STPS (U.P.)	1000	95+75*
Unchahar TPS (U.P.)	420	20+10*
NCRTPS Dadri (U.P.)	840	-
Anta GPS (Raj.)	413	@ 191+21*
Auraiya GPS (U.P.)	652	60
Dadri GPS (U.P.)	817	@@ 210+63*
Narora APS (U.P.)	440	40
Baira Siul HPS (H.P.)	198	<u>-</u>
Salal HPS State I (J&K)	345	-
Salal HPS Stage II (J&K)	345	30
Tanakpur HPS (U.P.)	120	11
Chamera HPS (H.P.)	540**	-

- * Allocation of Rajasthan from unallocated quote of NTPC.
- @ Including 1/3rd of Ant. GPS allocated to Rajasthan.
- @@Including 135 MW share of U.P. diverted to Rajasthan
- ** Allocated share of Rajasthan diverted to other States on ad hoc basis.

The above shares do not include the full allocation of Rajasthan Atomic Power Station (300 MW) to Rajasthan which is under shut down for longer duration.

(ii) Jointly owned projects:

(Installed capacity in MW)

		(installed capa	city in ivivv)
Name of the Project	Location	Total Installed Capacity (MW)	Share of Rajasthan
1 '	2	3	4
Satpura TPS	M.P.	312.5	125
Gandhi Sagar	M.P.	115.0	193

1	2	3	4
R.P. Sagar	Rajasthan	172.0	193
Jawahar Sagar	Rajasthan	99.0	
Bhakra Nangal	H.P.	1355.0	206
HEP			
Dehar HEP	H.P.	990.0	198
Pong HEP	H.P.	360.0	210
		Total	932

(e) & (f) Tentative details of expression of interests by private sector companies for setting up projects in Rajasthan are given in enclosed Statement.

Statement

Tentative details of expression of interests by private sector companies for setting up projects in Rajasthan

SI. No.	Name of Project	Foreign/Indian	Capacity (MW)	Prov.Cost (Rs. Crs.)	Name of C _G npany
	Rajasthan				
1.	Abu Road		75 MW	262.500	Under Bidding
2.	Garsingsar TPS		240 MW	840.000	Under Bidding
3.	Bhiwadi		75 MW	262.500	Under Bidding
4.	Chittorgarh TPS	Indian	500 MW	1750.000	Century Textiles &
					Industries Ltd.
5.	Dholpur	Indian	2x350 MW	2958.000	M/s. R.P.C. Enterprises
6.	Jaipur		75 MW	262.500	Under Bidding
7.	Jaipur		4x250 MW	1967.540	Under Bidding
8.	Jodhpur		75 MW	262.500	Under Bidding
9.	Kapurdi		2x250 MW	1932.460	Under Bidding
10.	NIA-Alwar		75 MW	262.500	Under Bidding
11.	Suratgarh Stage-II		2x250 MW	1597.900	Under Bidding
12.	Udaipur		75 MW	262.500	Under Bidding
	Total		3890.00	12620.900	

[English]

Survey on Marine Potential

2332.SHRI HARIN PATHAK: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether the Government have made any survey on marine fisheries research in coastal States;
 - (b) if so, the details thereof; and
- (c) the details of the fishing potential expected in the new areas, State-wise ?

THE MINISTER OF STATE OF THE MINISTRY OF

FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO): (a) While no statewise survay has been conducted, marine fishery resources covering the coastal areas of all maritime States and Union Territories have been surveyed.

(b) and (c) The depthwise distribution of coastal fishery resources indicates that the fishery potential in the inshore sector within 50 M depth is estimated at 2.21 million tonnes. The total potential of fishery resourcs in Indian Exclusive Economic Zone is estimated at 3.9 million tonnes.

Convention of intellectuals of India and Pak

2333. SHRI BOLLA BULLI RAMAIAH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether a convention of intellectuals from India and Pakistan was held in New Delhi recently:
- (b) whether a number of suggestions were made in the convention:
- if so, the details thereof and the subjects discussed in the convention:
- (d) whether the next such convention is proposed to be held; and
- (e) the extent to which the Government have welcomed this convention ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) to (c) Government have seen reports that a convention of the Pakistan-India Peoples' Forum for Peace and Democracy was held in Lahore in November 1995. It has been reported that a number of issues pertaining to India-Pakistan relations, including political, economic, neilitary and people-to-people relations, were discussed and special suggestions emerged from the convention.

- The convention was non-official in nature. (d) Government do not have information regarding the venue and the time of the next meeting.
- Government are committed to a policy of encouraging people-to-people contact between the two countries. Pakistan, however, unfortunately has been following a restrictive visa regime which has adversely affected people-to-people contacts between India and Pakistan.

Non-Payment of Hotel Bills.

2334. SHRI MOHAN RAWALE: Will the Minister of SURFACE TRANSPORT be pleased to state :

- (a) whether his Ministry owes certain amount to the India Tourism Development Corporation for bills of ITDCrun hotels:
 - if so, the details thereof; (b)
 - (c) since when these amount are due;
- the reasons for non-payment of hotel bills by (d) the Ministry; and
- the time by which these bills are likely to be paid?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) No, Sir.

(b) to (e) Do not arise.

OIC Statement on Kashmir

2335 SHRI SHRAVAN KUMAR PATEL: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

whether attention of the Government has been drawn to the statement on Jammu and Kashmir reportedly issued by the Organisation of Islamic Conference (OIC)

at its annual coordination meeting held during October.

11 December, 1995

- (b) if so, the details thereof, and the Government's reaction thereto: and
- the response of OIC and its member countries to the Government's reaction ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) to (c) The communique issued at the conclusion of the OIC coordination meeting in New York in October 1995, contained references to Jammu and Kashmir. Government rejected these references as false and misleading.

Government have fully briefed the OIC countris about the situation in J&K, Pakistan's promotion and support of terrorism in J&K and Pakistan's propagandi attempts to internationalise the Kashmir issue and to give it a religious bias.

OIC has not responded to Government's reaction. However, many OIC member countries, with whom India has cordial relations, have conveyed that the OIC statement on J&K does not reflect a consensual viewpoint of member countries.

Assistance to states under R.D. Schemes

2336.SHRI RAJENDRA AGNIHOTRI Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

- whether the Union Government have decided to withhold financial assistance to States under centrally assisted rural development schemes until States submit certificates of utilisation; and
- (b) if so, the names of those States which have so far submitted such certificates ?

THE MINISTER OF STATE IN THE MINISTRY OF **RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF** RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) and (b) Integrated Rural Development Programme (IRDP) and Jawahar Rozgar Yojana (JRY) are two major poverty alleviation programmes being implemented by the centre in various States/UTs. For implementation of these programmes, funds are released to the States in instalments. It has been generally observed that State Governments do not make full utilisation of the central release. To overcome this problem, the State Governments are required to submit utilisation certificates. In case of IRDP a statement giving details of Audit Reports and utilisation certificates pending from States during 1994-95 is given in the attached statement.

As regards wage employment programmes the first instalment is released without any precondition. Second instalment of central funds to the district is released on the request of the State in the prescribed proforma. At the time of release certain conditions are required to be met by the DRDAs which include 50% utilisation of the total funds available with them at the time of application and submission of utilisation certificates for the amount already utilised till date.

Statement

Details of pending Audit reports (AR) and utilisation certificates (U.C.) for the year 1994-95.

		1994-95			
SI. No	State/UTs	No. of DRDAs covered	No. of AR received	No. of AR & UC not received (Pending)	
1.	Andhra Pradesh	22	10	12	
2.	Arunachal Pradesh	12	5	7	
3.	Assam	23	-	23	
4.	Bihar	50	10	40	
5.	Goa	2	1	1	
6.	Gujarat	19	18	1	
7.	Haryana	17	18	1	
8.	Himachal Pradesh	12	-	12	
9.	Jammu & Kashmir	14	6	8	
10.	Karnataka	20	1	19	
11.	Kerala	14	14	NIL	
12.	Madhya Pradesh	45	18	27	
13.	Maharashtra	29	16	13	
14	Manipur	8	4	4	
15.	Meghalaya	7	6	1	
16.	Mizoram	3	2	1	
17.	Nagaland	1	-	1	
18	Orissa	30	9	21	
19.	Punjab	14	10	4	
20.	Rajasthan	31	4	27	
21.	Sikkim	1	-	1	
22.	Tamil Nadu	21	13	8	
23.	Tripura	3	2	1	
24.	Uttar Pradesh	65	28	37	
25.	West Bengal	18	12	6	
26	A & N Island	2	1	1	
27	D & N Haveli	1	-	1	
28.	Daman & Diu	1	-	1	
29	Lakshadweep	1	-	1	
30	Pondicherry	1	-	1	
	Total	487	203	284	

High seas Fishing Agreement

Written Answers

2337. SHRI SULTAN SALAHUDDIN OWAISI: Will the Minister of FOOD PROCESSING INDUSTRIES be please to state:

- (a) whether 100 countries have signed a high seas fishing agreement to protect the world's fishing grounds from trading malpractices;
 - (b) if so, the salient features thereof:
 - (c) whether India is among those 100 countries,
- (d) if so, the main agency to implement it in the Indian Ocean;
 - (e) if not, the reasons therefor;
- (f) whether India is a signatory to both the regional treaties:
 - (g) if so, whether it has been ratified so far; and
 - (h) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO): (a) 46 countries have signed the Final Act of the Confernce and 26 countries have signed the Agreement on Straddling Fish Stocks and Highly Migratory Fish Stocks during the resumed UN Conference on 4.12.1995.

- (b) The salient features of the Agreement are given in the attached statement.
 - (c) India has signed the Final Act of the Conference.
- (d) and (e) No decision has been taken to designate any agency to implement the agreement.
- (f) India is a signatory to Indian Ocean Tuna Commission (IOTC) and Western Indian Ocean Tuna Organisation (WIOTO).
 - (q) Yes, Sir.
 - (h) Does not arise.

Statement

Salient features of the agreement on the conservation and management of straddling fish stocks and highly migratory fish stock

- To ensure long-term conservation and sustainable use of straddling fish stocks and highly migratory fish stocks.
- 2. To protect biodiversity of the marine environment.
- To promote the development and use of selective, environmentally safe and cost-effective fishing gear and techniques in order to minimise the pollution, waste, discards, catch by lost or abandoned gear, catch of non-target species.
- 4. To take measure to prevent or eliminate overfishing.
- To take into account the interest of artisanal & subsistence fish workers.

Written Answers

- 6. Collect & share complete data concerning fishing
- Implementation of sub-regional or regional fisheries management organisation or arrangements.
- Recognition of the special needs of developing countries in the implementation of this Agreement.

Widening of National Highways

2338.SHRI PROBIN DEKA: will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether there is any proposal for the widening of National Highway between Guwahati and Tezpur;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) to (c) National Highway between Guwahati and Tezpur is already 2 lane and 8th five year plan does not provide for its further widening.

Assistance for Rural Development and Employment projects

2339.SHRI CHANDRESH PATEL: will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to states:

(a) the total amount of central assistance given for Rural Development and Employment Projects in Gujarat

during the last three years, year-wise.

- (b) whether the State Government have spent all the assistance;
 - (c) if so, the details thereof;
- (d whether there were delays in the disbursement of assistance:
 - (e) if so, the reasons therefor;
- (f) the plans and projects and proposed expenditure for the rural and employment programmes in Gujarat during 1996-97;
- (g) whether Government of Gujarat has urged the Union Government for the increase of assistance for rural and employment programmes recently; and
- (h) if so, the details thereof and the action taken to increase the same ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) to (c) Integrated Rural Development Programme (IRDP), (ii) Jawahar Rozgar Yojana (JRY), (iii) Employment Assurance Scheme (EAS) and (iv) Accelerated Rural Water Supply Programme (ARWSP) are major Rural Development Programmes being implemented by the Central Government in various States including Gujarat. The total amount of central assistance given to the State of Gujarat as well as corresponding utilisation under these schemes during last three years is given as under:

Central Assistance & Utilisation in the State of Gujarat

(Rs. in lakhs)

Year	IRDP		JRY		EAS		ARWSP	
	Central assistance	Utilisation (Central+ State)	Central release	Utilisation (Central+ State)	Central release	Utilisa- tion	Amount released	Utilisa- tion
1992-93	1096.97	2284.58	8195.83	8327.77	*	*	1633.00	1797.00
1993-94	1510.23	3354.85	7447.38	10533.51	485.00	606.25	2956.00	1858.40
1994-95	1507.63	3259.82	8802.65	10686.33	3580.00	4475.00	3039.00	4104.80

- *EAS started in 1993-94.
- (d) to (f). There were no delays in the dispursement of assistance to the state under the above schemes. As regards proposed allocation during 1996-97 for the State of Gujarat this will be decided after Annual Plan for 1996-97 is finalised.
- (g) and (h) The Government of Gujarat has not so far asked for increased allocation under these programmes.

Benefits to Indian Sponge Iron Industry

(a) whether the Government have not extended any benefits to the Indian Sponge Iron Industry;

- (b) if so, the reasons for neglecting this sector; and
- (c) the steps proposed to be taken to extend benefits to Indian Sponge Iron Industry as has been given to the integrated steel plants in the country?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SANTOSH MOHAN DEV): (a) to (c) Government has identified sponge iron as a thrust area. To promote production of sponge iron in the country, following actions have been taken by the Government:

 A demonstration plant was set up in 1980 at Khammam, Andhra Pradesh, to establish the techno-economic, feasibility of producting sponge iron from indigenous raw materials.

Written Answers

- Sponge iron industry was delicensed in March, (ii) 1985 subject to certain locational restrictions for MRTP companies.
- A Linkage Committee was set up in 1986 for providing linkages of non coking coal and railway transport.
- In order to encourage the Sponge Iron Industry, Govt. had in the budget for 1994-95, reduced custom duty on iron ore pellets from 15% to 10% and on non coking coal from 85% to 35%. Custom duty on iron ore pellets was further reduced to 5% from 26.4.94.

Nuclear War

2341.SHRI SANAT KUMAR MANDAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- whether attention of the Government has been invited to the news item captioned "Pak may use foreignsupplied planes" appearing in the Hindustan Times, New Delhi, dated October 17, 1995;
- if so, whether the government have studied the latest "risk report" featuring country-sepecific reports on defence matters; and
- if so, the reaction of the Government there-(c) so?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) Yes, Sir.

- Yes, Sir. (b)
- Government is aware of Pakistan's clandestine weapons oriented nuclear programme. The security situation of India is constantly under review, particularly in the light of developments in the neighbourhood and Government will take all necessary measures designed to cope with any threat that may be posed to the security of the nation.

Indo-French Protocol

2342 SHRIMATI BHAVNA CHIKHLIA: SHRI SATYA DEO SINGH : SHRI PANKAJ CHOWDHARY: SHRI RAMPAL SINGH: SHRIMATI DIPIKA H. TOPIWALA: SHRI RAM SINGH KASHWAN :

Will the Minister of MINES be please to state:

- whether a protocol has recently been signed with France on mineral exploration and development;
 - if so, the details thereof; . (b)
- whether France has agreed to provide funds for (c) projects identified in the protocol;
 - if so, the location of these projects; and

(e) the time by which the work relating to the projects will commence ?

Written Answers

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI GIRIDHAR GAMANG): (a) Yes, Sir.

(b) to (e) The 9th Meeting of the Indo-French Working Group on Mineral Exploration and Development was held in New Delhi on 14-15 November, 1995. The Meeting reviewed the porgress of the on-going projects and finalised two projects for possible funding under the Indo-French Financial Protocol, 1995, Namely, (1) Setting up of a Geo-Scientific Data Centre at the Geological Survey of India at GSI Headquarters and regional offices; and (2) Technical Assistance for detailed exploration of Platinum group of metals in Baula-Nausahi prospects. Orissa.

The meeting also identified three new projects viz. (1) exploration and Survey of the Seabed with in the Exclusive Economic Zone of India and Indian Ocean; (2) Aero-geophysical Surveys for Minerals, Oil/Hydrocarbons, Groundwater, Saline and Wasteland development and geoscience database enhancement; and (3) Development of application techniques in relation to Environmental Management of Mines and Waste Recoveries. Detailed project proposals will be formulated and thereafter it will be posed for financing through loans at concessional rates from the Government of France under the Indo-French Financial Protocol. Work relating to these projects will commence only after finalisation of proposals.

Poverty Alleviation Programme

2343. SHRI RAJENDRA AGNIHOTRI : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) whether the Prime Minister has inaugurated a new poverty alleviation programme; and
- (b) if so, the main features of the newly launched programme ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR): (a) and (b) Hon'ble Prime Minister has recently announced a number of welfare programmes for the benefit of the rural poor and weaker sections. One of the these programmes which falls under the purview of the Ministry relates to National Social Assistance Programme (NSAP).

The National Social Assistance Prorramme includes for the time being, three benefits as its components, namely:

- (i) National Old Age Pension Scheme (NOAPS)
- (ii) National Family Benefit Scheme (NFBS)
- (iii) National Maternity Benefit Scheme (NMBS)

The National Social Assistance Programme is a centrally sponsored programme to extend 100% assistance.to the States/UTs to provide benefit under it in accordance with the norms, guidelines and conditions laid down by the central Government.

The scales of benefit under the National Social Assistance Programme are as the following :

- 1. NOAPS: Rs. 75/- per month per beneficiary
- NFPS : Rs. 5000/- in case of death due to natural causes and

Rs. 10000/- in case of accidental death of the primary bread-winner to the bereaved household.

 NMBS : Rs. 300/- per pregnancy upto first two live births.

Te other specific conditions of the three schemes are as below :-

- NOAPS: (1) The age of the applicant shall be 65 years of above.
 - (2) The applicant must be a destitute in the sence of having little or no regular means of subsistence from his/her own source of income.
- NFBS: (1) The primary bread-winner shall be the member of the household male or female, whose earning contribute the largest proportion to the total household income.
 - (2) The death of such primary bread-winner should have occurred while he or she is in the age group of 18 to 64 years.
 - (3) The bereaved household should belong to the below poverty line group according to the criterion prescribed by the Government of India.
- NMBS : Pregnant women who are of 19 years
 of age and above of household below
 the poverty line are eligible.

Rs. 550 crores have been earmarked for this programme during the year 1995-96.

Stage Carriages

2344.SHRI RAJNATH SONKAR SHASTRI: Will the Minister of SURFACE TRANSPORT be pleased to refer to the reply given to Starred Question No. 3 dated 27th November, 1995 and state:

- (a) whether Section 66, 72 and 80 of the Motor Vehicles Act, 1988 deal with only stage carriages to be run as contract carriages on inter-state routes and not on the city roads as has been clearly stated in Section 66(1) that "no owner of a motor vehicles shall use or permit the use of vehicle as a transport vehicle provided that it can be used as a contract Arriage etc;"
 - (b) whether section 7 of the said Act only provides

for grant of permit for a route of fifty kiometres or less and that to with the provise that such permits will be given to a States transport undertaking and upon its refusal can be given to individuals etc.:

- (c) if so, whether the DTC issue no objection certificates for the issues of permits to private operators; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) No, Sir. Section 66 and Section 80 of Motor Vehicles Act, 1988 are related to conditions of permits of all categories for all types of vehicles. So far as Section 72 of Motor Vehicles Act, 1988 is concerned, it generally deals with conditions for the grant of stage carriage permits.

- (b) No, Sir. Section 71 of the Motor Vehicles Act, 1988 is regarding procedure of Regional Transport Authority in considering application for stage carriage permit.
 - (c) No, Sir.
 - (d) Does not arise.

Efforts made by Indian Embassy in us to Desist from supplying arms to Pak

2345.SHRI M.V.V.S. MURTHY: SHRI MOHAN RAWALE: SHRI K.M. MATHEW:

SHRI SANAT KUMAR MANDAL:

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- (a) whether the India Embassy in Washington made all efforts it was capable of making to persuade the US Government to desist from supplying arms to Pakistan; and
- (b) if not, the reasons and the facts about the failure of the Embassy in this regard $\ref{eq:condition}$

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE) : (a) Yes, Sir.

(b) Does not arise.

Road Transport Corporation Act, 1950

2346.SHRI RAJNATH SONKAR SHASTRI: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether under the Road Transport Corporation Act bus permi(s) can be issued by the S.T.A. to private persons only when the Public Transport Corporation (DTC in the case of Delhi) have expresed the inability to run buses;
- (b) if so/ did the DTC gave no objection certificate to the S.T.A. Delhi consequent to which thousands of Redlines and Bluelines were given permits in Delhi;
- (c) if not, the reasons for giving such permits to Redlines and Bluelines;

- (d) whether the provisions contained in road Transport Corporation Act, 1950 were thus breached; and
- (e) what corrective action does the government propose to take in the matter ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) No, Sir.

- (b) No, Sir.
- (c) Since the fleet of Delhi Transport Corporation (DTC) could bot be augmented on account of financial constraints and DTC was not being able to meet the increasing demand for Public Transport, Stage Carriage Permits to private operators were granted by the State Transport Authority in terms of Sections 66, 71, 72 and 80 of the Motor Vehicles Act, 1988.
 - (d) No, Sir.
 - (e) Does not arise.

FCI at Gorakhpur

2347.SHRI RAM VILAS PASWAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the plant belonging to Fertilizers Corporation of India at Gorakhpur has been lying closed for the last five/six years;
 - (b) if so, the reasons therefor;
- (c) whether the production of "Urea" has been affected to the closure of this plant; and
- (d) thes steps being taken by the Government to revive this plant, so as to meet the shortage of urea in the region ?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV): (a) to (d) The Gorakhpur unit of Fertilizer Corporation of India Limited (FCI) with an installed capacity of 2.85 lakh tonnes per annum (TPA) of urea is closed since 10.6.90 due to an accident in the plant.

FCI has been declared a sick company by the Board for Industrial and Financial Reconstruction (BIFR). The Government has approved, in principle, a revival package for FCI which envisages revamp of Sindri, Ramagundam and Talcher units of FCI. The revamp of Gorakhpur unit was not found to be techno-economically viable. Since its revival would require setting up of a new plant involving fresh investment of Rs. 810 crores it has been decided to consider the option of attracting private capital for rehabilitation of Gorakhpur unit. However, the final decision on revival of FCI, including its Gorakhpur unit, would depend upon the outcome of proceding panding before the BIFR, which is a quasi-judicial authority.

Adequate availability of urea in accordance with the State-wise allocation made under the Essential Commodities Act, 1995 is ensured through linkages with suppliers of indigenous and imported urea. Equitable regional

distribution within a state is ensured by the State Government concerned. The overall availability of urea in Uttar Pradesh has been quite satisfactory.

Power Grade Coal

2348. SHRI BOLLA BULLI RAMAIAH: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether the Government have decided to set up separate berths in southern ports to facilitate import of power grade coal to feed the coastal power stations;
- (b) if so, whether the Government have examined the views of experts on this imported coal;
- (c) if so, the details thereof and the steps taken thereon; and $\ensuremath{\,}^{}$
 - (d) the quantity of such coal imported so far ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) A project for setting up a Satellite Port at Ennore near Madras was sanctioned in April, 1993 for handling coal for the thermal power stations in Tamil Nadu.

- (b) No Sir. Coal import is under Open General Licence and can be imported directly by the consumers.
 - (c) Does not arise.
- (d) During April-October, 1995, the Tamil Nadu Electricity Board has imported 7.59 lakh tonnes of thermal coal through the existing facilities.

Red Line Buses in Delhi

2349.SHRI RAJNATH SONKAR SHASTRI: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether it is a fact that no state government can add any stage carriages on city roads in cities with population of more than 5 lakh without the directions of the Union Government: and
- (b) if so, how could the Redline buses in Delhi be introduced by the Delhi Administration \ref{Model}

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) No, Sir.

(b) Does not arise.

[Translation]

Foreign Investment proposals for FPI Sector

2350. SHRI RAJENDRA KUMAR SHARMA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) the name of countries whih have sent their proposals to strengthen and revitalise food processing sector in India;
 - (b) whether their proposals have been considered;
 - (c) if so, the details thereof; and

(d) the names of places where these industries are likely to be set up and the total amount of foreign investment made available in these industries ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO: (a) to (d) During the post liberalisation period, i.e., from July, 1991 to October, 1995 foreign investment proposals worth a sum of Rs. 2755 crores have been approved in the various sectors of food processing. The state-wise details of foreign investment are given in the enclosed Statement-I and the sector-wise details of foreign investment are given in the eclosed Statement-II.

The names of countries from where foreigns, investments are expected to flow in respect of approvals are already given in the enclosed Statement-III.

Statement-I

State-wise details of Foreign Investment approved up to October, 1995 in the various sectors of Food · Processing industries

		(Rs. in crores)
S. No.	State	Foreign equity investment approved
1	2	3
1.	Andhra Pradesh	157
2.	Assam	1
3.	Bihar	1
4.	Gujarat	96
5.	Haryana	44
6.	Himachal Pradesh	92
7.	Jammiu & Kashmir	-
8.	Karnataka	45
9.	Kerala	27
10.	Madhya Pradesh	25
11.	Maharashtra	481
12.	Manipur	-
13.	Meghalaya	•
14.	Nagaland	- .
15.	Orissa	1
16.	Punjab	222
17.	Rajasthan	23
18.	Tamil Nadu	444
19.	Tripura	1
20.	Uttar Pradesh	228
21.	West Bengal	11
22.	Sikkim	

1	2	3
23.	Andman Nicobar	1
24.	Arunachal Pradesh	-
25.	Chandigarh	1
26.	Dadra & Nagar Haveli	• -
27.	Delhi ·	-
28.	Daman & Diu	-
29.	L.M. & A. Islands	-
30.	Mizoram	•
31.	Pondicherry	
32.	Goa	27
33.	Locations not specified/ Units in more than one location	827
_	Total	2755

Statement-II

Sectro-wise details of Foreign Investment approved upto October, 1995 in the various sectors of Food Processing

(Rs.in crores)

_	Sector	Faraian aquitu
No.		Foreign equity investment approved
1.	Grain Milling and Grain based Products.	7317
2.	Fruits & Vegetable Products.	333
3.	Meat & Poultry Processing.	292
4.	Deep Sea Fishing, Fish Processing and Aquaculture.	539
5.	Alcoholic Reverages.	222
6.	Consumer Industry including Soft Drinks/Waters/Confectionery etc.	735
7.	Milk and Milk Products.	217
8.	Other including Food additives, Flavours, etc.	100
_	Total	2755
	Statement-I	<u> </u>

The Name of countries from where foreign investments are expected to flow in respect of approvals already given is at Annexure III

1.	Australia	3.	Bahamas
2.	Austria	4.	Bahrain

5.	Belgium	20. Mauritius
6.	Canada	21. Mexico
7.	China	22. Netherlands
8.	Denmark	23. Nigeria
9.	Estonia	24. Portugal
10.	Finland	25. Singapore
11.	France	26. Spain
12:	Germany	27. Switzerland
13.	Hong Kong	28. Taiwan
14.	Ireland	29. Thailand
15.	Israel	
16.	Italy	30. United Arab Emirates
	Japan	31. United Kingdom
	Korea	32. United States of America
19.	Malaysia	33. Ukraine

Written Answers

[English]

Pepsi Co. India Holdings

2351.SHRI R. JEEVARATHINAM: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) the terms and conditions laid down in regard to import export for Pepsi Food Limited;
- whether the same terms and conditions are applicable to Pepsi Food Limited;
 - (c) if so, the details thereof; and
 - if not, the reasons therefor ? (d)

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO): (a) The approval granted to M/s. Pepsi Foods Ltd. stipulates that export to import ratio shall all along be maintained at 3 : 1.

(b) to (d). As per the approval granted for M/s. Pepsico India Holdings, import of Capital equipment, components and raw-materials by it will be allowed as per the Import Policy prevailing from time to time.

Public Transport System

2352, SHRI RAJNATH SONKAR SHASTRI: Will the Minister of SURFACE TRANSPORT be pleased to state refer to the reply given to parts (a) & (b) of Starred Question No. 3 dated November 27,1995 and state :

- (a) the names of agencies other than State Public Transport who are duty bound to provide an efficient Public Transport System with extracts of relevant rules and regulations thereon;
- (b) whether under Section 71(3) (a) it is the duty of the Union Government only to direct the State Transport Authority to limit the number of stage carriages keeping in view the number of vehicles, road conditions and other

relevant matters by publishing a notification in the official gazette; and

(c) if so, whether the Union Government publish any notification in the official gazette directing STA to add more nuumber of private buses on the roads keeping the road conditions etc. in view, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) to (c). The information is being collected.

Hydel Power Potential in J&K and Gujarat

2353. SHRI CHANDRESH PATEL: Will the Minister of POWER be pleased to state :

- (a) whether Jammu and Kashmir have hydel power potential of 20000 MW whereas only 100 MW of hydel power is being actually produced in the State;
- if so the steps being taken to optimise the use of total hydel-power-potential;
- (c) the total expenditure already incurred thereon for 1994-95 and 1995-96 and power generation capacity added thereby;
- the names of places, where hydel power plants (d) are situated at present in Gujarat:
- (e) the quantity of MW power produced at each of those plants;
- the expenditure incurred on each project from 1991 to 1995 year-wise; and
- (g) the plans, projects and expenditure to be incurred for the establishment of new hydel power projects in Gujarat during 1996 and 1997 ?

THE MINISTER OF POWER (SHRI N.K.P. SALVE): (a) and (b). A potential for development of hydro-electric projects aggregating to 7487 MW capacity at 60 percent load factor has been assessed by Central Electricity Authority for Jammu and Kashmir. Out of this, 311.33 MW has been developed and another 355.17 MW is under development. Hydro Electric Schemes (above 3 MW) with potential of 532.33 MW at 60 percent load factor have been techno-economically cleared by Central Electricity Authority.

- (c) The total expenditure on hydro-electric project under execution during 1994-95 and proposed outlay for 1995-96 is Rs. 742.39 crores and Rs. 917.30 crores respectively. The power generation capacity added during 1994-95 and 1995-96 (upto Nov., 1995) is 115 MW and 3.75 MW respectively.
- (d) and (e). The details of Hydro power projects under operation in Gujarat are as given below:

	Name of Project/ Inst. Cap.	Location (Distt.)
1.	Ukai H.E.P. (4x75 = 300 MW)	Near Surat
2.	Ukai L.B.C. $(2x2.5 = 5 \text{ MW})$	Near Surat
3.	Kadana P.S.S. St. I (2x60 = 120 MW)	Panchmahal

(f) and (g). The expenditure incurred on the hydroelectric projects under construction in Gujarat during

1991-95 and outlay proposed for the year 1995-96 is as follows:

		,			
Name of Project/ Inst. Cap (MW)	1991-92	1992-93	1993-94	1994-95	1995-96
Kadana St. I (2x60 MW) (Commnd).	2.56	8.26	7.36	4.51	10.0
Kadana St. II (2x60 MW)	16.66	16.07	25.00	30.85	18.0
Sardar Sarovar (6x200 5x50 MW) (Guj. share 16% i.e. 232 MW)	23.46	200.23	196.13	4.51	150.88 (Lump sum Allocation alongwith Narmada Sagar and Omkareshwar HEPs)

The outlays for the year 1996-97 have not been finalised.

Functioning of VSP

2354.SHRI S.M. LALJAN BASHA: Will the Minister of STEEL be pleased to state:

- (a) whether the Visakhapatnam Steel Plant has not been functioning to the level of optimum efficiency;
 - (b) if so, the resons therefor;
- (c) to what extent V.S.P. compares with the production capacity of foreign steel plants;
- (d) whether any comparative study has been June in this regard; and
 - (e) if so, the details thereof?

THE MINISTRY OF STATE OF THE MINISTRY OF STEEL (SHRI SANTOSH MOHAN DEV): (a) and (b). The performance of Visakhapatnam Steel Plant, in terms of production targets set in the MOW signed between Visakhapatnam Steel Plant and Ministry of Steel is expected to be very good this year, as the table below will show:

(In million tonnes)

					(
	Mou target		Production (April-Oct., 95)		Expected production 1995-96
		Target	Actual	% Achievement	
Liquid Steel	2.5	1.60	1.48	92%	2.5
Saleable Steel	2.247	1.44	1.33	92%	2.247

- (c) In the absence of detailed information regarding equipment and processes available in the foreign steel plants, it will not be possible to make any like to like comparison.
 - (d) No, Sir.
 - (e) Does not arise in view of (d) above.

11.03 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 Hrs.

THE LOK SABHA RE-ASSEMBLED AT FOURTEEN
OF THE CLOCK. (MR. DEPUTY-SPEAKER
IN THE CHAIR)

(Interruptions)

SHRI RAM NAIK (BOMBAY NORTH): Sir, I am a point of information. The Supreme Court has given its decision. I am indeed happy that the democratic verdict of the people of Maharashtra has been upheld judicially by the highest Court of Maharashtra.

About Shri Sukh Ram's affair, the Minister has not come here so far. He has not resigned Until he resigns, we cannot allow the house to. (Interruptions).

1403. hrs.

AT THIS STAGE, SHRI SYED MASUDAL HOSSAIN AND SOME OTHER HON. MEMBERS CAME AND STOOD ON THE FLOOR NEAR THE TABLE.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, this is not correct. the House should be allowed to function. (Interruptions)

MR. DEPUTY-SPEAKER: Now, Papers to be laid on the Table.

14.031/, hrs.

PAPERS LAID ON THE TABLE

MEMORANDUM OF UNDERSTANDING BETWEEN THE MSTC LTD. AND MINISTRY OF STEEL FOR 1995-96 ETC.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): Sir, on behalf of shri Santosh Mohan Dev, I beg to lay on the Table:

a copy cach of the following papers (Hindi and English versions):

 Memorandum of Understanding between the MSTC Limited and the Ministry of Steel for the year 1995-96.

[Placed in Library see No. LT 8458/95]

(2) Memorandum of Understanding between the Ferro Scrap Nigam Limited and the Ministry of Steel for the year 1995-96.

[Placed in Library. See No. LT 8459/95]

REVIEW OF THE WORKING OF AND ANNUAL REPORT OF MODERN FOOD INDUSTRIES (INDIA) LTD; NEW DELHI FOR 1994-95
ALONG WITH THE AUDITED ACCOUNTS ETC.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, on behalf of Shri K.P. Singh Deo, I beg to lay on the Table :

a copy of each of the following papers (Hindi and English versions) under sub-section (1) of section 619(A) of the Companies Act, 1956:

- Review by the Government of the working of the Modern Food Industries (India) Limited, New Delhi, for the year 1994-95.
- (2) Annual Report of the Modern Food Industries (India) Limited. New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT 8460/95]

NOTIFICATIONS UNDER MAJOR PORT TRUSTS ACT, 1963 ETC.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): Sir, on behalf of Shri M. Rajasekara Murthy, I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:
 - G.S.R. 363(E) published in Gazette of India dated the 27th April, 1995 approving the Mormugao Port Employees (Grant of

- advances for Building of Houses) Amendment Regulations, 1995.
- (ii) G.S.R. 540(E) published in Gazette of India dated the 7th July, 1995 approving the Kandla Port Employees (Class-III and IV) Special Contribution to the Contributory Provident Fund (Amendment) Regulations, 1995.
- (iii) G.S.R. 637(E) published in Gazette of India dated the 15th September, 1995 approving the Cochin Port Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1995.
- (iv) G.S.R. 661(E) published in Gazette of India dated the 22nd September, 1995 approving the Mormugao Port Trust (Licensing of Stevedores) (Amendment) Regulations, 1995.
- (v) G.S.R. 645(E) published in Gazette of India dated the 19th September, 1995 approving the Cochin Port Trust (Recruitment of Heads of Department) Amendment Regulations, 1995.
- (vi) G.S.R. 646(E) publised in Gazette of India dated the 19th September, 1995 approving the New Mangalore Port Trust Employees (Contributory Outdoor and Indoor Medical Benefit After Retirement) Amendment Regulations, 1995.
- (vii) G.S.R. 677(E) published in Gazette of India dated the 5th October, 1995 approving the Jawaharlal Nehru Port Trust Employees (Grant of Advance in connection with Festivals) First Amendment Regulations, 1995.
- (viii) G.S.R. 757(E) published in Gazette of India dated the 18th October, 1994 approving the Jawaharlal Nehru Port Trust Employees (Foreign Service) Regulations, 1994.

[Placed in Library see No. LT. 8461/95]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:
 - (i) The Merchant Shipping (Safety Convention Certificates) Amendment Rules, 1995 published in Notification No. G.S.R. 328 in Gazette of India dated the 8th July, 1995.
 - (ii) The Merchant Shipping (Life Saving Appliances) Amendment Rules, 1995 published in Notification No. G.S.R. 344 in Gazette of India dated the 22nd July, 1995.
 - (iii) The Merchant Shipping (Medicines, Medical Stores and Appliances) Amendment Rules, 1994 published in Notification No. G.S.R.

555 in Gazette of India dated the 5th November, 1994.

(iv) The Merchant Shipping (Safety Convention Certificate) Amendment Rules, 1995 published in Notification No. G.S.R. 571(E) in Gazette of India dated the 2nd August, 1995

[Placed in Library see No. LT. 8462/95]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :
 - Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1992-93.
 - (ii) Annual Report of the Indian Road Construction Corporation Limited New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 8463/95]

- (5) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section103 of the Major Port Trust Act, 1963:
 - Annual Accounts of the Bombay Port Trust for the year 1994-95, together with Audit Report thereon.
 - (i) Review by the Government on the Audited Accounts of the Bombay Port Trust for the year 1994-95.

[Placed in Library . See No. LT 8464/95]

ANNUAL REPORT AND REVIEW ON THE WORKING OF PETROFILS CO-OPERATIVE LTD. VADODARA FOR 1994-95, ALONGWITH AUDITED ACCOUNTS ETC.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, on behalf of shri Eduardo Faleiro, I beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Petrofils Cooperative Limited, Vadodara, for the year 1994-95. alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Petrofils Co-operative Limited. Vadodara, for the year 1994-95.

[Pleced in Library. See No. LT 8465/95]

- (2) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the Hindustan Insecticides Limited and the Ministry of Chemicals and Fertilizers for the year 1995-96

[Placed in Library of . See No. LT 8466/95]

- (ii) Memorandum of Understanding between the Hindustan Organic Chemicals Limited and the Ministry of Chemicals and Fertilizers for the year 1995-96.
- (3) (i) A copy of the Annual Report (Hnidi and English versions) of the Central Institute of Plastics Engineering and Technology, Madras, for the year 1994-95. alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute for Plastics Engineering and Technology, Madras, for the year 1994-95.

[Placed in Library. See No. LT 8468/95]

THE CITRUS FRUITS GRADING AND MARKETING (AMENDMENTS) RULES 1994.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): Sir, on behalf of Shri U.H. Patel, I beg to lay on the Table:

a copy of the Citrus Fruits Grading and Marking (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 325 in Gazette of Indian dated the 8th July. 1995, under sub-section (3) of section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.

[Placed in Library. See No. LT 8469/95]

REVIEW ON THE WORKING OF AND ANNUAL REPORT OF THE TEHRI HYDRO DEVELOPMENT CORPORATION LTD; TEHRI GARHWAL FOR 1994-95 ALONGWITH AUDITED ACCOUNTS ETC.

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL) : Sir, I beg to lay on the Table :

- A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :
 - (a) (i) Review by the Government of the working of the Tehri Hydro Development Corporation Limited, Tehri-Garhwal for the year 1994-95

(ii) Annual Report of the Tehri Hydro Development Corporation Limited, Tehri-Garhwal, for the year 1994-95, alongwith Audited Accounts and commetns of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 8470/95]

- (b) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 1994-95
 - (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 8471/95]

- (1) A copy of the following papers (Hindi and English versions):
 - Memorandum of Understanding between the National Hydro-electric Power Corporation Limited and the Ministry of Power for the year 1995-96.

[Placed in Library. See No. LT 8472/95]

(ii) Memorandum of Understanding betwen the Rural Electrification Corporation and the Ministry of power for the year 1995-96.

[Placed in Library. See No. LT 8473/95]

14.04 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE.

Eleventh Report

MR. DEPUTY-SPEAKER: The Committee on Absence of Members from the sittings of the House in their Eleventh Report presented to the House on 6 December, 1995, have recommended that leave of absence be granted to the following Members for the period mentioned against each:

1.	Shri Probin Deka	31.7.95 to 26.8.95
2.	Shri V. Krishna Rao	31.7.95 to 26.8.95
3.	Shri Ankushrao Raosaheb Tope	02.8.95 to 26.8:95
4.	Shri Krishna Marandi	31.7.95 to 22.8.95
5.	Shri Georage Fernandes	21.8.95 to 26.8.95 ar

Is it the pleasure of the House that leave as recommended by the Committee be granted?

27.11.95 to 22.12.95

SEVERAL HON. MEMBERS: Yes.

MR. DEPUTY-SPEAKER: The leave is granted. The Members will be informed accordingly.

14.041/, hrs.

STANDING COMMITTEE ON COMMUNICATIONS

Twenty-third and Twenty-Fourth Reports and Minutes

SHRI PAWAN KUMAR BANSAL CHANDIGARH: Sir, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Communication and the Minutes of the Sittings of the Committee relating thereto.

- (1) Twenty-Third Report on Action Taken by the Government on the recommendations contained in the Fourth Report of the Standing Committee on Communications on Department of Post, Annual Report (1992-93), Ministry of Communications.
- (2) Twenty-Fourth Report on Action Taken by the Government on the Recommendations contained in the Eleventh Report of the Standing Committee on Communications on National Film Archive of India, Ministry of information and Broadcasting.

14.043/4 hrs.

STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT

Thirty-Second Report

SHRI INDER JIT (DARJEELING): Sir, I beg to lay on the Table a copy each (Hindi and English versions) of the Thirty-Second Report of the Standing Committee on Human Resource Development on the Maulana Azad National Urdu University Bill, 1995.

14.05 hrs.

MOTION RE: ELECTION TO COMMITTEE

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shri G. VenkatSwamy, I beg to move:

"That in Pursuance of Section 4(i) of the Employees' State Insurance Act, 1948, read with rule 2a of the Employees' State Insurance (Central) Rules, 1950, the Members of this House do proceed to elect, in such manner as the Speaker may direct, one Member from amont themselves to serve as member of the Employees' State Insurance Corporation, subject to other provisions of the said Act."

MR. DEPUTY-SPEAKER: The question is:

"That in Pursuance of Section 4(i) of the Employees' State Insurance Act, 1948, read with rule 2a of the Employees' State Insurance (Central) Rules, 1950, the

Members of this House do peoceed to elect, in such manner as the Speaker may direct, one Member from among themselves to serve as member of the Employees' State Insurance Corporation, subject to other provisions of the said Act."

The motion was adopted.

14.051/, hrs.

SUPPLEMENTARY DEMAND FOR GRANT (RAILWAYS)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): Sir, I beg to present a statement (Hindi and English versions) showing the Supplementary Demand for Grant in respect of the Budget (Railways) for 1995-96.

Supplementary Demand for Grant (Railways) for 1995-96 submitted to the Vote of Lok Sabha

No. of Demand	Name of demand	Amount of Demand for Grant Submitted for the Vote of the House
1	2	3
16.	Assets Acquisition, Construction & Re- placement	Rs.
	Other Expenditure	
	Capital	2,000
	Railway Funds	58,000

14.051/, hrs.

COTTON GINNING AND PRESSING FACTORIES (REPEAL) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shri

Kamal Nath, I beg to move for leave to introduce a Bill to repeal the Cotton Ginning and Pressing Factories Act, 1925.

MR. DEPUTY-SPEAKER: the question is:

"That leave be granted to introduce a Bill to repeal the Cotton Ginning and Pressing Factories Act, 1925.

The motion was adopted

SHRI MUKUL WASNIK: Sir, I introduce the Bill.

(Interruptions)

MR. DEPUTY-SPEAKER: At five o'clock, all the documents will be shown to you. The Government has agreed to show the document to you.

(Interruptions)

MR. DEPUTY-SPEAKER: You wanted to see the documents and the leaders also have agreed to see the documents at five o'clock. It has been decided in the Business Advisory Committee. The leaders also have agreed for that and the Government also has agreed to show all the relevant documents to you. So, why should you not allow the business of the House to continue? It is your own time.

(Interruptions)

MR. DEPUTY-SPEAKER: Your purpose will be served. You wanted to see the documents. In the Business Advisory Committee, the leaders have agreed to see the documents at five o'clock and the Government has also agreed to show all the documents at five o'clock. Therefore, why don't you allow the business of the House to continue?

(Interruptions)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again tomorrow, the 12th December, 1995 at 11 a.m.

14.06 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, the 12th December, 1995/ Agrahayana 21, 1917 (Saka)

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